



F. M. S. No.: 91025
Code: O. R. -3

Year 20

GOVERNMENT OF GOA

Name of Department: INFORMATION TECHNOLOGY

File No.: 10(31)/2019-20/DOIT/Bharatnet Funding/11

Subject

Bharatnet Funding



**Department of Information Technology
Government of Goa
2nd Floor, IT Hub, Altihno Goa**

F.No. 10(31)/2019-20/DOIT/Bharat Funding/Part file

Dated: 22/04/2021

NOTE

1. Goa was the pioneer State in technology led e-Governance enabled by end -to-end Goa Braodband Network (GBBN) in 2009. Since then, the network provided internet connectivity to run our e-Governance application. Now is the time for Goa to leap into the future through Bharatnet.
2. In 2015, Government of Goa signed MOU with Bharat Broadband Network Limited (BBNL) to implement next phase of Bharatnet.
3. Currently, GBBN connects more than 2500 Government offices, Corporations, Schools, Colleges, Educational Institutes, etc.
4. Secretary (IT), Government of Goa vide emailed dated 28/10/2020 send revised DPR based on IP/MPLS Technology on redundant architecture to Ministry of Communications, Electronics & Information Technology, And Law & Justice, Government of India, 1st Floor, Sanchar Bhawan, Ashok Road, New Delhi-110001. This would ensure that a future - proof, robust and resilient network is laid in one go.
5. In view of the above, a draft letter addressed to the Secretary (Telecom), Department of Telecommunications Ministry of Communications Sanchar Bhawan 20, Ashoka Road New Delhi-110001, to seek intervention in sanctioning the Bharatnet Phase-II project in Goa under State Led Model is placed aside for approval and signature please.

22/04/2021
(DIT)

DD(ASK): on leave

DIT

24/4

Secretary (IT)

DOIT
12391/E
22-04-2021

2/15

Wrt to recent visit of Hon'ble Union Min.
a draft letter is prepared to express
the State's desire to continue with
the proposal already submitted to the
Govt.

To further communicate our stand, a draft
DO has been prepared & placed opposite.

It may kindly be approved.

Chief Secretary
H C M

Jain
4/5/21

Jain
sup
04-5-23

e/s
04-5-24

~~by (17)~~ tell signi
Jain
sup

~~DO/T~~
Pd
6/5

DD/ASH



1. Goa Broadband Network Project (GBBN) was operational on 1st August 2009 and the project completed its 10 years on 31st July 2019. Currently the Project is extended till 31st July 2021. The department has send an email to CISCO on 12/05/2021 placed at page p-52/c requesting to submit the details of hardware installed in GBBN Project such as support details etc.
2. The department is in receipt of letter from CISCO Commerce India Private Limited dated 31st May 2021 regarding support confirmation for GBBN Cisco Inventory placed at page p-39/c to page p-52/c.
3. In the letter, CISCO Commerce India Private Limited stated that OEM support for products listed under List I of Annexure -A were either never supported by Cisco or are no longer supported by Cisco and Cisco shall not be liable for any support maintenance or any other assistance for such hardware Products. Cisco also confirms that no existing arrangement (including but not limited to extended warranty arrangement) with any third party to support the Products listed under List I of Annexure A. As per the List -I of Annexure A, the last date of Support/End of Life was 31st Jan 2018. However, the products listed under List II of Annexure-A will be supported as per the last date of support i.e 24th April 2021.
4. M/s UTL has installed CISCO products in GBBN Project which are mostly end of life, end of support as stated above. Further, the equipments require immediate replacement through a proper tender process.
5. The GBBN project was implemented under PPP and Build Own Operate (BOO) model without any provision to transfer equipment or fiber back to Government after initial engagement of 10 years. The contract with the PPP operator expired on 31st July 2019, however the contract was extended till 31st July 2021, in absence of any alternative.
6. In view of above, we may once again request to Department of Telecommunications, Ministry of Communications , Sanchar Bhawan 20, Ashoka Road , New Delhi to consider our request and the DPR to enable us to rollout the best of the broadband connectivity in Goa. The draft letter is placed aside for approval .

from pre-page

~~DD(ASK)~~

A1
14/6/21

~~DIT~~

[Signature]
15/6/2021

We may kindly read and the DO letter to sup.

~~Secretary (IT)~~

Jr
17/6

~~Honible Minish (IT)~~

omeluchi
17/6/21

~~Honible CM~~

~~Ranvan~~
17/6/21.

~~Secy (IT)~~

Jr
18/6

~~DD (SL)~~

[Signature]
18/6

file called by Secretary (ii) sir.

~~DIT~~

[Signature]
~~Secretary (IT)~~

Office of the Chief Minister
Secretariat, Porvour
Inward No: 35831F
Date: 17/6/2021

DOPT, P.S. Shree
No. 104
Date: 15/06/21

(IT)
Inward No. 17631F
Date: 17.06.2021

for Revenue
Inward No. 6321F
Date: 17/6/2021

ST
17681F
17/06/2021

1272132
18/06/2021

May kindly see the draft letter that can be sent from Goa to newly appointed Union Minister. I would request you to see if the letter is sent → possibly a tele communication is also done between Hon'ble CM → Hon'ble Union Minister.

J
08/5/21

Secy to CM

Letter issued from CMO. Copy placed on file for information plz.

J. K. Li
9/7/2021

Secy (IT) *J*

DOT *12/07*

[Signature]
13/07/2021

DD (A) *A*
14/7

Office of Secretary (CM)
No.: 69/F
Date: 08/7/2021

Secretary (IT)
Invoice No. 2112/F
Date: 09/07/2020

DOT, IT Hub, Altinho
Panaji-Goa
Inward No.: 273581
Date: 13/07/21

Matter was discussed with Hon'ble CM. The Council of Ministers also discussed the matter to implement Bharat Net in PPP mode. As discussed & directed, a draft letter is placed opposite, the same can be sent to Govt. of India as we are still awaiting their approval on our initial proposal. Hon'ble Minister (IT) may also see the draft before being sent to Govt. for consideration, as otherwise, Govt. is not moving ahead with our proposal.

Office of the Chief Minister
 Secretariat, Government
 Inward No.: 4542/F
 Date: 27/7/2021

~~Hon'ble Minister (IT)~~

Jr
 26/07/2021

Conselli
 26/7/21

~~Hon'ble Chief Minister~~

Sawant
 27/7/21

~~Sery (IT)~~
Jr 27/07
Ed 27/7

DD (ASK)

AD (BBG)

Office of the Minister for Revenue,
 IT, Labour & Employment
 INWARD No.: 669/F
 DATED: 26/07/2021

Secretary I
 IT
 Inward No. 2289/F
 Date: 27/07/2021

1. The Ministry of Finance, Department of Expenditure (Public Finance - States Division), Government of India vide letter no. No. 44 (1)/PF-S/2022-23 (CAPEX) dated 6th April 2022, has invited proposals from State Governments under the scheme "**Special Assistance to States for Capital Investment 2022-23**" wherein financial assistance will be provided to State Governments in the form of 50-year interest free loan for Capital Investment projects (may refer page p-15~~5~~7c).
2. Hon'ble Minister (IT) had visited the Hon'ble Union Minister (IT) on 28/04/2022 and during the visit had presented the proposal of Goa to seek funds under special assistance to states.
3. Accordingly the State is required to submit the proposal under part- V (Incentives for OFC) of the Scheme.
4. **Part-V (Optical Fibre Cable):** An amount of R.3,000 crore is earmarked for this Part of the Scheme. This amount will be available to States for capital projects on Optical Fibre Cable (OFC) network. Maximum amount of incentive available to a State under this Part of the Scheme is Rs.300 crore on "First Come First Served Basis. Funds will be provided to States under this Part of the Scheme subject to fulfilment of the following conditions:

Sr.No	Eligibility Conditions	Status
A	Right of Way (RoW) policy/Rules of the State are aligned with the Central Government RoW Policy/Rules	In Progress and expected to be completed shortly
B	On boarding of the State on the National RoW portal	Complied
C	State has no RoW applications pending from TSPs and ISPs beyond 60 days on the date of submission of request for providing funds under this Part of the Scheme.	Complied

Eligibility for capital projects on OFC network under this Part the Scheme is as under:

- a. Concerned State Special Purpose Vehicle (SPV) (which should be a State Public Sector Unit) should have an appropriate Telecom License/Registration (ISP or IP-1) from the Central Government or the State SPV has a valid Memorandum of Understanding (MoU) with Universal Service Obligation Fund (USOF) under the Bharatnet State- led Model.
- b. There is no duplication of the existing Bharatnet project in setting up OFC network. Existing OFC network of Telecom Licensees/ Infrastructure Providers/BBNL should be utilized by the State/UT Government, wherever available/feasible.

5. However, as the funding is being offered on 'first come first serve basis, for which the State Government have to forward the proposal to DoT in order to convey the interest of the State Government in availing the benefit of Special Assistance Scheme under Part-V. Accordingly draft letter to DoT along with a draft Pre Project Report (PPR) proposed to be funded under Part-V has been prepared and placed aside. Subsequently, a Detailed Project Report (DPR) has to be prepared and submit to GOI.

6. In view of above, the file is submitted for

a. Administrative approval towards submission of above proposal to Department of Telecommunications (DoT) for availing the benefit of "Special Assistance to States for Capital Investment 2022-23" scheme under Part-V.

b. Approval & signature of draft letter to DoT.

'X'

Submitted Please

[Signature]
AD(PBG)
15/06/2022

~~DD(HVP)~~

[Signature]
15/06/22

~~DT~~

May please peruse note from pre-page. The Draft Pre-proposal for OFC has been prepared along with forwarding letters and same is placed on correspondence side. In view of the same may like to accord approval as indicated in Para 6 above

[Signature]
20/06/22

~~Secretary (IT)~~

'X' may be approved.

[Signature]
20/06/2022

~~Chief Secretary~~

[Signature]
21/6/22

O/o Minister for
Information & Technology
Sec: anal, & urvartim-Goa
Inward No.: 88/F
Date: 22/6/2022

~~Honble Minister (IT)~~ - 'X' above Approved.

[Signature]
28/06/22

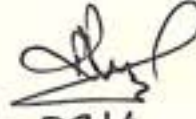
~~Dir (IT)~~

Office of Secretary (IT)
748/F
20/6/2022

DOIT, IT Hub, Alarino
Panaji-Goa
Dispatch No.: 560
Date: 20/06/2022

O/o Chief Secretary
Entry No. A239/F
Date: 21/6/2022

The fair copy of the letter to be sent to ~~DoT~~
is placed aside for signature please


29/6

~~Secy (IT)~~

DOPT, IT HRD, AIRHQ
Porvair-Goa
Inward No.: 1278747
Date: 29/06/2022


~~Dir. IT~~
29/06/2022

~~Dir. IT~~


29/06

Office of Secretary (IT)
No.: 804/F
Date: 29/6/22

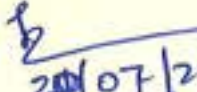
~~DD (HVP)~~

~~DD (HVP)~~ - please refer to



Office Minister for
Information & Technology
Secretariat, Porvair-Goa
Outward No.: 81/F
Date: 29/6/2022

o/u

As discuss in the vc with secretary (IT), Ministry
IT & Electronic, GoI, letter addressed to Micky
is placed in a file for approval


20/07/2022

Office of Secretary (IT)
No.: 879/F
Date: 20/7/2022

Director (IT): 
20/07/22

~~Secy (IT)~~

20/07/2022

DOPT, IT HRD, AIRHQ
Porvair-Goa
Inward No.: 1279320
Date: 21/07/2022

~~DoIT~~


20/7

~~DD (HVP)~~

LO/N

1. The department is in receipt of email from Mr. Jitendra Saini, ASO (UBB), department of Telecommunications along with OM No 30-167-4/2022/USOF dated 22/07/2022 regarding Scheme for Special Assistance to States for Capital Investment for 2022-23
2. In the above mentioned O.M, it is stated that the proposal received from Goa state along with other State such as Himachal Pradesh, Rajsthan & Andhra Pradesh has been send back and requested to resubmit the proposal along with necessary requested details.
3. In view of above, department has request M/s KPMG to prepared details of the project as requested by DoT, as earlier proposal send by Government was prepared by M/KPMG.
4. The project report submitted by M/s KPMG on 5/08/2022 for OFC project as per the format submitted by Department of Telecommunications, Govt. of India is placed aside and onward forward to the Department of Telecommunications

Submitted please

[Signature]
 5/8/2022
 AD(UBG)

~~DD(HVP)~~ *[Signature]*
 05/08/22

DIR(IT) may like to approve please

[Signature]
 05/08/22

663
 05/08/2022
 05/08/2022

~~Secret~~

[Signature]
 08/08/2022

~~HM/IT~~ *[Signature]*
 09/08/2022

Office of Secretary (IT)
 No.: 949/F
 Date: 08/8/2022

~~Dir (IT)~~ *[Signature]*

DD(HVP)

Minister for Information & Technology
 Secretariat, Porvorim-Goa
 Outward No.: 141/F
 Date: 11/08/2022

Minister for Information & Technology
 Secretariat, Porvorim-Goa
 Inward No.: 257/F
 Date: 08/08/2022

DOIT, IT Hub, Assam
 Panaji-Govt
 Inward No.: 1279772
 Date: 11/08/2022

As checklist has been approved on page 10/11, a forwarding letter address to the Director (USB), dof is placed aside for approval and signature please

[Signature]
 11/08/2022
 AD (PSF)

~~DD (HVP)~~ *[Signature]*
 11/08/2022

~~Director (IT):~~ *[Signature]*

~~DD (HVP)~~ Scan & email
[Signature]
AD (PSF)

DOIT, IT Hub, Assam
 Panaji-Govt
 Inward No.: 1279772
 Date: 11/08/2022

The department is in receipt of Office Memorandum no. 30-167-4/2022/USOF dated: 09th Sept. 2022 from the Under Secretary, Dept of Telecom, Govt of India requesting to submit Clarification regarding project proposal submitted under Part V of Scheme for Special Assistance to States for Capital Investment for 2022-23. (page 196/c)

The details clarification sought with respect to each observation raised is as below

1. It is to be noted that Goa does not have any existing BharatNet scheme. However, the funding under the aforementioned scheme is only for the last mile connectivity through BharatNet.

Clarification:

State of GOA has not opted for any existing BharatNet scheme. Hence it requested to consider proposal towards providing fund for connectivity from SHQ to DHQ & DHQ to THQ and various Govt Departments and educational institute.

2. The number of FTTH connections proposed is 207872 whereas the no. of ONTs are only 1091. Therefore, the correct no. of ONTs required for FTTH connections is to be provided.

Clarification:

We have considered Infrastructure with fibre, splitter, OLT, which will support 207872 FTTH connections. ONTs has considered only for POP locations in villages. However, ONTs, drop cable, Termination box & Fibre Patch cord for last mile connectivity are required equal number of FTTH connection. We had missed out in calculation as on ground surveys are being conducted and had been halted due to monsoons.

3. It appears from the proposal that state-led model was proposed for implementing BharatNet to cover OFC in all villages and GPs which also includes OFC to SHQ, DHQ and BHQ. This is not under the scope of this subject funding.

Clarification:

State has implemented Goa broadband Network BOO (Build, Own & Operate Model), wherein the OFC is not owned by the State. Further the contract with the service provider had also expired on 31st July 2019 and currently it is extended till 31st March, 2023. State has only two districts and 12 Talukas. Only 600 KM fibre is sufficient for SHQ to DHQ and DHQ to THQ. Rest of fibre cable are required for 191 GP's and 228 Villages. Hence state will work out separate suitable model to from state Government funds to build the OFC Network in SHQ, DHQ & THQ, if the same is not considered by DOT. However, the state is looking forward for financial support under Part V of Scheme for Special Assistance to States for Capital Investment for 2022-23 for extension of network upto village level from Government of India.

4. Based on the above clarification, the necessary changes in the checklist and proposal has been made placed at page /c.

- 5. In view of above, we may forward the file to Secretary (IT) to countersign modify checklist and to approve the draft letter address to the Under Secretary, Govt of India, dept of Telecom, Sanchar Bhawan, New Delhi.

Submitted please.

[Signature]
 21/09/2022
 AD(BBG)

DD(HXP)

File is submitted for countersignature of Secretary (IT) and approval of letter addressed to US, DOT

DIR:

[Signature]
 21/09/22

[Signature]
 21/09/22

DOIT, IT Hub, Aliraho
 Panaji-Goa
 Dispatch No.: 725
 Date: 21/09/2022

Secy (IT)

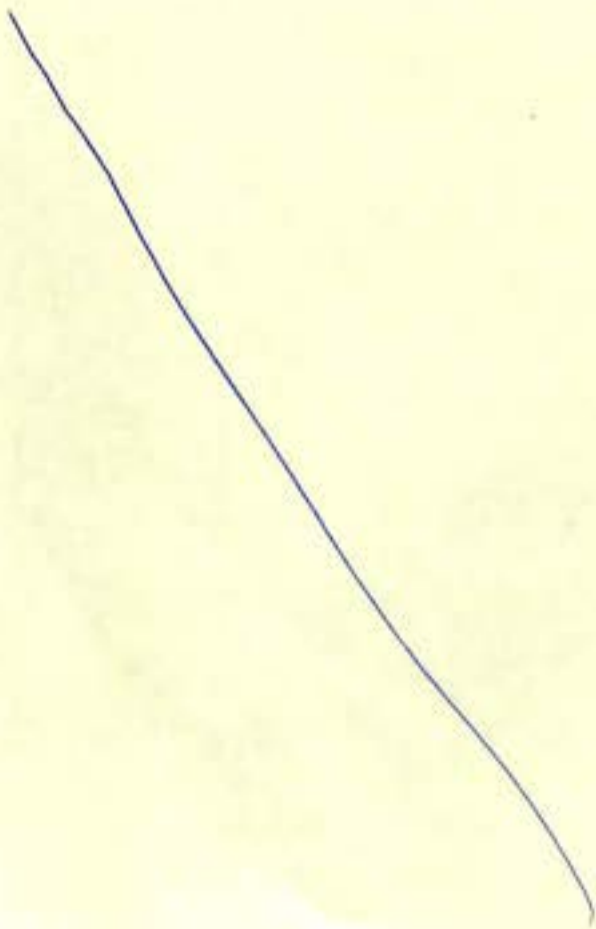
[Signature]
 21/09/2022

Office of Secretary (IT)
 No.: 1096/F
 Date: 21/9/22

DOIT

[Signature]

AD(BBG)



12/N



Department of Information Technology, Electronics & Communication
Government of Goa
2nd Floor, IT Hub,
Altinho, Panaji - Goa 403 001, India

F.No. 10 (31) / 2019-20/DOIT/Bharat Funding/Pt. File/

Date: 22.11.2022

NOTE

An application dated 22.07.2022 made to the Ministry of Electronics & Information Technology for availing incentives under the Part-V of the Special Assistance to State for Capital Investment 2022-23 scheme of Government of India placed at 154/C to 162/C may be perused along with the Guidelines on the Scheme for Special Assistance to State for Capital Investment 2022-23 placed at 163/C to 182/C. The proposal was sent back for resubmission alongwith necessary details by Department of Telecommunications on 22.07.2022.

The Government of Goa again re-submitted the proposal alongwith the necessary details as per checklist and format provided for seeking assistance under the said part of the scheme on 12.08.2022 placed at 189/C to 195/C.

Now, the Government of India, Ministry of Finance Department of Expenditure, Public Finance-States Division vide order no F. No. 44(1)/PF-SI(CAPEX)-Part-VI2022-23-SACE-3 dated 18.10.2022 is pleased to convey the sanction of the President of India to the payment of Rs. 5000.00 Lakh (Rupees Fifty Crore only) being the loan under Part-V of the 'Scheme for Special Assistance to States for Capital Investment for 2022-23' under Demand No. 42 of Department of Expenditure for the financial year 2022-23, to the State Government of Goa for the financial year 2022-23

The amount of above loan is towards capital projects on Optical Fibre Cable (OFC) network of State communicated vide Department of Expenditure's (DoE's) O.M No. 44(1)/PF-SI(CAPEX)- Part-V/2022-23 dated 30.09.2022 under Part-V of the 'Scheme for Special Assistance to States for Capital Investment for 2022-23' and is being released based on the recommendations communicated to DoE by Department of Telecommunications (DoT) vide O.M No. 30-167- 4/2022/USOF dated 28.09.2022 and the guidelines of the Scheme issued by the DoE vide letters no. 44(1)/PF-S/2022-23(CAPEX) dated 06.04.2022 & 06.07.2022, subject to the conditions as stated in the said order dated 18.10.2022.

This approval is subject to compliance by the Department of Information Technology, Electronics & Communication, Government of Goa to the Scheme and Guidelines and other instructions, orders etc. issued by the Government of India from time to time, and the terms and conditions stipulated on the basis of eligible activities.

In this regards, as directed by Higher Authorities, M/s Goa Information Technology Development Corporation (GITDC) is propose to be designated as the Special Purpose Vehicle (SPV) for implementation of the scheme and the amount received as loan of Rs. 5000.00 Lakh (Rupees Fifty Crore only) being the loan under Part-V of the 'Scheme for Special Assistance to States for Capital Investment for 2022-23' may be transferred in the above said SPV.

Department of Information Technology, Electronics & Communication, Government of Goa, shall direct the SPV for timely execution of the project and proper utilization of funds from time to time and binding on the SPV.

In view of the above, we may submit the file to Accounts section of this Department to initiate the necessary action towards transfer of loan amount to Goa Information Technology Development Corporation, if designated as the Special Purpose Vehicle (SPV).

Submitted please.

[Signature]
22/11/2022
AD (HSP)

~~DD (ASK):~~

[Signature]
22/11/2022

~~DIF~~

[Signature]
22/11/2022

~~DD (Accts)~~

[Signature]
22/11/2022

Acctt

Placed in the file letter No.F.No.44(1)/PF-S/(CAPEX)-Part-V/2022-23-SACE-3, dated 18/10/2022, received from Ministry of Finance, Department of Expenditure, Public Finance-States Division, regarding Sanction amount of Rs.5000.00 lakhs (Rupees Fifty Crore only) for the scheme of Special Assistance for Capital investment for the financial year 2022-23 for the State of Goa.

As the Scheme is under new Scheme to be classified under Capital project "Optical Fibre Cable" (OFC) network. we may move a proposal to Finance department for creating New Unit of account under Capital Head.

~~DDP~~
25/11/2022

Asstt. Accounts Officer Additional charge

Dy. Director (Accounts) DD
25/11/2022

Director (ITE&C) DD
26/11/22

~~DD(Accts)~~
~~DD(ASK)~~ DD
30/11/22

DD(ASK)
DD(ASK)

Discussed with DD(Accounts) on 30/11/22. DD(Accounts) informed that separate file is moved for creation of New Unit of Account under Capital Head classified as "Optical Fibre Cable (OFC) Networks.

Accordingly, In view of above, File will be submitted to Finance Department for sanctioning of Rs. 5000.00 Lakhs upon approval of above Capital Head.

Submitted please. DD
30/11/2022

DD(ASK): DD
31/11/22

DD (Acct) DD
30/11/2022

15/M

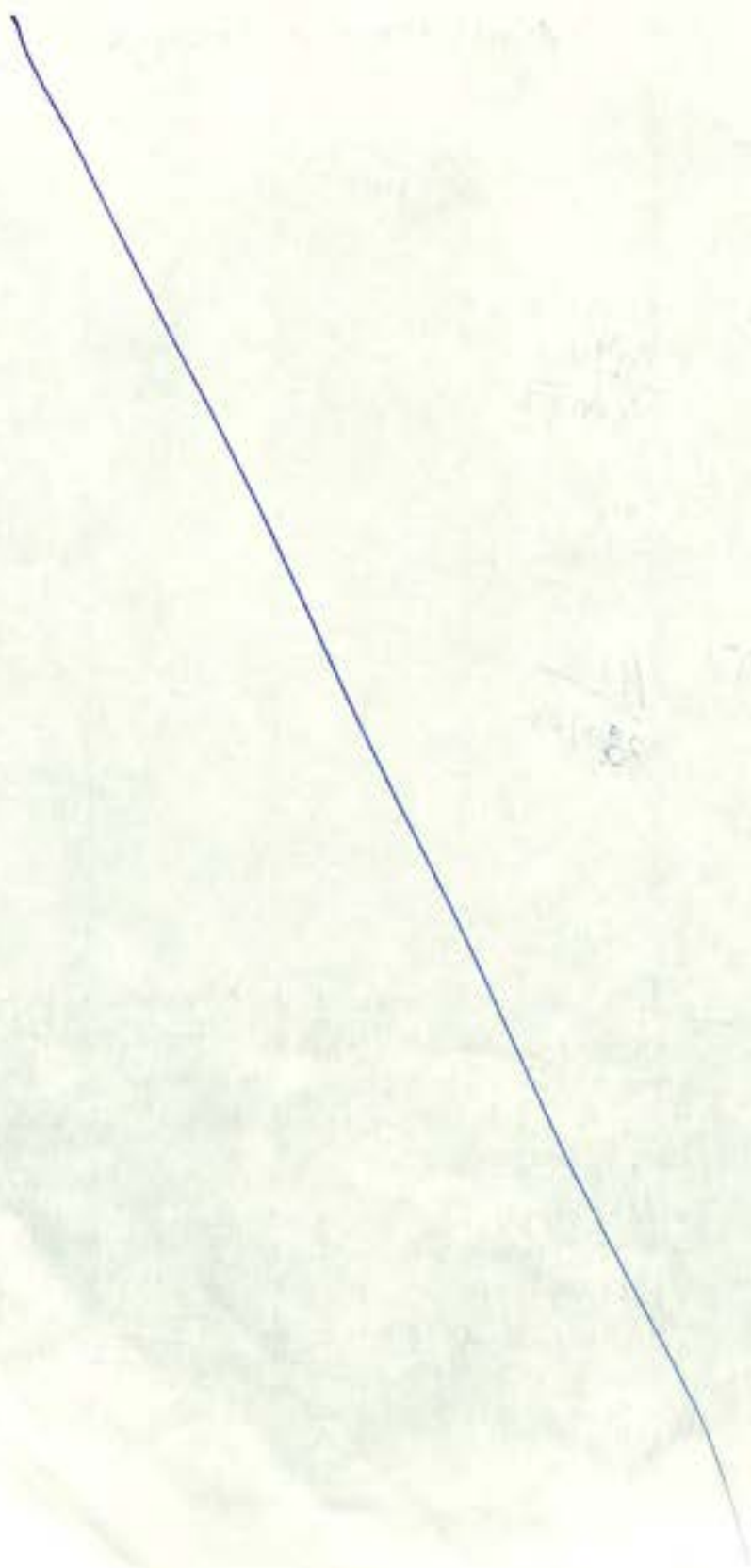
Follow up with FD so that amount is transferred. P
on priority.

Director (IT & C) [Signature]
02/12/22

~~DDIASK~~ A
2/12/22

~~AO (HSP)~~ [Signature]

~~SW (MOM)~~:



NOTE

An application dated 22.07.2022 made to the Ministry of Electronics & Information Technology for availing incentives under the Part-V of the Special Assistance to State for Capital Investment 2022-23 scheme of Government of India placed at 154/C to 162/C may be perused along with the Guidelines on the Scheme for Special Assistance to State for Capital Investment 2022-23 placed at 163/C to 182/C. The proposal was sent back for resubmission alongwith necessary details by Department of Telecommunications on 22.07.2022.

The Government of Goa again re-submitted the proposal alongwith the necessary details as per checklist and format provided for seeking assistance under the said part of the scheme on 12.08.2022 placed at 189/C to 195/C.

Now, the Government of India, Ministry of Finance Department of Expenditure, Public Finance-States Division vide order no F. No. 44(1)/PF-SI(CAPEX)-Part-VI2022-23-SACE-3 dated 18.10.2022 has conveyed the sanction of the President of India to the payment of Rs. 5000.00 Lakh (Rupees Fifty Crore only) being the loan under Part-V of the 'Scheme for Special Assistance to States for Capital Investment for 2022-23' under Demand No. 42 of Department of Expenditure for the financial year 2022-23, to the State Government of Goa for the financial year 2022-23

The amount of above loan is towards capital projects on Optical Fibre Cable (OFC) network of State communicated vide Department of Expenditure's (DoE's) O.M No. 44(1)/PF-SI(CAPEX)- Part-V/2022-23 dated 30.09.2022 under Part-V of the 'Scheme for Special Assistance to States for Capital Investment for 2022-23' and is being released based on the recommendations communicated to DoE by Department of Telecommunications (DoT) vide O.M No. 30-167- 4/2022/USOF dated 28.09.2022 and the guidelines of the Scheme issued by the DoE vide letters no. 44(1)/PF-S/2022-23(CAPEX) dated 06.04.2022 & 06.07.2022, subject to the conditions as stated in the said order dated 18.10.2022.

This approval is subject to compliance by the Department of Information Technology, Electronics & Communication, Government of Goa to the Scheme and Guidelines and other instructions, orders etc. issued by the Government of India from time to time, and the terms and conditions stipulated on the basis of eligible activities.

In this regards, as directed by Higher Authorities, M/s Goa Information Technology Development Corporation (GITDC) is propose to be designated as

17/N

the Special Purpose Vehicle (SPV) for implementation of the scheme and the amount received as loan of Rs. 5000.00 Lakh (Rupees Fifty Crore only) being the loan under Part-V of the 'Scheme for Special Assistance to States for Capital Investment for 2022-23' may be transferred in the above said SPV.

Department of Information Technology, Electronics & Communication, Government of Goa, shall direct the SPV for timely execution of the project and proper utilization of funds from time to time and binding on the SPV.

Further, we had submitted a separate file to finance Department for creation of new unit of Account under Capital Head classified as "Optical Fiber Cable" (OFC) Network.

In this regards, may refer copy of notings (pg 206/c- pg 209/c) from finance department and letter (Pg 210/c) wherein they have conveyed approval for opening of new unit under expenditure head as follows:

DEMAND NO.82

Major Head	
4859-	Capital Outlay on Telecommunication and Electronic Industries
01-	Telecommunications
800-	Other Expenditure
05-	Optical Fiber Cable Network under central scheme of special assistance (A)
60-	Other Capital Expenditure
06-	Digitization under central scheme of special assistance (A)
60-	Other Capital Expenditure

In view of the above, we may submit the file to Accounts section of this department to initiate necessary action for transfer of the loan amount to the above expenditure head.

Submitted please.

~~AD(HSP)~~ ~~26/12/2022~~

~~DD(CSK):~~

~~SW (MDM)~~
26/12/22

May refer the file notings from pages 16/N to 17/N. This department is in receipt of Rs 50 crore loan under Part V of the scheme for special assistance to states for capital investment for 2022-23, may refer page 204/c to 205/c.

This department has already created new head under expenditure head for meeting this requirement (refer page p-210/C).

M/s Goa information Technology Development Corporation (GITDC) is the special purpose vehicle (SPV) for implementation of this scheme.

In view of the above, the file is submitted for transfer of the above loan amount to this expenditure head.

Submitted for approval of the government.

As
28/11/22

D/T Accounts section may indicate what is the process for transferring the funds.

[Signature]
28/11/22

DD(A&S)
AAO

DD(A&S)

my part of a detail memo

As
30/1/23

SW (MDM)

NOTE

1. Government of India, Ministry of Finance Department of Expenditure, Public Finance-States Division vide Order no F.No.44(1)/PF-SI(CAPEX)-Part-VI2022-23-SACE-3 dated 18-10-2022 has conveyed the sanction of the President of India to the payment of Rs. 5000.00 Lakh(Rupees Fifty Crore only) being the loan under Part-V of the 'Scheme for Special Assistance to States for Capital Investment for 2022-23' under Demand No. 42 of Department of Expenditure for financial year 2022-23, to the State Government of Goa for the financial year 2022-23.
2. This Department had submitted a file to finance Department for creation of new unit of Account under Capital Head classified as "Optical Fiber Cable" (OFC) Network.
3. In this regards, may refer letter (pg 210/c) from finance department dated 20/12/2022 wherein they have conveyed approval for opening of new unit under expenditure head as follows:

DEMAND NO.82

Major Head	
4859-	Capital Outlay on Telecommunication and Electronic Industries
01-	Telecommunications
800-	Other Expenditure
05-	Optical Fiber Cable Network under central scheme of special assistance (A)
60-	Other Capital Expenditure
06-	Digitization under central scheme of special assistance (A)
60-	Other Capital Expenditure

4. It may be noted that, M/s Goa Information Technology Development Corporation (GITDC) has been designated as the Special Purpose Vehicle (SPV) for the implementation of the above scheme and the amount received as loan of Rs. 5000.00 Lakh (Rupees Fifty Crore only) under Part-V of the "Scheme for Special Assistance to States for Capital Investment for 2022-23" may be transferred to GITDC.
5. Also, may refer copy of notings on page 212/c to 215/c wherein finance department had approved the department's request for allotment of funds

20/N


amounting to Rs 9323.00 (Rupees Ninety Three Crore Twenty Five Lakhs only) in the supplementary Demands for grants Batch II during the financial year 2022-23.

- 6. In view of the above, file is submitted for transfer of the loan amount amounting to Rs. 5000.00 Lakhs (Rupees Fifty Crore only) to M/s Goa Information Technology Development Corporation under the newly created expenditure head.
- 7. Submitted for approval of the Government.

~~Am~~ 30/11/23
SW(MDM)

~~AD(HSP)~~ ~~Am~~ 30/10/2023

~~DD(ASK)~~ My refer page from p-19/N to 20/N. The file is submitted for transfer of loan amount amounting to Rs 50 crores to m/s Goa Information Technology Development Corporation (GITOC) under the newly created expenditure head for execution of OFC project.
Submitted for administrative & financial approval of Govt.
Am
30/11/23

D/T Put FAC. and resubmit

30/11/23

~~DD(CASE)~~ Am
30/11/23

~~DD(Accts)~~ Am
30/11/2023
Acctt.

21/11

FAC for an amount of Rs. 5000.00 lakhs under the Budget Head 4859/01/800/05/60 - other capital expenditure is put up for approval & Signature pls.

~~30/01/2023~~
30/01/2023

AAO - Additional charge

DD (Actg) Sonsh
30/01/2023

Dir (IT&C) [Signature]
30/11/23

DD (ASK)

My refer page from p-19/N to 2/W. The file is submitted for transfer of loan amount amounting to Rs 50 crores to m/s Goa Information Technology Development Corporation (GITDC) under newly created expenditure head for execution of o/c project. FAC for an amount of Rs 50 crores under the budget head 4859/01/800/05/60 - other capital expenditure is placed at page p-216/c.

Atb
30/1/23

Outward No.: 1011
Date: 30/01/2023
DITE&C,
Minho, Panaji-1054

Dir (IT) [Signature]
30/11/23

cc (IT&C) [Signature] 2/1/23

Hon'ble Min (IT&C)

[Signature]
03/02/2023

O/o Minister for
Information & Technology
Secretariat, Pervorm-Goa
Outward No.: 350/F
Date: 06/02/2023

File No. 1400091025
6/2/2023

Secretary (IT) 1
Inward No. 149
Date: 2/1.2023

O/o Minister for
Information & Technology
Secretariat, Pervorm-Goa
Inward No.: 378/F
Date: 02/02/2023

F.M.S. No. : 1400091025
File No : 10(31)/2019-20/DOIT/Bharat Funding/Part File

Finance (Expenditure) Department
Dated: 13/02/2023

Subject: Finance concurrence for transferring of loan amount received under Part – V of the Scheme for Special Assistance to State for Capital Investment for 2022 – 23 to M/s. Goa Information Technology Development Corporation.

Reference to pre-pages.

2. The instant proposal of the Department of Information Technology is for according concurrence for transferring an amount of **Rs. 50.00 Crores** received from the Ministry of Finance, Department of Expenditure, Government of India, as loan under Part – V of the Scheme for Special Assistance to State for Capital Investment for 2022 – 23 to M/s. Goa Information Technology Development Corporation.
3. As per the submission made by the referring Department and the records available in the file, it is seen that the Ministry of Finance, Department of Expenditure, Public Finance – State Division, Government of India, has vide Order dated 18/10/2022 (pgs. 204/C – 205/C) has sanctioned an amount of **Rs. 50.00 Crores** being loan under Part – V of the Scheme for Special Assistance to State for Capital Investment for 2022 – 23.
4. Subsequent upon receipt of the above Sanction Order, the referring Department obtained approval for opening of a new unit under the Expenditure Head (pg. 210/C). The said amount was sanctioned on the basis of the proposal submitted by the State for availing incentives under the said Scheme. **It may also be noted that the said amount has to be utilized by the State by 31/03/2023.**
5. It is further seen that the Government has designated M/s. Goa Information Technology Development Corporation as a Special Purpose Vehicle (SPV) for implementation of the Scheme and as such, the instant proposal to transfer the said amount received as loan under Part – V of the Scheme for Special Assistance to State for Capital Investment for 2022 – 23 to GITDC so as to enable them execute of the Optical Fibre Cable Project.
6. The Hon'ble Minister for Information Technology, Electronics & Communication has accorded his administrative approval for the proposal vide Note at pgs. 19/N – 21/N.
7. A copy of the requisite Funds Availability Certificate may be perused at pg. 216/C.

F.M.S. No. : 1400091025

File No : 10(31)/2019-20/DOIT/Bharat Funding/Part File

8. In view of the above, Higher Authorities may like to accord finance concurrence for transferring an amount of **Rs. 50.00 Crores** received from the Ministry of Finance, Department of Expenditure, Government of India, as loan under Part - V of the Scheme for Special Assistance to State for Capital Investment for 2022 - 23 to M/s. Goa Information Technology Development Corporation, the Special Purpose Vehicle designated for the said purpose.

9. Submitted please.

SP
(Suparna Pai)
Senior Assistant
13/02/2023

S/O. Nds
13/2/2023

U.S. (Fin-Exp.) *[Signature]*
13/2/2023

A.S. (Fin-Exp.) *[Signature]*
14/02

Pr. Secretary (Finance) *[Signature]*
14/02/2023

Hon'ble C.M./F.M. *[Signature]*
18/2/23

A.S. (Fin) *[Signature]*
23/2/23

[Signature] *[Signature]*
23/2/2023

Dir (IT) *[Signature]*
01/03/23

DD (ASK) *[Signature]*
1/3/23
AD (ACIN) *[Signature]*
2/3/2023
AAO

101

Stamp: *1409/F*
14/2/2023

Stamp: Secretary (Fin)
Inward No: 4495
Date: 14/02/2023

Stamp: 1284239
Date: 01/03/2023
Dir (IT)
Altinho, Panaji-Goa.

28/N.


The proposal to incur an expenditure amounting to Rs.50.00 Cr. (Rupees Fifty Crores Only) under Part-V of the "Scheme for Special Assistance to State for Capital Investment for 2022-23 to M/s Goa Information Technology Development Corporation". This issues with the approval of Government vide U.O No. 1409/F dated 14/02/2023 & Concurrence of Fin (Exp) Department Vide U.O No 1400091025 dated 06/02/2023.


Accordingly, sanction order under Demand No.82, Budget Head - 4859 - 01 - 800 - 05- 60 -Other Capital Expenditure for an amount of Rs.50.00 (Rupees Fifty Crores Only) is placed at correspondence side for Approval/Signature of Director (ITE&C) please.

02/03/23
(5000 only)

Accountant: 
02/03/2023

A.A.O.: 
01/3/23

D.D. Accts: 
02/03/2023

Director(ITE&C): 
02/03/23

DD(Accts) 
03/03/2023

DD(Ask)

26/N

As directed draft letter addressed to Dept of Telecom, Govt of India regarding status of implementation of Bharat Net Scheme (GBBN 2.0) is placed and for approval and signature please.

Amrita
30/03/2023
AD(HSP)

~~DD(A&K)~~: Pls put up a detail note

A
30/3/23

AD(HSP)

1. This Department is in receipt of email from Shri Arun Gupta, ITS, Director (BB-II) USOF, Universal Service Obligation Fund, Department of Telecommunications, Ministry of Communication regarding OM No 13/1/6/EC/2020-21 dated 14.03,2023 issued by Director ,Lok Sabha Secretariat, along with post Evidence list of Points raised on the subject "Review of Performance of BharatNet Scheme and Broadband w.r.t Last Mile Connectivity " pertaining to the Ministry of Communications'. The point raised on the subject related to scheme for special Assistance to the states for capital investment for the year 2022-23 is reproduce below:

2. "It has been stated that under special assistance scheme of Ministry of Finance, Rs 2700 Cr. Is being provided to states /UTs for providing FTTH connections in Govt.institution , private institute and households. How many states have signed the MoUs/ Agreements with BSNL /other ISPs for providing the FTTH connections utilising BharatNet infrastructure so far? Please elaborate?

3. In this regards, as directed draft reply is placed aside for approval .

O/o Minister for Information & Technology Secretariat, Porvurim-Goa
Inward No.: 061/F
Date: 03/04/2023

~~AD(HSP)~~ *[Signature]*

~~DDCASK~~: *AM*
31/3/2023

~~Director (IT)~~ *[Signature]*
31/3/23

~~Secretary (IT)~~ *[Signature]* 31/4/23

~~Heads Min (IT)~~

Dir (IT):

~~TA(VDP)~~

Secretary (IT)
Inward No. 476
Date: 3/4/2023

O/o Minister for Information & Technology Secretariat, Porvurim-Goa
Outward No.: 10/F
Date: 05/04/2023

[Signature]
05/04/23

Inward No. 03
Date: 03/04/2023
Mumbai, Maharashtra

This has a reference to the email received from Department of Telecommunication dated 07th July 2023, regarding VC meeting to be held on 13th July 2023 under the Chairmanship of Additional secretary (T) with Secretary (IT) of State Governments for reviewing the scheme for special assistance to state for capital investment for the year 2022-23 (refer pg 246/c).

In this regards, DoT has requested the states to submit action plan for implementation of the scheme.

The information sought is mentioned below:

- Government sanctioned amount is Rs 50 crores
- Goa Information Technology Development Corporation (GITDC) has been identified as SPV to implement the project.
- 50 Crores has been transferred to GITDC.
- M/s KPMG has been appointed as consultant to draft the RFP.
- RFP/Tender document has been drafted & is pending before EFC committee of State Government for its approval.
- RFP aims in connecting the State Head Quarters with District Head Quarters, District Head Quarters with Taluka Head Quarters and last mile all with fiber under GBBN 2.0 under public private partnership model.

The File is submitted for approval of the above information which needs to be sent to DoT.

~~NA(ASK)~~: AD(NSP): [Signature]
10/07/2023

~~DD(ASK)~~: As
10/7/23

~~DIT~~
[Signature]
10/7/23

[Signature]

[Signature]
10/7/23
SW(MDM)

Secretary (IT)
Inward No. 1016
Date 10/7/2023

Outward No. 192
Date 10/07/2023
DIT/ITC
Ahmednagar, Pune

29/N.

1. This has a reference to the email received from Department of Telecommunication (DoT) dated 10/10/2023, regarding status report of the under Part V of Scheme for Special Assistance to states for capital Investment for 2022-2023.
2. Vide above cited email, DoT has informed the States have not submitted yet submitted the status report of the implementation of the above scheme. Hence, DoT has again requested the states to submit status of implementation of the scheme along with utilization certificate latest by 13/10/2023.
3. The information sought is mentioned below:
 - Government sanctioned amount is Rs 50 crores
 - Goa Information Technology Development Corporation (GITDC) has been identified as SPV to implement the project
 - 50 Crores has been transferred to GITDC
 - M/s KPMG has been appointed as consultant to draft the RFP.
 - RFP/Tender document has been drafted & is pending before EFC committee of state Government for its approval.
 - RFP aims in connecting the state head quarters with District Head Quarters, District Head Quarters with Taluka head Quarters and last mile all with fiber under 2.0 under public private partnership model.
4. In view of the above , if agreed we may submit the above information which needs to be sent to DoT.

~~ADP~~
TA(VDP)

~~AD(HSP)~~ ~~15/10/2023~~

~~DD(ASE)~~ Prepare a draft reply in the format prescribed.

~~DD(ASE)~~
19/10/23

~~DD(ASE)~~ Reply in the prescribed format is placed at page 279/c for approval 20/10/23

~~DDP~~
(P.F.O)

30/N

(From 29/N)
for approval

Chudul

20/10

Secretary (IT)
Inward No. 508
Date 20/10/2023

~~Secretary (IT)~~

Reply to DOT, GoZ as
submitted as per format is
approved.

Scuf
23/10/23

~~DD(IT)~~

for necessary action

Chudul
25/10/23

~~DD(ASE)~~

email sent.
20/11/23

Outward No. 422
Date: 20/10/2023
DITE&S
Altinbo, Kama, GOLA

Inward No. 1289722
Date: 25/10/2023
DITE&S
Altinbo, Kama, GOLA



F. M. S. No.: 74166-
Code: O. R. -3 86721

S.S.H

Year 20

GOVERNMENT OF GOA

Name of Department: Department of Information Technology

File No.: 11(1)/DOIT/2020-21 / GBBN Renewal

Subject

Renewal of GBBN Project.

Opened on: 30-06-2020

Closed on:

1. Goa Broadband Network (GBBN) project was operational on 1st August 2009 and the project was a period of 10 years which got completed on 31st July 2019. The project is implemented on Public Private Partnership (PPP) and Build Own Operate (BOO) model with no transfer of fiber for 10 years.
2. M/S Software Technology Parks of India (STPI) an autonomous society on the Government of India for auditing of GBBN project. The auditing activities include monitoring and submission of SLA reports, Performance Audit reports and security Audit reports etc. The Agreement is also signed with STPI on 1st April 2016 for a period of 5 years and same was extended till 31st March 2022.
3. Government of Goa has appointed M/S Pricewatercooperhouse (PwC) to analyze the Exit Management of GBBN and to find way forward for GBBN project after completion of 10 years. M/s PwC has submitted Exit Management report of GBBN indicating various options for way forward for GBBN project.
4. The following options were proposed by M/s PwC in Exit Management Report.
 - i. **Option A**:-Buyback the assets from M/S UTL.
 - ii. **Option B**:- Lease the fiber from M/S UTL and get the lease from infrastructure and Right of Way (ROW) provided by Government to M/S UTL.
 - iii. **Option C**:- Negotiate and extend the contract with M/S UTL on terms which are beneficial to DoIT Goa.
 - iv. **Option D**:- Additional Option available with DoIT is to exit out of the current agreement.
5. Further the file was moved to the Government for taking necessary action on the options provided by M/s PwC. So Option D i.e. to exit out of the current Agreement was selected administratively by the Government.
6. It may be noted that currently all the equipments are end of life, end of warranty, end of sale which requires a major replacement in terms of networking and power equipments.
7. The department had requested Bharat Sanchar Nigam Limited (BSNL) to submit their proposal for connecting SHQ with DHQ , all THQ with DHQ with 10 Gbps link and providing 1 Gbps connectivity to 189 Village Panchayats (VP) and 225 Office building

8. locations/termination points from their respective THQ. Also providing dedicated fiber (1 Gbps) from DHQ to SDC at Panjim.
9. BSNL has submitted their proposal (May be seen on page P-104/C). The BSNL has quoted bandwidth charges to the tune of 106.45 Cr. per year which works out to 1064.5 crores for a period of 10 years. This does include provision of Layer 3 switches.
10. Currently M/S UTL is charging Rs. 22.86 Crores per year. The Government had extended the contract with M/s UTL initially for period of one year w.e.f. 1st August 2019 to 31st July 2020. Subsequently, Government extended contract with M/s UTL for additional period of 1 year w.e.f. 1st August 2020 till 31st July 2021. (*May see at page p-312/c*)
11. Now, since the extended period of GBBN project is coming to an end on 31st July 2021 and department has submitted a Detailed Project Report (DPR) for implementation of Bharatnet Project in Goa which is similar to GBBN project (May Refer Page P-146/C) for which reply is awaited from Department of Telecom, Ministry of Communication, Sanchar Bhawan, New Delhi.
12. As per the supplementary agreement clause 1.2.5.5(ii), *"The Partner agrees to provide services stipulated in the Agreement, beyond the aforesaid mandatory one year period. If the GoG requires extending the contract period on the same terms and conditions, including revenue sharing. GoG has the option to extend the service period and shall intimate, the Partner at least 4 quarters prior to the expiry of the agreed term and such extensions will be in blocks of a minimum of 8 quarters. The Partner shall not stop the services unless explicitly directed by GoG and offer services existing at that point of time at the same terms and conditions"*. (*May see at page p-166/c*).
13. In view of this above, this department may proposed to extend the contract with M/s UTL for further period of 2 year (i.e 8 Quarters) from 1st August 2021 to 31st July 2023 or till tendering process is completed and new agency is in place. If agreed, file may be forwarded for obtaining Administrative approval and Finance Department (Exp) concurrence

Submitted please.

P. K. K.
17/06/2021
AD(PBG)

DD (ASK)

from pre-page

-the file is submitted to extend the contract with npi vtl
for a period of 2 year's / 8 quarters from 1st August 2021
to 31st July 2023 or till the standard project is
approved / implemented and new Agency is in place whichever
is earlier.

file is submitted for administrative & financial approval
of Govt.

AM
17/6/21.

~~DIT~~

[Signature]
17/6/24

~~Secretary (IT)~~

Pl. give status of contract, urgent.

[Signature]
18/6

DIT, IT Head, Admn
Date: 18/06/2021

~~DIT~~

For M.A.

~~Mobile Minister (IT)~~

[Signature]
18/6/2021

IT
Invoice No: 1786/F
Date: 18/06/2021

~~FO (exp)~~

AM
AD (POG)

~~DD (P&R)~~

DIT, IT Head, Admn
Invoice No: 1272/133
Date: 18/06/2021

1. Government of Goa has submitted a Detailed Project Report (DPR) for implementation of Bharatnet Project in Goa which is similar to GBBN project on 22-06-2020 to Department of Telecom, GoI with costing of Rs. 238.86 crore for Capital Expenditure and Rs. 89.38 crore for Operational Expenditure for 7 years.
2. Subsequently, Hon'ble Chief Minister (CM) of Goa, vide letter no. 1-1-2020/CM/166 dated 15th July 2020 & vide letter no. 1-1-2021/CM/93 dated 11th Feb 2021 requested Shri Ravi Shankar Prasad, Hon'ble Minister of Communications, Electronics & Information Technology, And Law & Justice, Government of India, ^{for timely sanction of the project for} ~~to~~ implement BharatNet in Goa State. for [Signature] 11/7/2021
3. Now, Hon'ble Chief Minister (CM) of Goa vide letter no. 1-1-2021/CM/275 dated 17th June 2021 informed, Shri Ravi Shankar Prasad, Hon'ble Minister of Communications, Electronics & Information Technology, And Law & Justice, Government of India that Goa State decided to implement the BharatNet Phase II under a State - led Model. Also requested for favourable consideration for the DPR based on IP/MPLS Technology on redundant architecture for an amount of Rs. 484.06 crore has been submitted to Department of Telecommunication by the State Government, for which reply is awaited.

Submitted pleased.

~~[Signature]~~
AD(PBG)

DD(ASK)

~~DIR(IT)~~

1. With reference to the status of the Bharatnet proposal for the State of Goa it is stated that this department had forwarded a Detail Project Report (DPR) to Department of Telecommunications, Ministry of Communications, Sanchar Bhawan 20, Ashoka Road, New Delhi at a cost of Rs 484.06 crores under State Led Model.
2. The department is doing continuous follow up with the officials of Department of Telecom for getting the approval for implementation of Bharatnet in the State of Goa. It may be noted that Hon'ble Chief Minister has also requested Hon'ble Union Minister of Communications, Law & Justice and Electronics and Information Technology, New Delhi for its kind consideration to implement Bharatnet under State Led Model page p-369 /c.
3. The contract with PPP operator (M/s UTL) expired on 31st July 2019 for GBBN project, however, the contract was extended till 31st July 2021, with the approval from Finance Department.
4. In view of above, the file is submitted for extension of GBBN contract for a period of 8 quarters from 1st August 2021 as per para 13 on page 11/N.

File (Copy) Department
 14000/4/66
 13/7/2021

AM
 2/7/21
 DD(ASK)

DIT, IT Hub, Ashno
 Penaf-Goa
 Dispatch No.: 145
 Date: 2/07/2021

DIT

2/7/21 ① Bharatnet is expected to be approved.

Secretary (IT) ② Presumably, we have extended to extend of 4 quarters, even though, tender mentions 8 quarters. Hence, this extension should be

Hon'ble Minister (IT) for 4 quarters considering previous extension as part of it. Also, after extension of 4 quarters, DoIT may also explore alternative scenarios.

Hon'ble Minister (IT)

FD (EXP)

Consent
 12/7/21

2/7

Secretary I
 Inward No. 29011F
 Date 02/07/2021

Office of the Minister for Revenue,
 IT, Labour & Employment
 INWARD No.: 6471F
 DATED: 05/07/2021

Finance (Expenditure) Department

Dated: 05/08/2021

Subject : Extension of GBBN Contract for a further period of 04 quarters, i.e. One Year w.e.f. 01/08/2021 to 31/07/2022.

Reference to pre-pages.

2. The instant proposal of the Department of Information Technology is for according approval for extending the contract of M/s. United Telecoms Limited for implementation Goa Broadband Network Project for a period of 04 Quarters commencing from 1st August, 2021 to 31st July, 2022.

3. As per the submissions made by the referring Department, it is seen that M/s. United Telecoms Limited was appointed as the implementing agency for operating Goa Broadband Network Project, on Public Private Partnership (PPP) and Build Own Operate model (BOT) with no transfer of fiber and assets for 10 years. The said contract period of the said Project, which was made operational w.e.f. 1st August, 2009, expired on 31st July, 2019, after having completed the 10 years Agreement period.

4. Consequent upon expiry of the initial 10 years contractual period, the same was initially extended for a further period of one year w.e.f. 01/08/2019 till 31/07/2020 (refer para 8 on pg. 2/N) and the same was again extended for a further period of one year w.e.f. 01/08/2020 to 31/07/2021 (FD's Note at pgs. 4/N - 5/N ^{8/N} refers) with certain conditions, which may be perused at pg. 10/C.

5. Since the extended period of the Contract with M/s. UTL was nearing its' closure, the referring Department, prepared a Detailed Project Report (DPR) for Rs. 486.06 Crores towards implementation of Bharatnet Project, which was similar in line with the GBBN Project. The same was forwarded to Department of Telecommunication, Ministry of Communications, Sanchar Bhavan for their approval.

6. It is further seen that Hon'ble Chief Minister too, vide his letter to the Hon'ble Union Minister of Communication, Law and Justice, Government of India, has requested for implementation of the BharatNet Phase II Project under State Level Model (pg. 369/C). However, further communication in this regards is awaited.

7. In the meantime, inorder not to disrupt the system, the referring Department has proposed to extend the contract with M/s. UTL for a further period of two years w.e.f. 01/08/2021 to 31/07/2023 on the same terms and conditions, including revenue sharing or till the tendering process is completed and a new agency for implementation of the project is in place.

8. However, the Secretary (IT), vide his minutes at pg. 14/N stated that the contract should be extended for four quarters only.

9. In view of the submissions made herein above, Higher Authorities may like to accord approval for extending the contract of M/s. United Telecoms Limited for

implementation Goa Broadband Network Project for a period of 04 Quarters commencing from 1st August, 2021 to 31st July, 2022, on the existing terms and conditions.

10. Submitted please.

SP
(Suparna Pai)
Senior Assistant
05/08/2021

187

s/o. As per FAC placed at pg 370/C, the amount required is Rs 22,86,00,000/- In view of above U.S. (Fin-Exp.) Submission. May like to see to accord approval to 'A' on pre-page *Ndes*
5.18/22

~~A.S. (Fin-Exp.)~~

~~Pr. Secretary (Finance)~~

~~Hon'ble C.M./F.M.~~

R. Pufay
5/8/22

Secretary (Fin)
Inward No.: 23/4/F
Date: 6/8/21

~~As (Fin)~~ *Jh*
5/8
~~Pr Secy (Fin)~~ *R. Pufay*
9/8/21
~~Hon'ble CM/FM~~ *P. Amin*
8/10/21

Office of the Minister
Secretary
Inward No. 2558/F
Date: 7/8/2021

DOIT, IT Hub, A-1010
Inward No. 1274267
Date: 14/10/2021

~~A.S. (Fin)~~ *Jh*
5/8
~~Pr Secy (Fin)~~ *R. Pufay*
12/10/2021
Remitted today
~~DOIT~~ *Pr*
19/10/2021
~~DD (A/C)~~ *H*
19/2/21
~~AD (PAG)~~

18/N

Code:- O. R. - 17

draft order regarding extension of GBBW project -
from 1st August 2021 to 31st July 2022 as per the
append 9 Ant on page 14/N & 17/N is placed
aside for signature of DIT.

As
21/7/21

DIT

1. Department of Information Technology (DoIT), Government of Goa has initiated & implemented State Wide Area Network in the brand name "Goa Broadband Network" (GBBN) connecting all the Talukas, Village Panchayats, office buildings/termination points.
2. The GBBN Partner has resumed the implementation of GBBN Network by signing Supplementary Agreement on 25th February 2009 and the project was operational on 1st August 2009 based on Public Private Partnership (PPP) and Build Own Operate (BOO) model with no transfer of fibre for a period of 10 years. The project is further extended thrice i.e. from 1st August 2019 to 31st July 2020, from 1st August 2020 to 31st July 2021 and from 1st August 2021 to 31st July 2022 with the same terms and conditions for which M/s. UTL is charging Rs. 22.86 Crores per year. (May seen at page 308/c)
3. The department has appointed M/s Software Technology Parks of India (STPI) (*An Autonomous society under Government of India, Ministry of Communication & Information Technology, Department of Electronics & Information Technology*) towards the Third Party Auditing of GBBN Project. M/s STPI is monitoring SLA and giving its recommendations to DOIT for release of payment.
4. In 2019, the Government of Goa appointed M/S Price water cooperhouse (PwC) to find a way forward for GBBN project. M/s PwC submitted the Exit Management report of GBBN indicating following options: (May seen to page 176/c to page 305/c)
 - a. **Option A:-**Buyback the assets from M/S UTL.
 - b. **Option B:-** Lease the fiber from M/S UTL and get the lease from infrastructure and Right of Way (ROW) provided by the Government to M/S UTL.
 - c. **Option C:-** Negotiate and extend the contract with M/S UTL on terms which are beneficial to DoIT Goa.
 - d. **Option D:-** Additional Option available with DoIT is to exit out of the current agreement.
5. Further, the DoIT formed a Committee chaired by the Director (IT) to review & analyse the report submitted by PwC on GBBN exit management. The Committee evaluated the options provided in the PwC report and subsequently the file was moved to the Government for the approval of recommendation made by Committee and same was approved by Hon'ble Chief Minister vide U.O No. 6977/f dated 24/11/2020. (May seen at page

20/10

337/c). subsequently, department also moved the file for decision of Government whether to continue the GBBN project beyond the period of 10 years along with committee report on exit management, where in Option D i.e. to exit out of the current Agreement was selected & administratively approved by the Government. (May seen at page 358/c)

6. The committee formed under the Chairmanship of Director (IT), Ms. Ankita Anand, IAS in its review report on GBBN EXIT MANAGEMENT, has referred proposal submitted by Bharat Sanchar Nigam Limited for setting up of BBNL project for Govt of Goa in line with existing GBBN project bandwidth at different level, wherein, the committee observed that **the annual bandwidth charges to be borne by Govt. of Goa are to the tune of Rs. 106.45 Crores.** It also state that the rollout has been scheduled in 2 phases. In the first phase - 84 offices & 50 Village Panchayat will be covered and second phase will cover 142 Government offices and 139 Village Panchayat. Further, M/s BSNL states that it involves laying of 700kms OFC cable covering altogether 226 nos. of locations, which include 226 Govt Offices & 189 Village Panchayats. (may seen at page 311/c)
7. BSNL in its proposal has indicated the price of Annual bandwidth charges is Rs.106.45 crores excluding end equipment and power equipment. The current Annual bandwidth charges paid to M/s UTL is approx. 22.86 crores including end equipment and power equipment. Further, M/s STPI also agreed with NIC comment and suggestion to work in such a way that there will be no discontinuity for any GBBN users for accessing any e-Governance services.
8. Department of Information Technology (DOIT), is in the process to implement the Bhartnet Project, Department of Telecommunication, Government of India in the interest of public to ensure connectivity considering available facts. Accordingly, **Hon'ble Chief Minister vide D.O. No. 1-1-2021/CM/275 dated 17th June 2021 forwarded DPR for seeking funding under Bharatnet to Department of Telecom, Government of India for which reply is awaited (May seen at page 312/c).** Further, it is also to inform that the department is in process to draft revised DPR to obtained funds under Scheme for Special Assistance to State for Capital Investment for 2022-23 vide Notification no. F. No. 44 (1)/PF-S/2022-23 (CAPEX) dated 06.04.2022 by Ministry of Finance, Government of India. A copy of the guidelines on the Scheme is placed at page 313/c to page 329/c.
9. Further, it is to inform that currently on **Goa Online, eDistrict, Government portal 130 plus service are available** and currently, these applications are process through GBBN network.

21/11

10. The department of information Technology, till now release Rs. 2,48,16,74,875/- towards providing Intranet bandwidth and internet to various Government offices from the day of project live operational from 1st August 2009 to till date. The above mentioned amount been release quarterly based on Third Party Audit report.
11. As per the supplementary agreement clause 1.2.5.5(ii), "The Partner agrees to provide services stipulated in the Agreement, beyond the aforesaid mandatory one year period. If the GoG requires extending the contract period on the same terms and conditions, including revenue sharing. GoG has the option to extend the service period and shall intimate, the Partner at least 4 quarters prior to the expiry of the agreed term and such extensions will be in blocks of a minimum of 8 quarters. The Partner shall not stop the services unless explicitly directed by GoG and offer services existing at that point of time at the same terms and conditions".
12. It is to inform that this Department has not got any reply from Department of Telecommunication, Government of India with regard to the proposal of BharatNet project send by Hon'ble Chief Minister on 17th June 2021 (May seen at page 308/c). Also, there is no alternative rather than to extend the existing contract with M/s UTL to provide smooth GBBN connectivity to various Government Department/offices, institutes etc. Hence, this department may propose to extend the contract with M/s UTL for further period of 2 year (i.e 8 Quarters) from 1st August 2022 to 31st July 2024 or till tendering process is completed and new agency is in place.
13. In view of the above, we may request Account Section to place fund availability certificate of Rs. 22.86 Crores from account section under Demand No. 82 - Budget Head, 2852 - Industries, 07-Telecommunication and Electronic Industries, 800 - Other Expenditure, 04 -Infrastructure Development, 50 - Other Charges. Further, it is requested to forward file for obtaining Administrative approval and Finance Department (Exp) concurrence.

Submitted please

[Signature]
25/05/2022
AD(PBG)

DD(HVP) may furnish details as per para (13).

DD(A/c): - FAC for an amount of Rs. 22.86 crores under the Budget head 2852/07/800/04/50-other charges is put up for approval & signature pls *[Signature]*
26/05/2022

22/w

DIR(T) FAC signed as proposed

25/05/2022

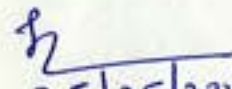
DN(HVP) May kindly refer voting from 19/w to 22/w regarding extension of L30W contract with M/s. VTL for further period of 2 years as per Supplementary clause 1.2.5.5(ii) effective from 01/08/2022 to 31/07/2024 ~~to~~ or till new agency or plan is ready for connectivity.

Extension is required in order to maintain services to various Departments/Corporation etc.

Currently there is no other alternate plan.

Various options which were explored by Department may also be seen from page 19/w.

FAC is also placed aside.


25/05/2022

Director (IT): -

could on page

1. May please peruse the note from page 19/N to 22/N. The present proposal is to accord further extension of the Contract with M/s. United Telecoms Limited (UTL) for implementation of Goa Board Band Network (GBBN) Project for further period of 2 years as per the Clause 1.2.5.5 (ii) (pg. 166/c) of the Supplementary Agreement dated 25th February 2009 (pg. 147/c to 176/c), effective from 01-08-2022 to 31-07-2024 or till tendering process is completed and new agency is in place.
2. It may also be noted that the Department of Information Technology, earlier on three occasions had extended the contract from 01-08-2019 till 31-07-2022 on year to year basis (details may be seen at Para 2 on pg 19/N).
3. Further the Department had submitted the Detail Project Report (DPR) proposal to the Department of Telecommunication (DoT), Government of India for Implementation of BharatNet Project initially on 22-06-2020 (pg. 146/C) for an amount of Rs. 327.74 Crores and thereafter the revise proposal for an amount of Rs. 486.06 Crores was submitted in July 2021 under State-Led Model of BhartNet. However despite the follow up and letters from Hon'ble CM, the Department is still awaiting for the response from the DoT, Gol.
4. The department is also preparing the DPR for applying the funding under the "Scheme for Special Assistance to States for Capital Investment for 2022-23" under Part V (Optical Fibre Cable) which would be submitted shortly to DoT, Gol.
5. As seen from the notings from pre-page and the earlier extension notings, it is seen that the Department has explored the various options to put in place an alternative network, including the request for funding from the Government of India under BhartNet.
6. Considering the above instances, the department has no other alternative, than extending the existing contract with M/s UTL for GBBN as proposed on pre-page for further period of 2 years effective from 01-08-2022 to 31-07-2024 or till new agency or alternate plan is made by department which are being explored.

OR

Alternatively extending the existing contract with M/s UTL for GBBN for a period of 1 year effective from 01-08-2022 to 31-07-2023, as done in the earlier instance. f x'

Submitted please for a suitable decision on extension period.


Director (IT)

DOIT, IT Hub, Alibari
Panaji, Goa
Dispatch No.: 522
Date: 31/05/22

Secretary (IT)

May kindly be seen for approval. *APR*
31/05/2022

Hon'ble Minister (IT)

'X' at pae page 23 in Approved

Office of the Secretary (IT)
No.: 656/F
Date: 31/5/2022

FD (Exp)

Puy
01/06/22

O/o Minister for
Information & Technology
Secretariat, Porvorim-Goa
Outward No.: 41/F
Date: 02/06/2022

O/o Minister for
Information & Technology
Secretariat, Porvorim-Goa
Inward No.: 52/F
Date: 01/06/2022

Ministry Department
Request No. 1400086721
Date: 2/6/2022

S.P.

Finance (Expenditure) Department

Dated: 28/06/2022

Subject : Extension of GBBN Contract for a further period of One Year w.e.f. 01/08/2022 to 31/07/2023.

Reference to pre-pages.

2. The Department of Information Technology, vide their Note at pgs. 23/N – 24/N, has sought finance concurrence extending the contract of M/s. United Telecoms Limited for implementation Goa Broadband Network Project for a period of **further period of one year w.e.f. 1st August, 2022 to 31st July, 2023.**
3. As per the submissions made by the referring Department, it is seen that M/s. United Telecoms Limited was appointed as the implementing agency for operating Goa Broadband Network Project, on Public Private Partnership (PPP) and Build Own Operate model (BOT) with no transfer of fiber and assets for 10 years. The said contract period of the said Project, which was made operational w.e.f. 1st August, 2009, expired on 31st July, 2019, after having completed the 10 years Agreement period.
4. Consequent upon expiry of the initial 10 years contractual period, the said contract was further extended on year to year basis on three occasion w.e.f. 01/08/2019 till 31/07/2022 (refer para 8 on pg. 2/N, 8/N and 16/N – 17/N).
5. It may be noted that the referring Department has already submitted a Detailed Project Report (DPR) for Rs. 486.06 Crores towards implementation of State-Led Model of Bharatnet Project, which was similar in line with the GBBN Project to the Department of Telecommunication, Ministry of Communications, Sanchar Bhavan for their approval. In this regards, the referring Department has stated that inspite of repeated follow-ups with DoT, no response has been received as on date.
6. It may also be noted that Hon'ble Chief Minister too, vide his letter to the Hon'ble Union Minister of Communication, Law and Justice, Government of India, has requested for implementation of the BharatNet Phase II Project under State Level Model (pg. 369/C). However, no response has been received till date.
7. The referring Department has further stated that they are in the process of preparing a DPR for applying the funding under the "Scheme for Special Assistance to States for Capital Investment for 2022 – 23 under Part V (Optical Fibre Cable) and that the same will also be forwarded to DoT.
8. In the meantime, inorder not to disrupt the system, the referring Department has proposed to extend the contract with M/s. UTL for a further period of one year w.e.f. 01/08/2022 to 31/07/2023 on the same terms and conditions, including revenue sharing or till the tendering process is completed and a new agency for implementation of the project takes over the project.

9. The Hon'ble Minister for IT has accorded his administrative approval for the proposal vide Note at pgs. 23/N - 24/N.
10. As per the Funds Availability Certificate placed at pg. 370/C, it is seen that the expenditure towards renewal of the project, which is slated to be cost around Rs. 22,86,00,000/- (Rupees Twenty Two Crores Eighty Six Lakhs Only) exceeds the 5/12th budgetary limit of the budgetary provision made for the F.Y. 2022 - 23.
11. It may be further seen that the ongoing contract is bound to expire on 31/07/2022.
12. Hence, if agreed to, we request the referring Department to resubmit the proposal once the full budget is passed. However, Higher Authorities may like to take a view in the matter.
13. Submitted please.

AS
 (Suparna Pai)
 Senior Assistant
 28/06/2022

434

S/O. *Ades*
 4/7/2022

U.S. (Fin-Exp.)

A.S. (Fin-Exp.)

Pr. Secretary (Finance)

Hon'ble C.M./F.M.

① Budget is already passed

② This is ^{the} ~~1st~~ fourth time this contract has been ^{put} extend

proposed for extension by dept.

③ 22.8 Crores for this proposal appears to be exorbitant at present considering newer technologies available in market to meet scope of work.

④ May like to see for decision.

AS(his)

Shreyas
 27/7/2022

O/o. Additional Secretary (Finance)

Dated: 27/07/2022

This is a case of grant of extension of Contract for GBBN by a year from 01/08/2022. The file is received by me today with hardly 2 working days left. It is a fait accompli to approve the proposal or else we will see disruption in services across all Government Departments which cannot be afforded.

2. In view of the above, the proposal to extend the services may be agreed for six months as an interim arrangement.
3. In the meanwhile the DOIT should study the cost benefit analysis of present arrangement. I feel, with lot of service providers available in the market, it may be hugely cost beneficial for Government to get internet connection by various Departments like Telephone connections from the best available service provider in the area. This according to me has huge cost savings to the Government in excess of atleast 50%.
4. Submitted for decision.



(Vikas Gaunekar)
Additional Secretary
27/07/2022

Pr. Secretary (Finance)

As proposed by the IT Dept on page 24/w, to provide uninterrupted services across all Govt. departments, the contract with M/s UTL for GBBN may be considered for extension by 1 (ONE) year w.e.f. 01/08/2022. For approval, pl.

In the meantime, DOIT should explore new, affordable and cost-effective ^{methods/} technologies for providing internet services within this timeframe, so that further extension could be ~~from~~ avoided.

Sd/-
27/07/2022

Hon'ble CM/FM

Secretary (Finance)
Inward No. 27/7/22
Date

Office of Chief Minister
Secretariat Porvaram
Inward No.: 1388/E
Date: 29/7/2022

File No. 11(1)/DOIT/2020-21/GBBN Renewal

Chief Minister's Office

Extension for GBBN/UTL Ltd should be delinked from Bharat Net since it is a long term process. For the last several years, project is extended with the understanding that alternate arrangement is also to be made.

Such extension must be discouraged and necessary tender may be issued to appoint an agency to deliver the same services through a fair process.

Extension may be granted for 3 months only at present. Department of Information Technology may initiate a fresh process to appoint agency through tender process until Bharat Net project-II is fully operationalised.

[Signature]
(Dr. Pramod Sawant) 29/9/22
Chief Minister

~~Pr. Secretary (Finance)~~

[Signature]
30/09/2022

~~ASL(Fin)~~ *[Signature]*
03/10

~~US~~ *[Signature]*
31/10/2022

~~DDIT~~ *[Signature]*
6/10/22

~~DD(CHVP)~~ *[Signature]*

DD(PBS) *[Signature]*

Secretary (Fin)
2048/F
Inward No. 3079/22
Date: 30/9/22

DOIT, IT Hub, A-100
Pune-411
Inward No. 12808/21
Date: 04/10/2022

Resubmission...

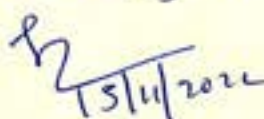
1. As directed by higher authority, the department would like to resubmit file requesting to grant extension for GBBN project is for 2 year instead of 3 months which is approved by Hon'ble Chief Minister on page 28/N.
2. On page 28/N, Hon'ble Chief Minister granted extension for GBBN project for 3 months only and directed Department of Information Technology to initiate a fresh process to appoint agency through tender process until Bharat Net project -II is fully operationalised. Further, it also state that for last several years, project is extended with the understanding that alternative arrangement is also to be made.
3. In view of above, as per the direction of higher authority following has been informed.
 - i. Department of Information Technology (DOIT), is in the process to implement the Bhartnet Project, Department of Telecommunication, Government of India in the interest of public to ensure connectivity considering available facts. Accordingly, Hon'ble Chief Minister vide D.O. No. 1-1-2021/CM/275 dated 17th June 2021 forwarded DPR for seeking funding under Bharatnet to Department of Telecom, Government of India for which reply is awaited (May seen at page 312/c).
 - ii. The Department submitted DPR to obtained funds under Scheme for Special Assistance to State for Capital Investment for 2022-23 vide Notification no. F. No. 44 (1)/PF-S/2022-23 (CAPEX) dated 06.04.2022 by Ministry of Finance, Government of India. A copy of the guidelines on the Scheme is placed at page 313/c to page 329/c for which Ministry of Finance, Government of India has approved capital expenditure on the capital project on OFC Network (Annexure) as recommended by DoT, amounting to Rs. 50.00 Crore for the State of Goa. (May seen at page 371/c to page 372/c)
4. Further, it is to inform that currently on **Goa Online, eDistrict, Government portal 130 plus service are available** and currently, these applications are process through GBBN network.
5. The connectivity to Imagine Smart City Development project connectivity were also extended from GBBN PoP locations to collect live data from various CCTV camera installed under Smart City Project. Further, it is also to inform that CCTV camera installed by police department across all the police station are also uses GBBN network. Hence, decision to discontinue GBBN network without alternate network with proper required bandwidth will hamper various project runs on GBBN connectivity.

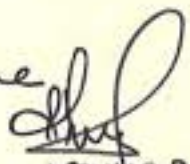
6. The department of Information Technology, paying Rs. 22.86 Crore per year towards providing Intranet bandwidth and internet to various Government offices. The above mentioned amount been release quarterly based on Third Party Audit report.
7. As per the supplementary agreement clause 1.2.5.5(ii), *"The Partner agrees to provide services stipulated in the Agreement, beyond the aforesaid mandatory one year period. If the GoG requires extending the contract period on the same terms and conditions, including revenue sharing. GoG has the option to extend the service period and shall intimate, the Partner at least 4 quarters prior to the expiry of the agreed term and such extensions will be in blocks of a minimum of 8 quarters. The Partner shall not stop the services unless explicitly directed by GoG and offer services existing at that point of time at the same terms and conditions"*.
8. It is also to inform that department has appointment NICS I empanelled consultant i.e M/s KPMG to prepared DPR and RFP for OFC project. The Expression of Interest (EOI) documents prepared by M/s KPMG, to implement GBBN 2.0 project for which last for submission of bids is 13th Oct 2022. Thereafter department will prepared Request For Proposal for implementation of GBBN 2.0 project to replace current Goa Braodband Network (GBBN) Projects. Also, as discuss with consultants M/s KPMG and as per the EOI documents it understood that to implement new projects it required minimum 2 years to go live.
9. Also, it is to inform that the Department has not got any reply from Department of Telecommunication, Government of India with regard to the proposal of BharatNet project send by Hon'ble Chief Minister on 17th June 2021 (May seen at page 308/c). Also, there is no alternative rather than to extend the existing contract with M/s UTL to provide smooth GBBN connectivity to various Government Department/offices, institutes etc. Hence, this department may propose to extend the contract with M/s UTL for further period of 2 year (i.e 8 Quarters) from 1st August 2022 to 31st July 2024 or till tendering process is completed and new agency is in place.
10. The fund availability certificate of Rs. 22.86 Crores under Demand No. 82 - Budget Head, 2852 - Industries, 07-Telecommunication and Electronic Industries, 800 - Other Expenditure, 04 -Infrastructure Development, 50 - Other Charges is placed at page 300/c.
11. In view of above , file is resubmitted for obtaining Administrative approval and Finance Department (Exp) concurrence with a request for consideration of


extension of GBBN contract with M/s UTL for further period of 2 year (i.e 8 Quarters) from 1st August 2022 to 31st July 2024 or till tendering process is completed and new agency is in place instead of 3 months only because if it get extended only 3 months than the contract of extended GBBN will get expired on 31st Oct 2022 only and service which are available on all Goa Online, eDistrict, Government portal i.e 130 plus service, CCTV camera installed by Police Department, Connectivity provide to CCTV camera installed under Imagine Smart City Development project etc will hampered along with the internet connectivity provided various Government Department/offices, Corporations , Institutes etc will get disrupt.


Submitted please

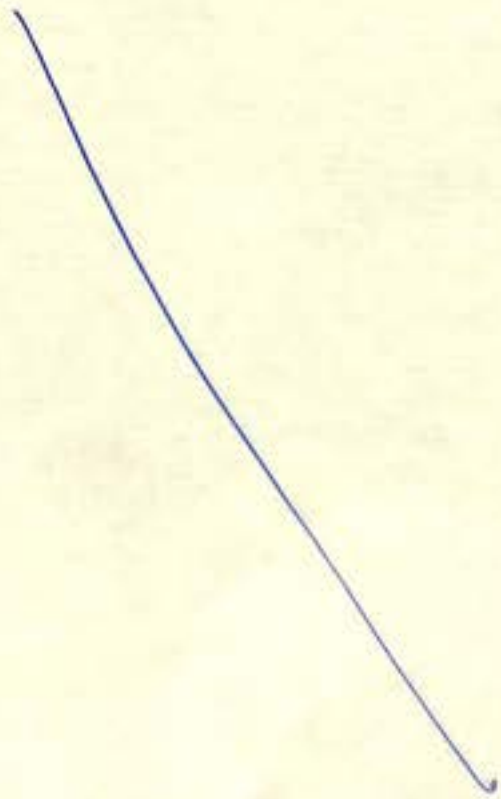

AD(PBG)

~~DD(HVP)~~ File received on 15/11/2022. The project is handed over to DD(ASH). Accordingly file to be mark to DD(ASH)  15/11/2022

~~DIR(IT)~~ Pl. examine 
15/11/22

~~DD(ASK)~~ 
15/11/22

~~TAC(MVN)~~ 
16/11/2022



1. The matter is pertaining to extension of GBBN Project maintained by M/S United Telecoms Ltd (UTL). The project was operational from 1st August 2009 for a period of 10 years which got completed on 31st July 2019. Further through administrative and Financial approval, Government extended the contract thrice i.e. from 1st August 2019 to 31st July 2020, from 1st August 2020 to 31st July 2021 and from 1st August 2021 to 31st July 2022 with the same terms and conditions for which M/S UTL is charging Rs.22.86 Crores per year.(May Refer Page P-19/N).
2. Subsequently the file was moved for extension of existing contract with M/S UTL for GBBN for further period of 2 years from 01-08-2022 to 31-07-2024 or till the new agency or alternate plan is made by department which are being explored OR Alternatively extending the existing contract with M/S UTL for GBBN for further period of 1 year from 01-08-2022 to 31-07-2023, as done in the earlier instance. (May Refer Page P-23/N). The same was administratively approved by Hon'ble Minister IT. (May Refer Page P-24/N).
3. However, the Finance department, while approving the file stated that such extension must be discouraged and necessary tender may be issued to appoint an agency to deliver the same services through a fair process. Extension was granted only for a period of 3 months which got expired on 31st October 2022.
4. The department took opinion of National Informatics Centre (NIC) and their comments may be seen at Pages P-374/C to Page P-376/C. As per NIC comments and Department assessment, GBBN is very important and critical backbone of Internet/ Intranet Access for all the Government Departments in Goa. Considering the existing computerization of many of the department applications who are accessing their application through Cloud or local Servers, Internet & Intranet access through GBBN are most essential. GBBN also ensures to maintain the integrity of Department Data due to secure network

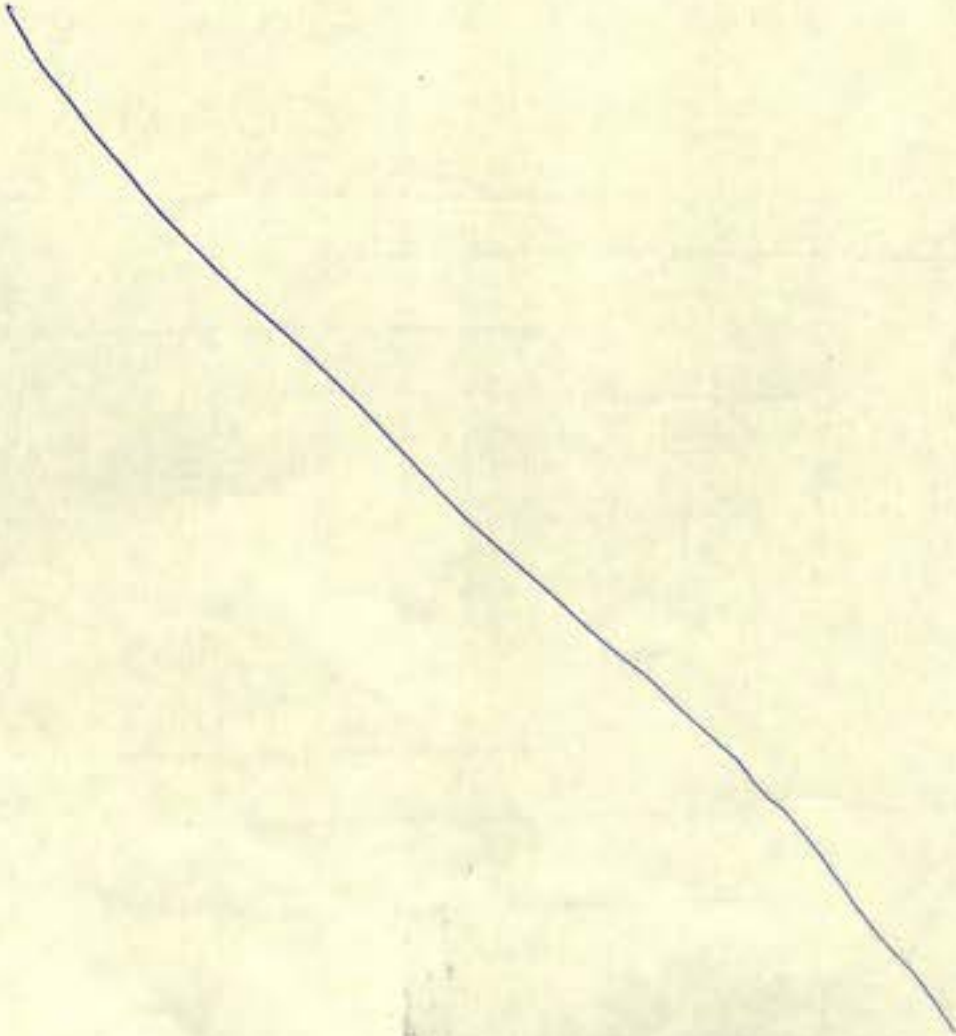
access. In the above context, it is not advisable to stop the GBBN in Goa without any alternate solution. (May Refer Page P-376/c)

5. In the view of remarks of Hon'ble Chief Minister at Page P-28/N, the department has already started the necessary tendering process to appoint a new agency to deliver the same services through a fair process. The process may take 1 year time. In order to provide services the department is also working on implementation of GBBN 2.0 in order to increase the internet penetration throughout the state of Goa.
6. In view of above, we may grant extension to M/s UTL till 31st July 2023 for smooth functioning of Government services/applications of various Government departments. The Fund Availability Certificate (FAC) is placed at Page P-370/C.

Submitted for approval....


TACMVN)

ADCHSP):-



1. File is received by the undersigned on 25/11/2022.
2. May kindly peruse through the pre-page noting from p-28/N.
3. The proposal is for granting extension for the GBBN Project for additional period of 1 Year till 31st July 2023.
4. In this regards, Hon'ble Chief Minister had granted extension only for a period of 3 months from 1st August 2022 till 31st October 2022.
5. While granting extension for 3 months, Hon'ble Chief Minister had directed this Department to initiate fresh process to appoint agency through tender process until Bharat Net Project-II is fully operationalised(Refer p-28/N).
6. Further, Hon'ble Chief Minister has also stated that for last several years the Project is extended with an understanding that alternative arrangement is also made.
7. In this regards, considering that the GBBN Project has already been extended 4 times (01/08/2019 to 31/07/2020, 01/08/2020 to 31/07/2021, 01/08/2021 to 31/07/2022 and 01/08/2022 to 31/10/2022), it would be appropriate to place on record various planned activities which are to be completed within the timeframe of 1 year along with timelines. Further, in this direction, a Project Implementation and Monitoring Committee consisting officials from this Department, Finance Department, NIC, ITG, STPI and Industry Expert in Networking/ Communication domain may also be constituted.
8. In view of the above, higher authorities may kindly decide on the further course of action on this regards considering the interest of the State.

Submitted please.

[Signature]
25/11/2022.

DD(ASK)

Notings from page 32/N onwards may be seen. The file is submitted for extending the contract of m/s vtz till 31st July 2023.

Director(IT)

Dept is also in a process to initiate a fresh process to appoint agency through tender process as directed by Hon'ble CM at page 28/N. to deliver the same series of work. *[Signature]*
25/11/22

Director (IT)

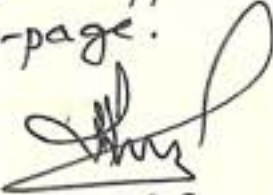
May please refer the notings ~~and~~ from page 29/N

— contd —

35/N

to 34/N, where in the need of extension is explained and the steps taken by Dept to comply with the remarks of Hon'ble Chief Minister on pg. 28/N.

Accordingly file is submitted for approval of proposal proposed at 'x' on pre-page.


26/11/22

~~Secy/ESC~~

~~AA~~ 28/11/2022

~~Hon'ble MIN (ITESC)~~

~~Fin(Exp)~~

Out No.	878
Date	28/11/2022
Dist.	
Officer	

Section	IT
Number	1618
Date	28/11/2022

O/o Minister for Information & Technology Secretariat, Porvorim-Goa	
Inward No.:	294/F
Date:	28/11/2022

30/11

Office of Hon'ble Minister (ITE&C)

Dated: 28-11-2022

The existing contract of M/s. UTL may be extended up to 31-07-2023 or until the finalisation of the tender process to appoint a new agency to replace M/s. UTL is completed whichever is earlier.

Hon'ble Minister (ITE&C)

Director (ITE&C)
30/11/22

FDL (exp)

Inward No.:- 1282244
Date :- 30/11/2022
DITE&C,
Altinho, Panaji-Goa.

O/o Minister for
Information & Technology
Secretariat, Porvurim-Goa
Outward No: 273/F
Date: 29/11/2022

Outward No:- 889
Date :- 01/11/2022
DITE&C,
Altinho, Panaji-Goa.

Fin (Exp.) Department
Received 1400086721
Date: 2/12/2022

S.P.

F.M.S. No. : 1400086721

File No : 11/1/DOIT/2020-21/GBBN Renewal

Finance (Expenditure) Department

Dated: 06/12/2022

Subject : Extension of GBBN Contract for a further period of nine months w.e.f. 01/10/2022 to 31/07/2023.

Reference to pre-pages.

2. The Department of Information Technology, vide their Note at pgs. 34/N – 35/N, has sought finance concurrence for extending the contract of M/s. United Telecoms Limited for implementation Goa Broadband Network Project for a period of **further period of ten months w.e.f. 1st October, 2022 to 31st July, 2023.**
3. In this regards, it may be noted that while granting extension recently, Hon'ble Chief Minister vide Note at pg. 28/N, had granted extension for three months with instruction to initiate a fresh process to appoint an agency through tender process until Bharat Net Project – II becomes fully operational.
4. However, the referring Department while mooted the instant proposal for extending the contract till **31st July, 2023**, stating that as per the opinion/comments obtained by them from NIC, GBBN is very important and critical backbone of Internet/Intranet Access for the Government Departments of Goa. They have further stated that considering the fact that most of the Government Department Applications, which have been computerised, are accessed through Cloud or local Servers, accessing Internet & Intranet through GBBN becomes essential as it ensures maintaining of the integrity of Department Data on account of secure network and hence stopping usage of the same at this stage, without any alternate solution in hand is not advisable (pgs. 32/N – 33/N).
5. It is further seen that the referring Department, in compliance to the instructions minuted by Hon'ble Chief Minister vide Note at pg. 28/N, has already initiated the necessary tendering process for appointing a new agency for delivering the same services, which might take almost a year for completion.
6. The Department has further stated that they are also working on implementation of GBBN 2.0 in order to increase the internet penetration throughout the State of Goa.
7. The Hon'ble Minister for IT, vide his Note at pg. 36/N, has accorded his administrative approval for extending the existing contract of M/s. UTL up to **31/07/2023 until finalization of the tender process for appointing a new agency to replace M/s. UTL is completed, whichever is earlier.**

8. It may be noted that the Department has not placed on record a fresh Funds Availability Certificate.

9. In view of the submissions made herein above, Higher Authorities may like to take a view in the matter.

10. Submitted please.

98
(Suparna Pai)
Senior Assistant
06/12/2022

911

S.O. *Ndes*
7/12/2022

① May refer the note of Hm FM on pg 28/N

U.S. (Fin-Exp.)

② now dept has once again proposed for extension one year

A.S. (Fin-Exp.)

③ Dept has not indicated the financial implications and not placed ATC

Pr. Secretary (Finance)

④ In view of above to cannot consider the proposal favorably.

Hon'ble C.M./F.M.

As (fin)

Pr Secy
22/12

As (fin)
22/12/2022

Pr Secy

Apropos the notes of Hon'ble cm on page 28/N, the proposal of IT Dept on page 36/N is submitted for consideration, pl.

adly
22/12/2022

Hm FM

Secretary (3620/F)
Dated: 22/12/22

40/N

File No. 11(1)/DOIT/2020-21/GBBN Renewal

Chief Minister's Office

Despite my earlier comments, this seems to be a regular practice to seek extension, especially through post de facto approvals. In view of this:

1. Extension is Not desirable. However, 'X' on 36/N is approved in view of 4 on 32/N.
2. No further extension may be granted.
3. Apart from the process of appointing new agency & GBBN 2.0, DOIT may also explore open sourcing of the internet from private operators as a stop gap arrangement with due security protocols.
4. Dept should expedite GBBN 2.0 or laying of backbone network on PPP basis with a detailed plan for monetisation.

Detailed reports on 3 & 4 above may be submitted within 15 days.

[Signature]

(Dr. Pramod Sawant)
Chief Minister, Goa

~~AS (Fin)~~ *[Signature]*
20/04

~~US (Fin-exp)~~ *[Signature]*
24/4/2023

~~DOIT~~

~~DD/ASK~~ *[Signature]*
25/4/23

~~AS (sp)~~ *[Signature]*
25/04/2023
TACMUN)

Fin (Exp) Department
Invoice No. 400086721
20/4/2023

Forward No. :- 1285455
Date :- 25/04/2023.
DITE&C,
Altinho, Panaji-Goa.

As approved on pre-page and as directed, draft letter addressed to M/S UTL regarding Extension of GBBN Contract is placed aside for approval and Signature.

~~AD~~
26/4/23
TACVDP)

~~AD(HSP)~~ ~~Amulka~~
26/04/23

~~DD(CAS)~~: for signdir pu
26/4/23

DIT

see
26/4/23

~~DD(A&K)~~ correct as directed.
26/4/23

~~AD(HSP)~~ Revised draft letter placed aside for approval and signature please. ~~Amulka~~
27/04/2023

~~DD(CAS)~~: ~~A~~
27/4

~~only/amt~~ ~~Sites~~ ~~Amulka~~
27/4/23

AD(HSP)

File received on
28/07/23

copies of the extension letter has been given to Admin Section as per instructions of DD(A&K). File returned for RTI purpose. ~~Amulka~~
09/08/23

~~DD(CAS)~~ put up the file for renewal

~~A~~
9/08/23

~~AD(HSP)~~ ~~Amulka~~
09/08/23

~~TA(MVN)/TACVDP)~~

1. This matter is pertaining to extension of GBBN Project maintained by M/s United Telecom Ltd (UTL). The project was operational from 1st August 2009 for a period of 10 years which got completed on 31st July 2019. Further through administrative and financial approval, Government extended the contract 4 times i.e from 1st August 2019 to 31st July 2020, 1st August 2020 to 31st July 2021, 1st Aug 2021 -31st July 2022, 1st Aug 2022 - 31st July 2023 with the same terms and conditions for which M/S UTL is charging Rs 22.86 Crores per year. (May refer Page P-19/N).
2. It may be noted that the file was moved for extension of existing contract with M/s UTL for GBBN for further period of 2 years from 01-08-2022 to 31-07-2024 or till the new agency or alternative plan is made by department which are being explored or alternatively extending the existing contract with M/S UTL for GBBN for further period of 1 year from 01-08-2022 to 31-07-2023 , as done in earlier instance.(May Refer page P-23/N). The same was administratively approved by Hon'ble Minister IT. (May Refer Page P-24/N).
3. However, the finance department, while approving the file stated that such extension must be discouraged and necessary tender may be issued to appoint an agency to deliver the same services through fair process. However, Extension was granted only for period of 1 year which got expired on 31st July 2023.
4. The department took opinion of national Informatics Centre (NIC) and their comments may be seen at page P-374/C to Page P-376/C. As per NIC comments and Department assessment ,GBBN is very important and critical backbone of Internet/Intranet Access for all the government Departments in Goa.Considering the existing computerization of may of the department application who are accessing their application through cloud or local servers, Internet & Intranet access through GBBN are more essential .GBBN also maintain the integrity of Department Data due to secure network access , IN the above context , it is not advisable to stop GBBN in Goa without any alternate solution.(May Refer Page P-376/C).

5. In view of remarks of Hon'ble Chief Minister at page P-40/N, the department has already started the necessary Tendering process to appoint a new agency for providing connectivity all more 2000 location across the state of Goa under GBBN 2.0 in order to increase the internet penetration thought the state of Goa.
6. In view of above, we may grant extension to M/s UTL till 31st July 2024 for smooth functioning of Government Services/application of various Government departments.
7. Submitted for approval, Higher Authority may decide.

[Signature]
11/08/23
TA (VDP)

~~AD(HSP)~~ May refer to the pre-page Noting from 42/N.
Higher authorities may kindly decide granting extension to M/s UTL till 31st July 2024 as GBBN is used across various Dept/Co-operation/Schools for delivery of various Government services/applications.

Submitted please. *[Signature]*
11/08/2023.

~~DD (ASK):~~

from pre-pages.

1. The matter is pertaining to extension of GBBN Contract for a period of 1 year starting from 1st August 2023 to 31st July 2024. The contract with M/s United Telecoms Limited (UTL) was signed for a period of 10 years. The project was operational from 1st August 2009 and the contract got completed on 31st July 2019. GBBN was implemented on Build Own Operate (BOO) model and on Public Private Partnership (PPP) basis without any transfer of assets (fiber and equipments) at the end of the contract.
2. After the expiry of the contract, Government extended the contract 4 times on yearly basis till 31st July 2023. It may be noted that most the equipments are end of life, end of sale and end of support and requires immediate replacement.
3. The department explored the possibility of going with BSNL, however BSNL has quoted 106.45 crores per year as annual bandwidth charges excluding L3 Switches at 414 pop locations and power equipments. The current payment with M/s UTL is 22.86 crores per year. May refer the pages p-381/c to p-391/c.
4. The department took the opinion of the National Informatics Center (NIC), Goa. As per NIC observations GBBN is critical backbone for intranet and internet access to all the Government Departments. GBBN is also maintaining integrity of Departments due to secure network access. Also departments are also accessing their application through cloud or local servers through GBBN MPLS network which is highly secure. (may refer pages p-374/c to p-376/c).
5. In view of above, it is proposed that we may extend the contract of M/s UTL for a period of 1 year starting from 1st August 2023 to 31st July 2024 subjected to replacement of GBBN equipments in SHQ, DHQ and all THQ's with same or equivalent model in view of para (2) above on the same terms and conditions of the RFP and tender. If approved, we may issue letter of intent and thereafter may submit for finance department approval.

Submitted for approval of the Government.

DD/ASK
14/05/22
DD(ASK)

DD

pl. dis

Sup
17/5/22

DD/ASK

from pre-page

Secretary (IT)

Hon'ble minister (IT)

Director (IT)
DIT EPC

discussed with BIR on 31/08/2023, GSN Contract is already expired on 31/07/2023. All the e-Governance services are on GSN. All the Govt departments are allowing e-governance services on GSN. In view of above we may extend the Contract of M/s UTL for another year from 1/08/2023 to 31/07/2024.

As
31/11/23

Secretary (IT)
Inward No. 178
Date: 04/09/2023

DIT

See
31/8/23

356
04/09/2023

Secretary (IT)

Hon'ble minister (IT)

DIT

The tender period & extension is already over now, for further extension for one year at the agreed value, who is the competent authority to give approval for such extension.

As
02/10/23

Id No. 1288787
11/09/2023
DIT EPC

(Contd. from pre-page)

With reference to query raised at 'x' on 45/n, it is hereby submitted that the Competent Authority for Administrative Approval is Hon'ble Minister for IT. After AA, the file has to be sent to finance Department for financial Concurrence.

Hence, Secretary (IT) may kindly forward this proposal to Hon'ble Minister for IT.

[Signature]

29/9/23

Secretary (IT)

① We need to finalise on new vendor for GBBW 2.0. to avoid continuous extensions.

② Also, since the equipments are end of life, end of sale & end of support the extension should be subject to upgradation of various equipments to be jointly decided, being a technical matter, by D.I.T, NIC, Consultant & VTL.

Hon'ble Minister (IT)

[Signature]
04/10/2023

[Signature]
3/10/23

Dir (IT)

Go to the Minister for Tourism, IT and Information & Stationary
Outward No.: 226/F
Dated: 05-10-2023

Go Minister for Information & Technology
Secretariat, Porvorim-Goa
Inward No.: 253/F
Date: 04/10/2023

375
03/10/2023

Secretary (IT)
Inward No. 314
Date 3/10/2023

Inward No.: 12893/16
Date: 06/10/2023

47/r.

(Contd. from pre-page)

for a meeting with UTL at the earliest

Shubh
25/10/23

Dy. Dir (ASE)

A
4/12/23

DD (HVP) & ✓

Received on
18/12/2023

AO (LSP) :- Shubh
18/12/2023

Date:	
Checked by:	
U.T.L.:	
Dist:	

Date:	
Checked by:	
U.T.L.:	
Dist:	

1. This matter is pertaining to extension of GBBN Project maintained by M/s United Telecom Lid (UTL). The project was operational from 1st August 2009 for a period of 10 years which got completed on 31st July 2019. Further the Government extended the contract 4 times from 1st August 2019 to 31st July 2023 with the same terms and conditions for which M/S UTL is charging Rs 22.86 Crores per Year (May refer p-19/N).
2. GBBN was implemented on Build Own Operate (DOO) model and on Public Private Partnership (PPP) basis without any transfer of assets (fiber and equipments) at the end of the contract.
3. Considering, that all the all the Government departments are accessing e-Governance services through GBBN network, it was proposed to extend the contract of M/s UTL for a period of 1 year from 1st August 2023 to 31st July 2024. (May Refer p-42/N to p-47/N).
4. In this regards, Secretary(IT) directed that *"Since the equipments are end of life, end of sale and end of support , the extension should be subject to upgradation of various equipments to be jointly decided, being a technical matter by DIT , NIC , Consultant and UTL"*. (Refer p-46/N)
5. Accordingly, based on this Department request, M/s UTL vide letter dated 22/12/2023, has submitted its proposal towards extension of GBBN Project (May Refer p- 397/c to p-393/c).
6. The brief summary of the proposal is as followed:
 - a) M/s UTL will do upgradation of equipments at SHQ, DHQ, THQ, VGP and Office network equipment along with Civil and electrical.
 - b) M/s UTL will do upgradation of SHQ to THQ level bandwidth upto 100Gbps in ring network to meet feature requirements.
 - c) M/s UTL has requested this Department for price **increase of 50%** as per the CPI index variation basis.
 - d) M/s UTL has requested for tax difference after the GST implementation from 10.2% to GST 18%.
 - e) M/s UTL will complete all Upgradation in a phased manner for the next five years.
 - **1st Year** upgrade all Existing Infrastructure at SHQ, DHQ and THQ core routers, switches and servers along with required application.
 - Upgrade the 52 Mbps internet lease line Bandwidth to 1 Gbps (1:1) at SHQ, NIC.

49/N

- 2nd Year : Upgrade 50% of VGP POP Switches along with Civil and Electrical Work.
 - 3rd Year : Upgrade balance 50% of VGP POP Switches along with Civil and Electrical Work.
 - 4th & 5th Year : Upgrade 100% of Office Network Switches.
- f) M/s UTL requesting for five years extension to meet the above Upgradation costs.
- g) M/s UTL will do all fiber rectifications and operations as per the SLA.

7. In this regards , in order to evaluate the above proposal , it is proposed to setup following Technical Committee:

Director (IT)	Chairman
SIO/Representative of NIC	Member
TCIL (TPA)	Member
Deputy Director (IT), DITE&C	Member
Deputy Director (Accounts), DITE&C	Member
Assistant Director (IT) DITE&C	Member
SeMT Consultant	Member
Representative of M/s ITG	Member

8. The above Committee shall evaluate the proposal for upgradation of GBBN equipments and will recommend the extension of UTL's contract, revise SLA if any, evaluate cost vis-à-vis the proposed hike in yearly outgo.

Submitted please.

Shankar
22/12/23

DD (HWP): May refer proposal from pre-page for GBBN extension file submitted for approval of para (7) & (8).
S
22/12/23

Director (IT & C) :- May refer notings on page 48/N & 49/N and submitted for approval of para (7) & (8).
Yadav
10/01/24

Secretary (IT & C) The committee may also examine the proposal of Bharat-2 of Govt of India and explore how there

Secretary (IT)
Inward No: 08
Date 18-01-2024

Outward No: 590
Date: 18/01/2024
DITE
Bilalpur, Tehsil, Gwal.

Inward No: 31
Date: 24-01-2024

10/2

Could be - collaborative effort in
both the proposal.

for approval of

~~10/2~~ 10/2

Health Unit (IT & C)

11063

77351

~~40799~~

FMS No. 1400095369

Code O.R. 95738

GOA@60



Year 20

GOVERNMENT OF GOA

Name of Department: of Information Technology
File No.: J(205)/2009/DOIT/GBBN IMP/ Payment/Part file VI/

Subject

GBBN QGR Fil.

1. The department is in receipt of invoices from M/s UTL towards internet bandwidth services through Goa Broadband Network (GBBN) project. The details of invoices are as below

- a. Invoice No. UTLGOABPPI21341 dated 03-02-2020 for the month of November 2019, December 2019 & January 2020, vide letter no. UTL/GBBN/2019-2020/DOIT/160 dated 03-02-2020 (placed at page 301/c).
- b. Invoice No. UTLGOABPPI0000341 dated 04-05-2020 for the month of February 2020, March 2020 & April 2020, (placed at page 302/c).

2. In view of above following is stated:

a. QGR for November 2019- January 2020

40% towards fix for capital expenditure Rs. 2,28,60,000/-

60% based on the SLA

(TPA agency Report i.e % above 90%) Rs. 3,42,90,000/-

Rs. 5,71,50,000/-

W.r.t Para. 6, on page 2/N, 5% kept on hold Rs. 28, 82,500/-

Amount with GST (GST amount is Rs.9768150/-) Rs. 5,42,67,500/-

b. QGR for Feb 2020- April 2020

40% towards fix for capital expenditure Rs. 2,28,60,000/-

60% based on the SLA

(TPA agency Report i.e % above 90%) Rs. 3,42,90,000/-

Rs. 5, 71,50,000/-

W.r.t Para. 6, on page 2/N, 5% kept on hold Rs. 28,82,500/-

Amount with GST (GST amount is Rs.97, 68,150/-) Rs. 5, 42, 67,500/-

3. In view of the above and as per the recommendation of the TPA agency (M/s STPI) for release of the payment towards 42nd & 43rd Quarter (placed at page 227/c to page 300/c), we may obtain funds availability certificate from accounts section amounting of Rs.10,85,35,000/- with GST (GST amount is Rs. 1,95,36,300/-) under Demand No. 82 - Budget Head, 2852 -

16/4

Industries, 07-Telecommunication and Electronic Industries, 800 - Other Expenditure, 04 -Infrastructure Development, 50 - Other Charges.

Submitted please

~~AD(ASK)~~
AD(ASK) 16/4/2021


~~DD(ASK)~~ file submitted for placing funds availability certificate amounting to Rs 10,85,35,000/- towards 42nd & 43rd AGR of GBBN.

AM
16/4/21

~~Dir~~


16/4/2021

~~DD(Accts)~~ FAC for Rs. 10,85,35,000/- is put up for signature pls.


16/4/2021

~~Dir(IT)~~


16/4

~~DD(ASK)~~

AD
16/4

AD(ASK)

The matter is pertaining to release of payment towards 42nd and 43rd QGR amount for GBBN project.

1. Kindly refer the invoices received from M/s UTL towards internet bandwidth services through Goa Broadband Network (GBBN) project. The details of invoices are as below
 - a. Invoice No. UTLGOABPPI21341 dated 03-02-2020 for the month of November 2019, December 2019 & January 2020, vide letter no. UTL/GBBN/2019-2020/DOIT/160 dated 03-02-2020 (placed at page 301/c).
 - b. Invoice No. UTLGOABPPI0000341 dated 04-05-2020 for the month of February 2020, March 2020 & April 2020, (placed at page 302/c).
2. TPA Agency i.e. M/s STPI has carried out SLA monitoring for the Quarter November 2019, December 2019 & January 2020 and has submitted SLA report for the quarter vide Reference No. STPIM/P/PCG/GBBN/2018-19/VII/15/1161 Dated 03/03/2020 placed from p-227/C to p-260/C and has requested to consider the payment as per the GBBN RFP Volume III (4.1) with specific clauses No. 4.1 (a) , (b) and (j) which is further clarified/amended in RFP: Goa Broadband Network -Amendments and Clarifications with Sr. No. 208 page no. 61 of 64 along with all other relevant clauses of RFP may refer page p-304/C.
3. TPA Agency has submitted a report for considering the release of payment to the GBBN Partner (M/s UTL) as per the Principal and Supplementary Agreement given below :
 - a. 40% of total QGR amount which is irrespective of SLA may be released.
 - b. 60% of total QGR is based on the proportionate percentage of SLA calculation which is based on Network availability.

4. As per the report submitted by TPA i.e. M/s STPI for the 42nd QGR, the network availability report is 91.62% & 43rd QGR, the network availability report is 92.20%.
5. The following points below indicates SLA calculations along with details of the SLA and reasons for penalty are also indicated below based on the parameters :
 - Network related parameters are classified based on hours of operations:
 - I. Prime Business Hours (PBH)-8.00 A.M to 8.00 P.M (all days of the week, everyday of the year)
 - II. Extended Business Hours (EBH)-8.00 P.M to 8.00 A.M (all days of the week, everyday of the year)
 - Network Performance related parameters, in the PBH, there are 189 village Panchayats (nodes), 11 Taluka Headquarters (THQ) router (Nodes) and State Head Quarter (SHQ) router (node) and District Head Quarter (DHQ) Router (Node). The same nodes are also considered in EBH. Therefore, the total nodes in the Network Performance related are 400.
 - The internet bandwidth is calculated depending upon the availability of internet which is terminated and distributed from NIC data center for which report from ISP Company i.e. airtel is considered.
 - The Intrusion Prevention system (IPS) and firewall Outrages and backbone latency are considered in the Network quality parameters.
 - No credit for performance is given to these matrices as per the RFP/Agreement.
 - The response and rectification time taken by the GBBN Partner is considered in the Network Service maintenance related parameters.

- The availability of IP telephony, Video-conferencing, uptime of core switch, Call Manger and Multi-conferencing Unit is considered in the service performance related parameters.
- Uptime of core switch, call manager and multi-conferencing Unit is considered in the service maintenance related parameters.
- 6. The maximum credit points in the service matrices parameters as per the RFP are as follows:

Sr. No.	SLA Parameters/Metric	Maximum points as per RFP
1	Network performance related	33
2	Internet availability	7
3	Network quality related	0
4	Network maintenance related	30
5	Service performance related	20
6	Network maintenance related	10
		100

7. The SLA report is calculated on the monthly basis through Network Monitoring System, Helpdesk server, ISP report, CCM and some manual calculations.
8. TPA Agency has also submitted the GBBN Security Audit report for 42nd QGR is placed from page p-229/c to p-231/c and for 43rd QGR is placed from page p-263/c to p-264/c. TPA has taken system generated reports from Network Monitoring System (NMS), helpdesk System/Server (HDS), CCM and some manual calculations.

9. The report submitted by the TPA Agency for the credit points achieved by the GBBN Partner for the 42nd QGR is as given below:-

Sr. No	SLA Parameters	Points				
		Total Points	Nov 19	Dec 19	Jan 20	Quarter -42
1.	Network Uptime, SHQ-DHQ, PBH	7.00	7.00	7.00	7.00	7.00
2.	Network Uptime, DHQ-THQ, PBH	7.00	7.00	7.00	7.00	7.00
3.	Network Uptime, THQ-VHQ, PBH	7.00	2.59	2.52	2.27	2.46
4.	Network Uptime, SHQ-DHQ, EBH	4.00	4.00	4.00	4.00	4.00
5.	Network Uptime, DHQ-THQ, EBH	4.00	4.00	4.00	4.00	4.00
6.	Network Uptime, THQ-VHQ, EBH	4.00	2.12	1.89	1.87	1.96
7.	Internet Availability	7.00	7.00	7.00	7.00	7.00
8.	IPS Firewall outages	0.00	0.00	0.00	0.00	0.00
9.	Backbone Latency	0.00	0.00	0.00	0.00	0.00
10.	Backbone packet loss	0.00	0.00	0.00	0.00	0.00
11.	Severity Level 1, Response Time	5.00	5.00	5.00	5.00	5.00
12.	Severity Level 1, Rectification Time	5.00	5.00	5.00	5.00	5.00
13.	Severity Level 2, Response Time	5.00	5.00	5.00	5.00	5.00

14.	Severity Level 2, Rectification Time	5.00	3.93	3.76	3.91	3.87
15.	Severity Level 3, Response Time	5.00	5.00	5.00	5.00	5.00
16.	Severity Level3, Rectification Time	5.00	4.44	4.27	4.28	4.33
17.	Availability of IP Telephony, Video Conferencing, Services on Demand & Intranet	10.00	10.00	10.00	10.00	10.00
18.	Number of Concurrent VOIP Calls	5.00	5.00	5.00	5.00	5.00
19.	Number of Concurrent Video conferences	5.00	5.00	5.00	5.00	5.00
20.	IP Telephony and Data Services, Response Time	3.00	3.00	3.00	3.00	3.00
21.	Telephony, Data Services, Repair Time	3.00	3.00	3.00	3.00	3.00
22.	Video conferences, Response Time	2.00	2.00	2.00	2.00	2.00
23.	Video conference Restoration Time	2.00	2.00	2.00	2.00	2.00
		100.00	92.08	91.44	91.33	91.62

a) SLA report for the month of November 2019 as submitted by TPA Agency.

ANNEX	SLA Parameter Summary	Total Points	Points obtained	Remarks
I	Network performance related	33	26.71	Reports from NMS (Cygnet NMS-v38-b04)
II	Internet	7	7	ISP (Airtel) uptime report

	Availability			
III	Network quality related	NA	NA	No credits as per RFP
IV	Network maintenance related	30	28.37	Calculated by TPA using force majeure of helpdesk server
V	Service Performance related	20	20	Uptime of core Switch is considered as CCM & MCU is connected with it.
VI	Service maintenance related	10	10	Uptime of core Switch is considered as CCM & MCU is connected with it
Total points		100	92.08	

b) SLA report for the month of December 2019 as submitted by TPA Agency

ANN EX	SLA Parameter Summary	Total Points	Points obtained	Remarks
I	Network performance related	33	26.41	Reports from NMS (Cygnet NMS-v38-b04)
II	Internet Availability	7	7	ISP (Airtel) uptime report
III	Network quality related	NA	NA	No credits as per RFP
IV	Network maintenance related	30	28.03	Calculated by TPA using force majeure of helpdesk server
V	Service Performance	20	20	Uptime of core Switch is considered as CCM &

	related			MCU is connected with it.
VI	Service maintenance related	10	10	Uptime of core Switch is considered as CCM & MCU is connected with it
Total points		100	91.44	

c) SLA reports for the month of January 2020 as submitted by TPA Agency.

ANNEX	SLA Parameter Summary	Total Points	Points obtained	Remarks
I	Network performance related	33	26.14	Reports from NMS (Cygnat NMS-v38-b04)
II	Internet Availability	7	7	ISP (Airtel) uptime report
III	Network quality related	NA	NA	No credits as per RFP
IV	Network maintenance related	30	28.19	Calculated TPA using force majeure of helpdesk server
V	Service Performance related	20	20	Uptime of core Switch is considered as CCM & MCU is connected with it.
VI	Service maintenance related	10	10	Uptime of core Switch is considered as CCM & MCU is connected with it
Total points		100	91.33	

10. Reasons for penalty for all above are as follows:-

i. Nodes were down due the following reasons:-

- Fiber cut
- Switch faulty
- GED power down/UPS down power down during the office hours

ii. It may be noted that downtime due to all the above reasons have been considered, as shown by the TPA Agency in the severity level 1, 2, 3 rectification time SHQ, DHQ, THQ and for 189 village panchayats & 225 office building/ Locations.

11. In view of above the SLA calculations month wise is as given below:-

42 nd Quarters (November 2019-January 2020)		
Month	Actual payment due as per Agreement	Percentage achieved w.r.t. SLA
Nov 2019	11430000	92.08
Dec 2019	11430000	91.44
Jan 2020	11430000	91.33
	34290000	91.62

12. In view of above following is stated:

a. QGR for November 2019- January 2020

40% towards fix for capital expenditure Rs. 2,28,60,000/-

60% based on the SLA

(TPA agency Report i.e % above 90%) Rs. 3,42,90,000/-

Rs. 5,71,50,000/-

W.r.t Para. 6, on page 2/N, 5% kept on hold of dkr. Rs. 28, 82,500/-

Amount with GST (GST amount is Rs.9768150/-) Rs. 5,42,67,500/-

13. The report submitted by the TPA Agency for the credit points achieved by the GBBN Partner for the 43rd QGR is as given below:-

Sr. No	SLA Parameters	Points				
		Total Points	Feb 20	Mar 20	April 20	Quarter - 43
1.	Network Uptime, SHQ-DHQ, PBH	7.00	7.00	7.00	7.00	7.00
2.	Network Uptime, DHQ-THQ, PBH	7.00	7.00	7.00	7.00	7.00
3.	Network Uptime, THQ-VHQ, PBH	7.00	2.42	2.30	2.53	2.42
4.	Network Uptime, SHQ-DHQ, EBH	4.00	4.00	4.00	4.00	4.00
5.	Network Uptime, DHQ-THQ, EBH	4.00	4.00	4.00	4.00	4.00
6.	Network Uptime, THQ-VHQ, EBH	4.00	1.83	1.83	1.88	1.85
7.	Internet Availability	7.00	7.00	7.00	7.00	7.00
8.	IPS Firewall outages	0.00	0.00	0.00	0.00	0.00
9.	Backbone Latency	0.00	0.00	0.00	0.00	0.00
10.	Backbone packet loss	0.00	0.00	0.00	0.00	0.00
11.	Severity Level 1, Response Time	5.00	5.00	5.00	5.00	5.00
12.	Severity Level 1, Rectification Time	5.00	5.00	5.00	5.00	5.00
13.	Severity Level 2, Response Time	5.00	5.00	5.00	5.00	5.00
14.	Severity Level 2, Rectification Time	5.00	4.38	4.14	4.46	4.33

15.	Severity Level 3, Response Time	5.00	5.00	5.00	5.00	5.00
16.	Severity Level3, Rectification Time	5.00	4.53	4.54	4.76	4.61
17.	Availability of IP Telephony, Video Conferencing, Services on Demand & Intranet	10.00	10.00	10.00	10.00	10.00
18.	Number of Concurrent VOIP Calls	5.00	5.00	5.00	5.00	5.00
19.	Number of Concurrent Video conferences	5.00	5.00	5.00	5.00	5.00
20.	IP Telephony and Data Services, Response Time	3.00	3.00	3.00	3.00	3.00
21.	Telephony, Data Services, Repair Time	3.00	3.00	3.00	3.00	3.00
22.	Video conferences, Response Time	2.00	2.00	2.00	2.00	2.00
23.	Video conference Restoration Time	2.00	2.00	2.00	2.00	2.00
		100.00	92.16	91.81	92.63	92.20

a) SLA report for the month of Feb 2020 as submitted by TPA Agency.

ANNEX	SLA Parameter Summary	Total Points	Points obtained	Remarks
I	Network performance related	33	25.25	Reports from NMS (Cygnet NMS-v38-b04)

II	Internet Availability	7	7	ISP (Airtel) uptime report
III	Network quality related	NA	NA	No credits as per RFP
IV	Network maintenance related	30	28.91	Calculated by TPA using force majeure of helpdesk server
V	Service Performance related	20	20	Uptime of core Switch is considered as CCM & MCU is connected with it.
VI	Service maintenance related	10	10	Uptime of core Switch is considered as CCM & MCU is connected with it
Total points		100	92.16	

b) SLA report for the month of March 2020 as submitted by TPA Agency

ANNEX	SLA Parameter Summary	Total Points	Points obtained	Remarks
I	Network performance related	33	26.13	Reports from NMS (Cygnet NMS-v38-b04)
II	Internet Availability	7	7	ISP (Airtel) uptime report
III	Network quality related	NA	NA	No credits as per RFP
IV	Network	30	28.68	Calculated by TPA

	maintenance related			using force majeure of helpdesk server
V	Service Performance related	20	20	Uptime of core Switch is considered as CCM & MCU is connected with it.
VI	Service maintenance related	10	10	Uptime of core Switch is considered as CCM & MCU is connected with it
Total points		100	91.81	

c) SLA reports for the month of April 2020 as submitted by TPA Agency.

ANNEX	SLA Parameter Summary	Total Points	Points obtained	Remarks
I	Network performance related	33	26.41	Reports from NMS (Cygnet NMS-v38-b04)
II	Internet Availability	7	7	ISP (Airtel) uptime report
III	Network quality related	NA	NA	No credits as per RFP
IV	Network maintenance related	30	29.22	Calculated TPA using force majeure of helpdesk server
V	Service Performance related	20	20	Uptime of core Switch is considered as CCM

				& MCU is connected with it.
VI	Service maintenance related	10	10	Uptime of core Switch is considered as CCM & MCU is connected with it
Total points		100	92.63	

14. The reasons for penalty for all above are as follows:-

i. Nodes were down due the following reasons:-

- Fiber cut
- Switch faulty
- GED power down/UPS down power down during the office hours

ii. It may be noted that downtime due all the above reasons have been considered as shown by the TPA Agency in the severity level 1, 2, 3 rectification time SHQ, DHQ, THQ and for 189 village panchayats & 225 office building/Locations.

15. In view of above the SLA calculations month wise is as given below:-

43 rd Quarters (February 2020-April 2020)		
Month	Actual payment due as per Agreement	Percentage achieved w.r.t. SLA
Feb 2020	11430000	92.16
March 2020	11430000	91.81
April 2020	11430000	92.63
	34290000	92.20

16. The detailed calculation is as below:

a. QGR for February 2020 - April 2020

40% towards fix for capital expenditure Rs. 2,28,60,000/-

60% based on the SLA

(TPA agency Report i.e % above 90%) Rs. 3,42,90,000/-

Rs. 5,71,50,000/-

W.r.t Para. 6, on page 2/N, 5% kept on hold
of QGR. Rs. 28, 82,500/-

Amount with GST (GST amount is Rs.9768150/-) Rs. 5,42,67,500/-

17. Kindly refer the RFP clause Goa Broadband Network Amendments & Clarification (p-303/c), it states that "The points earned during each month will be added to compute the net score out of 100. If the net score out of hundred is 90 or above but below 100 the operator shall be paid 100% of the 60% of the QI. Only if the net score is 100 out of 100 the Operator shall be paid 105% of the 60% QI. 40% of the QI is paid without linking to the SLA. The amount for the quarter will be calculated by adding up the total amount payable, adjusted for the Credits/debits for past 3 months." The Net score obtained for 42nd QGR is 91.62% which is above 90% & for 43rd QGR is 92.20% which is above 90%.

18. In view of above and as per the recommendation of TPA Agency (STPI) the file is submitted for release of the payment towards 42nd & 43rd quarter amounting to Rs.10,85,35,000/-. The funds availability certificate is placed at page p- 304/c.

Submitted please

~~DD (ASK)~~ file is submitted for administrative & financial approval of Govt for release of Rs 10,85,35,000/- towards 42nd & 43rd QGR for GBBN project
AD(PBG) 20/4/2021
AS 20/4/21

from page

DIT

May kindly peruse through
notings on page 17/N-20/N with
payment towards 42nd & 43rd QAR
amount of GBBN project in view of para 5
on page 2/N. Submitted for approval of
Secretary (IT) towards 42nd & 43rd QAR of GBBN..

Secretary (IT)

J. J. J.

[Signature]
21/4/2021

Hon'ble Minister (IT)

onsolchi
19/5/21

FD (Exp)

Shredder



SECRETARY (IT)
NO. 1240/F
23/04/2021

DOT, IT & E, Mirza
46
22/04/2021

Office of the Minister for Revenue,
IT, Labour & Employment
INWARD No.: 607/F
DATED: 23/04/2021

IT (EXP) - LABORATORY
1400077351
27/5/2021

HAT 32/M

Code:- O. R.- 17

File No. 7/205/2009/DOIT/GBBN IMPL payment/Part file-VI
FMS No. 1400077351
FINANCE (EXP) DEPARTMENT

Note form 17/N onwards refers.

2. The proposal of department of Information Technology is for according approval for expenditure sanction amounting to Rs. 10,85,35,000/- (Including GST) towards payment of 42nd and 43rd Quarter to M/s UTL towards implementation of GBBN project.

3. This Department vide noting at page 12/N has accorded approval for expenditure sanction for Rs. 5,42,67,500/- towards 41st quarter to M/s UTL towards implementation of GBBN project. Invoice received from M/s UTL towards internet bandwidth services through GBBN for the period from November 2019 to April 2020 are placed at pages 301-302/C

4. Certificate for Availability of Funds for the F.Y. 2021-22 is placed at pg. 304/C. Total allotment Rs. 60,00,00,000.00/- budget head 2852-07-800-04-50 .

5. The proposal has administratively been approved by the Hon'ble Minister (IT) at pg. 31/N.

6. In view of pre-page FD may like to accord approval for expenditure sanction amounting to Rs. 10,85,35,000/- (Including GST) towards payment of 42nd and 43rd Quarter to M/s UTL towards implementation of GBBN project keeping 5% on hold.

Submitted please.

(Sunil C. Shirodkar)
Senior Assistant
31/05/2021
S. O. (014)

U.S. (FIN-EXP)

Addl. Secy. (FIN)

Pr. Secy. (FIN)

[Handwritten Signature]
11/6/2021

[Handwritten Signature]
4/6/21

[Handwritten Signature]
5/6/21

[Handwritten Signature]
7/6/2021

[Handwritten Signature]
DOIT 8/6

Office of the Chief Minister
Secretariat, Porvuram
Inward No.: 2003 f
Date: 4/6/2021

Secretary
Inward No.: 887/E
Date: 1/6/21

AS (Fin)



~~DD (Accts)~~ AS
8/6/2021

AS approved on pre-page 11/N, file is submitted to technical section to clarify invoice received from united telecoms Ltd and re-submit for put up sanction order and preparing FVC for settlement.

AS
08/06/2021

~~DO (Accl.)~~

AS
9/6/2021

~~DD (ASK)~~

41st & 42nd
certify the bills.

Kindly deduct 12% revenue sharing amount of quarter from the invoices &

AS
10/6/21

AD (PBG)



~~33/N~~ 34/A

1. M/s UTL has submitted CA certificates of revenue earned from Gwave internet service (exclusive of tax) towards 41st & 42nd Quarter of GBBN project which are as follows.
 - a. In 41st QGR, revenue earned by M/s UTL is Rs. 3,55,72,229/-. The 12% of revenue shared of 41st QGR is Rs. Rs 42,11,817/-
 - b. In 42nd QGR, revenue earned by M/s UTL is Rs. 3,82,84,037/-. The 12% of revenue shared 42nd QGR is Rs. 45,94,084.44/-
2. As per GBBN RFP and Supplementary Agreement, 12% revenue sharing of the G-wave shall start from 1st August 2014 till 31st July 2019. Subsequently, Government of Goa has extended GBBN project till 31st July 2021 with existing terms & conditions.
3. As M/s UTL has not shared 12% revenue earned from private connectivity under brand called "Gwave" towards 41st & 42nd QGR's.
4. As directed, on page ~~33~~/N, 12% of revenue shared has been calculated from revenue earned by M/s UTL (placed at page p-305/c to page p-306/c) and same has been deducted from 42nd & 43rd QGR respectively.
5. A certify copy of bills of 42nd & 43rd QGR's are placed aside for approval and countersigned

[Signature]
11/06/2021
AD(PBG)

~~DD(ASK)~~ for approval of DIR. Acts my proc.

[Signature]
11/6/21

~~DIR~~

[Signature]
11/6/2021

DD(Accts) on leave

~~NAO~~ *[Signature]*
14/6/2021

~~Acct.~~

May please peruse notings above and page

P.T.O.

~~35/14~~ 35/14

Sanction order for Rs. 10,85,35,000/- under
BH 2352-07-800-04-50. other charges may
like to see for approval and signature.

Submitted please

14/06/2021

~~AD~~ AS Seen in the file the finance department concurrence
was obtained an amount of ₹ 10,85,35,000/- whereas
invoice submitted amount of ₹ 9,95,49,099/- may be
etc and also put on record for deduction of 5%
withholding amount may be clarify before put up sanction
order for approval and signature of director.

14/06/2021

DD (Accl) on Leave

DD (ABK) 14/06/21

AD (PBG)

1. The department has obtained Administrative approval on page 31/N and Finance Department's Concurrence on page 11/N for payment to M/s UTL (GBBN partner) amounting of Rs.10,85,35,000/- towards 42nd & 43rd QGR of GBBN project.
2. As per the latest invoices submitted by M/s UTL towards 42nd & 43rd QGR amounting of Rs. 5,70,60,000/- respectively after deducting of Rs. 5 lakhs as payment towards GBBN L3 switch is already been paid.
3. Further, it is to inform that this department had kept 5% QGR amount towards verification of Underground Village Panchayat at 88 VGP's on billing amount of Rs. 5,76,50,000/- and not on latest bills amount. The approval of the same was also obtained to hold 5% amounting of Rs. 28,82,500/- of each QGR.
4. As M/s UTL has not deposited 12% revenue share from revenue earned through private connectivity during 41st and 42nd QGR of GBBN project. Hence, it was directed to recover 12% of revenue earned during 41st & 42nd QGR from 42nd & 43rd quarter of GBBN project respectively.
5. Now, after holding 5% of each QGR i.e Rs. 28,82,500/- of QGR bill value of Rs. 5,76,50,000/- of GBBN project. The total amount of payment to be made to M/s UTL towards 42nd QGR after deducting 5% i.e Rs. 28,82,500/- from 42nd QGR bill amounting of Rs. 5,70,60,000/- is Rs. 54,177,500/- and from 43rd QGR bill amounting of Rs. 5,70,60,000/- is Rs. 54,177,500/-. The total amount kept on hold towards 42nd & 43rd QGR is Rs. 57,65,000/-
6. Now, we may request Account section for the following
 - a. To recovered from bill and deposit on receipt head by book adjustment of 12% of revenue earned during 41st QGR & 42nd QGR amounting of Rs. 88,05,901.44/- from 42nd & 43rd QGR which are as follows:
 - i. In 41st QGR, revenue earned by M/s UTL is Rs. 3,55,72,229/-. The 12% of revenue shared of 41st QGR is Rs. Rs 42,11,817/-
 - ii. In 42nd QGR, revenue earned by M/s UTL is Rs. 3,82,84,037/-. The 12% of revenue shared 42nd QGR is Rs. 45,94,084.44/-
 - b. To issue sanction order of Rs. 10,83,55,000/- instead of Rs. 10,85,35,000/- only.

Submitted please

[Signature]
AD(PBG)

Accts my analyze & -ka approve ? PII

~~DD(ASK)~~

M
15/6/21

~~DD(Accts)~~

on Leave

AAO

Acct.

[Signature]
15/6/2021

Atk 1
15/8/21

37/14

May pl. see notice on prepage.

Accordingly sanction order for ₹10,83,55,000/- towards 42nd & 43rd Qtr. for work of GBBN project to M/S UTL under BH 2852-07-800-04-50. Other charges may pl. be seen, instead of ₹. 10,85,35,000/- at Pg. 35/14 is withdrawn.

Submitted please.

~~AA~~
15/06/2021

~~AA~~ As approved sanction order amount of ₹10,83,55,000/- to release of payment for 42nd Qtr. and 43rd Qtr. (Nov, 2019 to Jan, 2020 and February, 2020 to March, 2020) for the work of "GBBN Project". to M/S United Telecoms Ltd, Panaji - Goa placed in file for signature of Director.

~~AA~~
15/06/2021

DD (Acct) on Leave

Director (IT)

~~DD~~
15/6/2021

~~DD (ASL)~~

~~DD~~
M/C

~~DD (Acct)~~ on Leave

~~AAO~~
15/06/2021

Acct. ~~AA~~
15/06/21

LDC ~~AA~~
15/6/21

Bill has been prepared & sent to Dte of Accounts

Acct. Jan Settlement
~~AAO~~
15/6/21
DD (Acct)

The matter is pertaining to release of payment towards 44th and 45th QGR amount for GBBN project.

1. Kindly refer the invoices received from M/s UTL towards internet bandwidth services through Goa Broadband Network (GBBN) project. The details of invoices are as below

- a. Invoice No. UTLGOABPPI0000401 dated 01/08/2020 for the month of May 2020, June 2020 & July 2020 (placed at page p-308/c).
- b. Invoice No. UTLGOABPPI110001 dated 15/11/2020 for the month of August 2020, Sept 2020 & Oct 2020 (placed at page p-309/c).

2. TPA Agency i.e. M/s STPI has carried out SLA monitoring for the Quarter i.e May 2020, June 2020 & July 2020 and August 2020, Sept 2020 & Oct 2020 has submitted SLA reports for the above mentioned quarters vide Reference No. STPIM/P/PCG/GBBN/2019-20/VIII/23/1375 dated 15/09/2020 (p-346/c to p-380/c, STPIM/P/PCG/GBBN/2019-20/VIII/23/1501 dated 18/12/2020 (p-310/c to p-345/c) and has requested to consider the payment as per the GBBN RFP Volume III (4.1) with specific clauses No. 4.1 (a) , (b) and (J) which is further clarified/amended in RFP: Goa Broadband Network -Amendments and Clarifications with Sr. No. 208 page no. 61 of 64 along with all other relevant clauses of RFP may refer page p-303/C.

3. TPA Agency has submitted a report for considering the release of payment to the GBBN Partner (M/s UTL) as per the Principal and Supplementary Agreement given below :

- a. 40% of total QGR amount which is irrespective of SLA may be released.
- b. 60% of total QGR is based on the proportionate percentage of SLA calculation which is based on Network availability.

4. As per the report submitted by TPA i.e. M/s STPI for 44th QGR, the network availability report is 91.65% & 45th QGR, the network availability report is 91.16%.
5. The following points below indicates SLA calculations along with details of the SLA and reasons for penalty are also indicated below based on the parameters :
 - Network related parameters are classified based on hours of operations:
 - I. Prime Business Hours (PBH)-8.00 A.M to 8.00 P.M (all days of the week, everyday of the year)
 - II. Extended Business Hours (EBH)-8.00 P.M to 8.00 A.M (all days of the week, everyday of the year)
 - Network Performance related parameters, in the PBH, there are 189 village Panchayats (nodes), 11 Taluka Headquarters (THQ) router (Nodes) and State Head Quarter (SHQ) router (node) and District Head Quarter (DHQ) Router (Node). The same nodes are also considered in EBH. Therefore, the total nodes in the Network Performance related are 400.
 - The internet bandwidth is calculated depending upon the availability of internet which is terminated and distributed from NIC data center for which report from ISP Company i.e. airtel is considered.
 - The Intrusion Prevention system (IPS) and firewall Outrages and backbone latency are considered in the Network quality parameters.
 - No credit for performance is given to these matrices as per the RFP/Agreement.
 - The response and rectification time taken by the GBBN Partner is considered in the Network Service maintenance related parameters.
 - The availability of IP telephony, Video-conferencing, uptime of core switch, Call Manger and Multi-conferencing Unit is considered in the service performance related parameters.

- Uptime of core switch, call manager and multi-conferencing Unit is considered in the service maintenance related parameters.
- The maximum credit points in the service matrices parameters as per the RFP are as follows:

Sr. No.	SLA Parameters/Metric	Maximum points as per RFP
1	Network performance related	33
2	Internet availability	7
3	Network quality related	0
4	Network maintenance related	30
5	Service performance related	20
6	Network maintenance related	10
		100

7. The SLA report is calculated on the monthly basis through Network Monitoring System, Helpdesk server, ISP report, CCM and some manual calculations. The details of for calculating 23 parameters of the SLA for 44th QGR is placed at pages p- 346/c to p-380/c.

8. The report submitted by the TPA Agency for the credit points achieved by the GBBN Partner for the 44th QGR is as given below:-

Sr. No	SLA Parameters	Total Points	May-20	Jun -20	July -20	44 th Quarter
1.	Network Uptime, SHQ-DHQ, PBH	7.00	7.00	7.00	7.00	7.00
2.	Network Uptime, DHQ-THQ, PBH	7.00	7.00	7.00	7.00	7.00
3.	Network Uptime, THQ-VHQ, PBH	7.00	2.17	2.75	2.65	2.52
4.	Network Uptime, SHQ-DHQ, EBH	4.00	4.00	4.00	4.00	4.00
5.	Network Uptime, DHQ-THQ, EBH	4.00	4.00	4.00	4.00	4.00
6.	Network Uptime, THQ-VHQ, EBH	4.00	1.95	1.70	1.74	1.80
7.	Internet Availability	7.00	7.00	7.00	7.00	7.00
8.	IPS Firewall outages	0.00	0.00	0.00	0.00	0.00
9.	Backbone Latency	0.00	0.00	0.00	0.00	0.00
10.	Backbone packet loss	0.00	0.00	0.00	0.00	0.00
11.	Severity Level 1, Response Time	5.00	5.00	5.00	5.00	5.00
12.	Severity Level 1, Rectification Time	5.00	5.00	4.75	4.37	4.71
13.	Severity Level 2, Response Time	5.00	5.00	5.00	5.00	5.00
14.	Severity Level 2, Rectification Time	5.00	4.47	4.13	3.71	4.10
15.	Severity Level 3, Response Time	5.00	5.00	5.00	5.00	5.00
16.	Severity Level 3, Rectification Time	5.00	4.69	4.39	4.47	4.52

17.	Availability of IP Telephony, Video Conferencing, Services on Demand & Intranet	10.00	10.00	10.00	10.00	10.00
18.	Number of Concurrent VOIP Calls	5.00	5.00	5.00	5.00	5.00
19.	Number of Concurrent Video conferences	5.00	5.00	5.00	5.00	5.00
20.	IP Telephony and Data Services, Response Time	3.00	3.00	3.00	3.00	3.00
21.	Telephony, Data Services, Repair Time	3.00	3.00	3.00	3.00	3.00
22.	Video conferences, Response Time	2.00	2.00	2.00	2.00	2.00
23.	Video conference Restoration Time	2.00	2.00	2.00	2.00	2.00
		100.00	92.28	91.72	90.94	91.65

a) SLA report for the month of May 2020 as submitted by TPA Agency.

ANNEX	SLA Parameter Summary	Total Points	Points obtained	Remarks
I	Network performance related	33	26.12	Reports from NMS (Cygnet NMS-v38-b04)
II	Internet Availability	7	7	ISP (Airtel) uptime report
III	Network quality related	NA	NA	No credits as per RFP
IV	Network maintenance related	30	29.16	Calculated by TPA using force majeure of helpdesk

				server
V	Service Performance related	20	20	Uptime of core Switch is considered as CCM & MCU is connected with it.
VI	Service maintenance related	10	10	Uptime of core Switch is considered as CCM & MCU is connected with it
Total points		100	92.28	

b) SLA report for the month of June 2020 as submitted by TPA Agency

ANNEX	SLA Parameter Summary	Total Points	Points obtained	Remarks
I	Network performance related	33	26.45	Reports from NMS (Cygnet NMS-v38-b04)
II	Internet Availability	7	7	ISP (Airtel) uptime report
III	Network quality related	NA	NA	No credits as per RFP
IV	Network maintenance related	30	28.27	Calculated by TPA using force majeure of helpdesk server

V	Service Performance related	20	20	Uptime of core Switch is considered as CCM & MCU is connected with it.
VI	Service maintenance related	10	10	Uptime of core Switch is considered as CCM & MCU is connected with it
Total points		100	91.72	

c) SLA reports for the month of July 2020 as submitted by TPA Agency.

ANNEX	SLA Parameter Summary	Total Points	Points obtained	Remarks
I	Network performance related	33	26.39	Reports from NMS (Cygnat NMS-v38-b04)
II	Internet Availability	7	7	ISP (Airtel) uptime report
III	Network quality related	NA	NA	No credits as per RFP
IV	Network maintenance related	30	27.55	Calculated TPA using force majeure of helpdesk server
V	Service Performance related	20	20	Uptime of core Switch is considered as

				CCM & MCU is connected with it.
VI	Service maintenance related	10	10	Uptime of core Switch is considered as CCM & MCU is connected with it
Total points		100	90.94	

Reasons for penalty for all above 8 (a) to 8 (c) are as follows:-

Nodes were down due the following reasons:-

- Fiber cut
- Switch faulty
- GED power down/UPS down power down during the office hours

It may be noted that downtime due all the above reasons have been considered as shown by the TPA Agency in the severity level 1, 2, 3 rectification time SHQ, DHQ, THQ and for 189 village panchayats & 225 office building/ Locations.

9. In view of above the SLA calculations month wise is as given below:-

44 th Quarters (May 2020-July 2020)		
Month	Actual payment due as per Agreement	Percentage achieved w.r.t. SLA
May 2020	11430000	92.28
June 2020	11430000	91.72
July 2020	11430000	90.94
	34290000	91.65

Note: Penalty cannot be imposed due to clause mentioned in para13-

10. In view of above following is stated:

a. QGR for May 2020- July 2020

40% towards fix for capital expenditure Rs. 2,28,60,000/-

60% based on the SLA

(TPA agency Report i.e % above 90%) Rs. 3,42,90,000/-

Rs. 5,71,50,000/-

W.r.t Para. 6, on page 2/N, 5% kept on hold Rs. 28,82,500/-

Amount with GST (GST amount is Rs.97,68,150/-) Rs. 5,42,67,500/-

11. The report submitted by the TPA Agency for the credit points achieved by the GBBN Partner for the 45th QGR is as given below:-

Sr. No	SLA Parameters	Points				
		Total Points	Aug 20	Sept 20	Oct 20	Quarter-45
1.	Network Uptime, SHQ-DHQ, PBH	7.00	7.00	7.00	7.00	7.00
2.	Network Uptime, DHQ-THQ, PBH	7.00	7.00	7.00	7.00	7.00
3.	Network Uptime, THQ-VHQ, PBH	7.00	2.42	2.42	1.91	2.25
4.	Network Uptime, SHQ-DHQ, EBH	4.00	4.00	4.00	4.00	4.00
5.	Network Uptime, DHQ-THQ, EBH	4.00	4.00	4.00	4.00	4.00
6.	Network Uptime, THQ-VHQ, EBH	4.00	1.67	1.85	1.71	1.74
7.	Internet Availability	7.00	7.00	7.00	7.00	7.00
8.	IPS Firewall outages	0.00	0.00	0.00	0.00	0.00
9.	Backbone Latency	0.00	0.00	0.00	0.00	0.00
10.	Backbone packet loss	0.00	0.00	0.00	0.00	0.00

11.	Severity Level 1, Response Time	5.00	5.00	5.00	5.00	5.00
12.	Severity Level 1, Rectification Time	5.00	4.68	5.00	5.00	4.89
13.	Severity Level 2, Response Time	5.00	5.00	5.00	5.00	5.00
14.	Severity Level 2, Rectification Time	5.00	4.11	3.82	3.78	3.90
15.	Severity Level 3, Response Time	5.00	5.00	5.00	5.00	5.00
16.	Severity Level 3, Rectification Time	5.00	4.45	4.39	4.27	4.37
17.	Availability of IP Telephony, Video Conferencing, Services on Demand & Intranet	10.00	10.00	10.00	10.00	10.00
18.	Number of Concurrent VOIP Calls	5.00	5.00	5.00	5.00	5.00
19.	Number of Concurrent Video conferences	5.00	5.00	5.00	5.00	5.00
20.	IP Telephony and Data Services, Response Time	3.00	3.00	3.00	3.00	3.00
21.	Telephony, Data Services, Repair Time	3.00	3.00	3.00	3.00	3.00
22.	Video conferences, Response Time	2.00	2.00	2.00	2.00	2.00
23.	Video conference Restoration Time	2.00	2.00	2.00	2.00	2.00
		100.00	91.33	91.48	90.67	91.16

a) SLA report for the month of August 2020 as submitted by TPA Agency.

ANNEX	SLA Parameter Summary	Total Points	Points obtained	Remarks
I	Network performance related	33	26.09	Reports from NMS (Cygnet NMS-v38-b04)
II	Internet Availability	7	7	ISP (Airtel) uptime report
III	Network quality related	NA	NA	No credits as per RFP
IV	Network maintenance related	30	28.24	Calculated by TPA using force majeure of helpdesk server
V	Service Performance related	20	20	Uptime of core Switch is considered as CCM & MCU is connected with it.
VI	Service maintenance related	10	10	Uptime of core Switch is considered as CCM & MCU is connected with it
Total points		100	91.33	

b) SLA report for the month of September 2020 as submitted by
TPA Agency

ANNEX	SLA Parameter Summary	Total Points	Points obtained	Remarks
I	Network performance related	33	26.27	Reports from NMS (Cygnet NMS-v38-b04)
II	Internet Availability	7	7	ISP (Airtel) uptime report
III	Network quality related	NA	NA	No credits as per RFP
IV	Network maintenance related	30	28.21	Calculated by TPA using force majeure of helpdesk server
V	Service Performance related	20	20	Uptime of core Switch is considered as CCM & MCU is connected with it.
VI	Service maintenance related	10	10	Uptime of core Switch is considered as CCM & MCU is connected with it
Total points		100	91.48	

c) SLA reports for the month of October 2020 as submitted by
TPA Agency.

ANNEX	SLA Parameter Summary	Total Points	Points obtained	Remarks
I	Network performance related	33	25.62	Reports from NMS (Cygnet NMS-v38-b04)
II	Internet Availability	7	7	ISP (Airtel) uptime report
III	Network quality related	NA	NA	No credits as per RFP
IV	Network maintenance related	30	23.05	Calculated TPA using force majeure of helpdesk server
V	Service Performance related	20	20	Uptime of core Switch is considered as CCM & MCU is connected with it.
VI	Service maintenance related	10	10	Uptime of core Switch is considered as CCM & MCU is connected with it
Total points		100	90.67	

The reasons for penalty for all above 8 (a) to 8 (c) are as follows:-

Nodes were down due the following reasons:-

- Fiber cut
- Switch faulty
- GED power down/UPS down power down during the office hours

It may be noted that downtime due all the above reasons have been considered as shown by the TPA Agency in the severity level 1, 2, 3 rectification time SHQ, DHQ, THQ and for 189 village panchayats & 225 office building/Locations.

12. In view of above the SLA calculations month wise is as given below:-

45 th Quarters (August 2020- October 2020)		
Month	Actual payment due as per Agreement	Percentage achieved w.r.t. SLA
August 2020	11430000	91.33
September 2020	11430000	91.45
October 2020	11430000	90.67
	34290000	91.16

Note: Penalty cannot be imposed due to clause mentioned in para-13.

12. The detailed calculation is as below:

a. QGR for August 2020 - October 2020

40% towards fix for capital expenditure Rs. 2,28,60,000/-

60% based on the SLA

(TPA agency Report i.e % above 90%) Rs. 3,42,90,000/-

Rs. 5,71,50,000/-

W.r.t Para. 6, on page 2/N, 5% kept on hold Rs. 28, 82,500/-

Amount with GST (GST amount is Rs.9768150/-) Rs. 5,42,67,500/-

13. Kindly refer the RFP clause Goa Broadband Network Amendments & Clarification (p-67/c), it states that "The points earned during each

- 52/N -

~~- 51/N -~~

month will be added to compute the net score out of 100. If the net score out of hundred is 90 or above but below 100 the operator shall be paid 100% of the 60% of the QI. Only if the net score is 100 out of 100 the Operator shall be paid 105% of the 60% QI. 40% of the QI is paid without linking to the SLA. The amount for the quarter will be calculated by adding up the total amount payable, adjusted for the Credits/debits for past 3 months." The Net score for 44th quarter is 91.65 and quarter 45th is 91.16 which is above 90%.

14. In view of above and as per the recommendation of TPA Agency (STPI) the file is submitted for release of the payment towards 44th & 45th quarter amounting to Rs.10,85,35,000/-.

15. Further as per the representation of M/s UTL at page p-381/c to p-384/c, it is requested to deduct 12% revenue share earned as part of GBBN private connectivity per the Agreement. The revenue earned during 43th quarter is Rs 42,68,667.48/- and revenue earned during 44th quarter is Rs 38,10,495.24/-. The total amount to be deducted from 44th and 45th QGR is Rs 80,79,163/-.

16. Accordingly after deduction of 12% revenue sharing as per Para 15 above, the total amount payable is Rs.10,04,55,837/- i.e (Rs.10,85,35,000 (-) Rs 80,79,163). Accounts may put up fund availability certificate amounting to Rs.10,04,55,837/- under Demand No. 82 - Budget Head, 2852 Industries, 07-Telecommunication and Electronic Industries, 800 -Other Expenditure, 04 -Infrastructure Development, 50-Other Charges.

[Signature]
9/7/2024
AD(PBG)

DD (ASK) We may obtain FAC from Azels Section & thereafter we may obtain Administration & financial approval ?
Govt.
[Signature]
9/7/24
DIT
[Signature]
9/7/2024

DD(Accouts) FAC for Rs. 10,04,55,837/- under the B.H. 2852/07/800/04/50- other charges is put up for approval & Signature pls.

Shah
11/7/2021

DIT: The file is submitted for administrative and financial approval of Government towards 44th and 45th quarter of GBBN.

Shah
9/7/2021

Secretary (IT)

Shah
12/07

Hon'ble Minister (IT)

Comolchi
12/7/21

FD(EXP)

[A long diagonal line is drawn across the page, likely indicating a signature or a mark.]

Secretary (IT)
Inward No. 2113/F
Date 12/07/2021

DOIT, IT Hub, Alirho
Patej-Goa
Dispatch No.: 160
Date: 12/07/21

Office of the Minister for Revenue,
IT, Labour & Employment
INWARD No.: 653/F
DATED: 12/07/2021

Shah
In (IT) Deptt
1400077351
15/7/2021

Note from 38-53/N refers.

2.The proposal of department of Information Technology is for according approval for expenditure sanction amounting to Rs. 10,04,55,837/- (Including GST) towards payment of 44th and 45th QGR amount to M/s UTL towards implementation of GBBN project.

3.This Department vide noting at page 32/N has accorded approval for expenditure sanction for Rs.10,85,35,000/- towards 42nd and 43rd Quarter to M/s UTL towards implementation of GBBN project keeping 5% on hold (note at page 32/N refers).

4. Certificate for Availability of Funds for the F.Y. 2021-22 is placed at pg.385/C. Total allotment Rs.60,00,00,000.00/- budget head 2852-07-800-04-50 .

5.The proposal has administratively been approved by the Hon'ble Minister (IT) at pg. 53/N.

6.In view of above may like to accord approval for expenditure sanction amounting to Rs. 10,04,55,837/- (Including GST) towards 44th and 45th QGR amount to M/s UTL towards implementation of GBBN .

Submitted please.

(Signature)
(Sunil C. Shirodkar)
Senior Assistant
28/07/2021

S/O. *Vidya*
28/7/2021

U.S. (FIN-EXP)

Addl. Secy. (FIN)

Pr. Secy. (FIN)

Hon'ble F.M/C.M

Pr. Sec (Fin)

Office of the Chief Minister
Secretary (IT)
26/7/21
12/8/2021

R. R. R. R.
9/8/2021

R. R. R. R.
14/8/21

R. R. R. R.
10/10/21

Sawant
12/9/21

AS (IT)

1/11/18

13/8/21

R. R. R. R.
13/8/2021

19/8

Secretary (F.M)
Inward No.: 2412/1
Date: 10/8/21

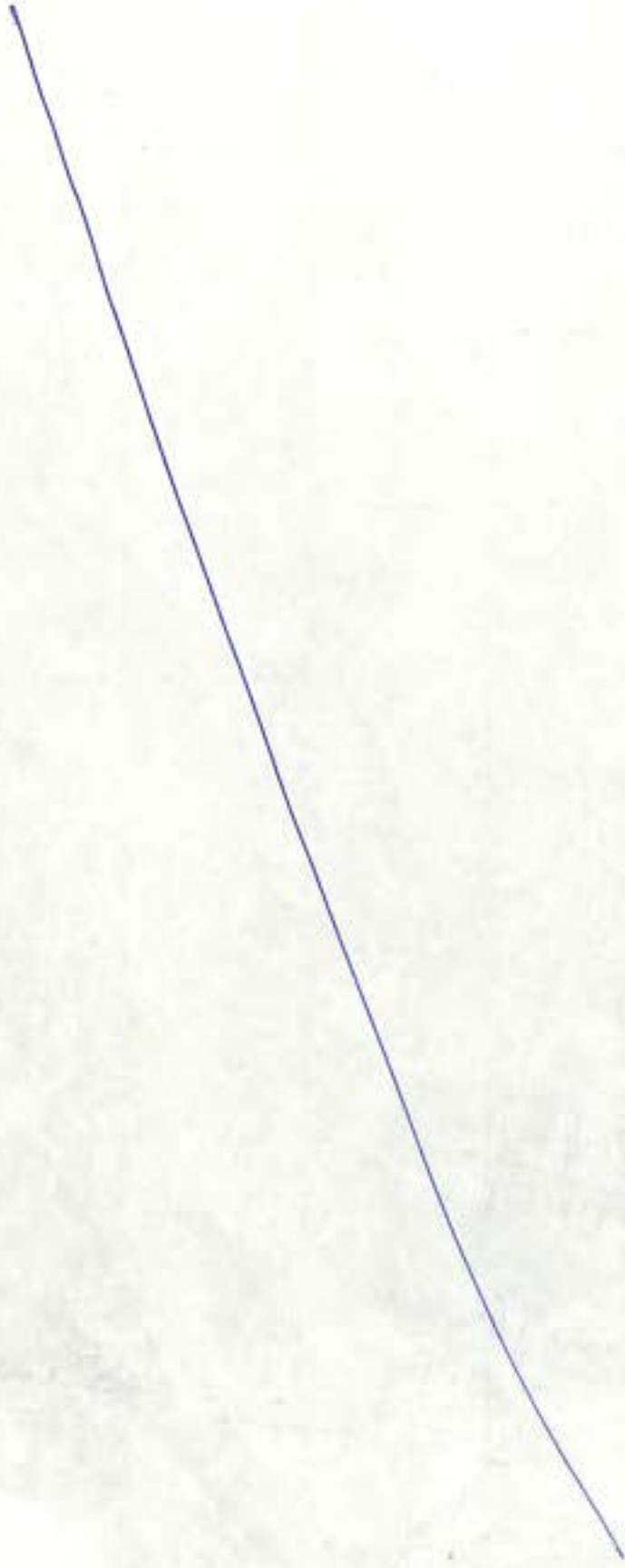
Secretary (F.M)
2495/F
13/8/21

DOIT, IT Hub, Address
Project No: 127335
Date: 19/08/21

~~D11 (A8K)~~ -SS/A
I forward the bill of 44th & 45th OGR
for the processing to Accts section for

A
19/8/21

A0 (P86)



1. The department has obtained Administrative approval on page 53/N and Finance Department's Concurrence on page 54/N for payment to M/s UTL (GBBN partner) amounting of Rs.10,04,55,837/- towards 44th & 45th QGR of GBBN project.
2. As per the latest invoices submitted by M/s UTL towards 44th & 45th QGR amounting of Rs. 5,70,60,000/- respectively after deducting of Rs. 5 lakhs as payment towards GBBN L3 switch is already been paid.
3. Further, it is to inform that this department had kept 5% QGR amount towards verification of Underground Village Panchayat at 88 VGP's on billing amount of Rs. 5,76,50,000/- and not on latest bills amount. The approval of the same was also obtained to hold 5% amounting of Rs. 28, 82,500/- of each QGR.
4. As M/s UTL has not deposited 12% revenue share from revenue earned through private connectivity during 43rd and 44th QGR of GBBN project. Hence, it was directed to recover 12% of revenue earned during 43rd & 44th QGR from 44th & 45th quarter of GBBN project respectively.
5. As directed, on page 12/N, 12% of revenue shared has been calculated from revenue earned by M/s UTL (placed at page 386/c to page 387/c) and same has been deducted from 43rd & 44th QGR respectively.
6. Now, after holding 5% of each QGR i.e Rs. 28,82,500/- of QGR bill value of Rs. 5,76,50,000/- of GBBN project. The total amount of payment to be made to M/s UTL towards 44th QGR after deducting 5% i.e Rs. 28,82,500/- from 44th QGR bill amounting of Rs. 5,70,60,000/- is Rs. Rs. 4,99,08,833/- and from 45th QGR after deducting 5% i.e Rs. 28,82,500/- on bill value Rs. 5,70,60,000/- is Rs. 5,03,67,005/- (including GST). The total amount kept on hold towards 44th & 45th QGR is Rs. 57,65,000/-
7. Now, we may request Account section for the following
 - a. To recovered from bill and deposit on receipt head by book adjustment of 12% of revenue earned during 43rd QGR & 44th QGR amounting of Rs. 80,79,162/- from 44th & 45th QGR which are as follows:
 - i. In 43rd QGR, revenue earned by M/s UTL is Rs. 35572229/-. The 12% of revenue shared of 43rd QGR is Rs.42,68667/-.
 - ii. In 44th QGR, revenue earned by M/s UTL is Rs. 31754127/-. The 12% of revenue shared 44th QGR is Rs. 38,10,495/-
 - b. To issue sanction order of Rs. 10,02,75,838 /- instead of Rs. 10,04,55,837/- only.
8. A certify copy of bills of 44th & 45th QGR's are placed aside for approval and countersigned

Submitted please

~~DD (ASK)~~

[Signature]
23/08/2021
AD(PBG)

on next page →

Bills have been certified. The amount has been deducted as follows:-

1) 5% of the UGR Value till verification of underground fiber to all VGR's

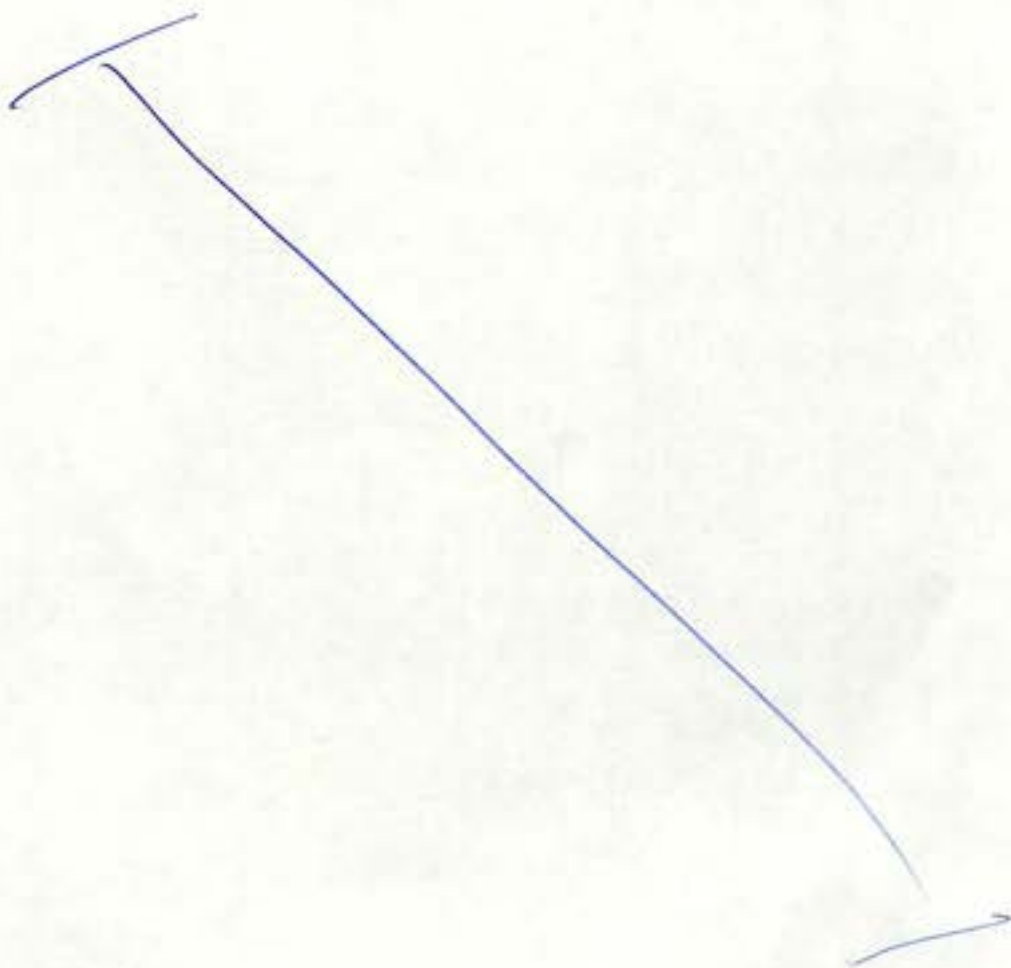
2) To deduct & transfer the revenue sharing of 12% as per the para (15) on page 52/N.

Accts dept to take further course of action as per para (7) on page

25/8/21

DD (Accts)
~~AA~~
Anup
Krupa

(on leave)
25/8/21



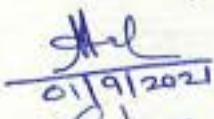
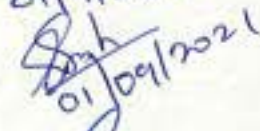



1. The proposal to incur an expenditure amounting to Rs.10,04,55,837/- (Rupees Ten Crores Four Lakhs Fifty Five Thousand Eight Hundred Thirty Seven Only) has been approved by the Government vide U.O. No.653/F dated 12/07/2021 and Concurrence of Finance (Exp) vide U.O. No.2642/F dated 12/08/2021 towards the release of payment for 44th Quarter (i.e May-2020 to July-2020) and 45th Quarter (i.e August-2020 to October-2020) for the work of "GBBN Project" to M/s. United Telecoms Limited., Panaji-Goa. Revenue share 12% earned during 43rd and 44th QGR of GBBN project for book adjustment i.e Rs. 80,79,162/- and 5% amount of Rs. 57,65,000/- (both QGR's) kept on hold on bill value of Rs. 11,53,00,000/-. Further, it is to inform that the department obtained approval based on bill value of Rs. 5,71,50,000/- by considering 44th & 45th QGR, the total value is Rs. 11,43,00,000/- (May seen at page 51/N). However, during payment invoice submitted by M/s UTL of Rs. 11, 41,20,000/- (i.e for each QGR amounting Rs. 5, 70,60,000/-) was considered. Hence, the difference amount is Rs. 1,80,000/-

The details of payment is as below.

- a. Amount Approved Rs. 10,04,55,837
b. Difference amount Rs. 1,80,000/- (i.e 44th QGR Rs. 90,000/- & 45th QGR Rs. 90,000/-)
c. Proposed Sanction Order amount Rs. 10,02,75,838

2. Accordingly, Sanction Order under Demand No.82, Budget Head - 2852 - 07 - 800 - 04 - 50 for an amount of Rs.10,02,75,838/- (Rupees Ten Crores Two Lakhs Seventy Five Thousand Eight Hundred Thirty Eight Only) is placed at correspondence side for approval and signature of Director (IT) please.

Acctt. (On additional Charge.)

~~AAO.~~  01/09/2021
~~D.D. Accts~~  01/09/2021
~~Director (IT)~~  11/9/2021
~~DDI Accts~~  11/9/2021
~~DD (ASK)~~  11/9/21
AD (PRG)

The matter is pertaining to release of QGR 46th and QGR 47th towards GBBN project.

1. Goa Broadband Network (GBBN) was declared operational from 1st August 2009 for a period of 10 years. The Project was implemented on Public Private Partnership (PPP) and Build Own Operate (BOO) model without any transfer of assets, fiber and equipments to Government of Goa after a period of 10 years. The project is extended 3 times from 1st August 2019 to 31st July 2020, from 1st August 2020 to 31st July 2021 and from 1st August 2021 to 31st July 2022. The department has appointed M/s Software Technology Parks of India (STPI) (*An Autonomous society under Government of India, Ministry of Communication & Information Technology, Department of Electronics & Information Technology*) towards the Third Party Auditing of GBBN Project. M/s STPI is monitoring SLA and giving its recommendations to DOIT for release of payment.
2. Kindly refer the invoices received from M/s UTL towards providing (internet and intranet) services through Goa Broadband Network (GBBN) project. The details of invoices are as below:-
 - a. Invoice No. UTLGOABPPI21001 dated 01-02-2021 for month of November 2020, December 2020 & January 2021, (**placed at page 389 /c**).
 - b. Invoice No. UTLGA2122PI0003 dated 03-05-2021 for the month of February 2021, March 2021 & April 2021, (**placed at page 391 /c**).
3. There is also a pending payment amounting of Rs. 80,79,162/- of 44th & 45th QGR's which was not paid earlier. (May refer noting page 39/C to 58/C).
4. TPA Agency i.e. M/s STPI has carried out SLA monitoring for the 46th Quarter i.e November 2021, December 2020 & January 2021 & 47th Quarter i.e February 2021, March 2021 & April 2021 and has submitted SLA reports for the above mentioned quarters vide Reference No. STPIM/P/PCG/GBBN/2019-20/VIII/23/1641 dated 25/03/2021, & STPIM/P/PCG/GBBN/2019-20/VIII/23/85 dated 23/06/2021 placed from **p-393/C** to **p-466/C**. STPI has requested to consider the payment as per the GBBN RFP Volume III (4.1) with specific clauses No. 4.1 (a) , (b) and (J) which is further clarified/amended in RFP: Goa Broadband Network--Amendments and Clarifications with Sr.No.208 page no. 61 of 64 along with all other relevant clauses of RFP (may refer page **p-303 /C**)

3. TPA Agency has submitted a report for considering the release of payment to the GBBN Partner (M/s UTL) as per the Principal and Supplementary Agreement given below :
 - a. 40% of total QGR amount which is irrespective of SLA may be released.
 - b. 60% of total QGR is based on the proportionate percentage of SLA calculation which is based on Network availability.
4. As per the report submitted by TPA i.e. M/s STPI for 46th QGR, the network availability report is 88.75% and 47th QGR network availability report is 90.08%
5. The following points below indicates SLA calculations along with details of the SLA and reasons for penalty are also indicated below based on the parameters :
 - Network related parameters are classified based on hours of operations:
 - I. Prime Business Hours (PBH)-8.00 A.M to 8.00 P.M (all days of the week, everyday of the year)
 - II. Extended Business Hours (EBH)-8.00 P.M to 8.00 A.M (all days of the week, everyday of the year)
 - Network Performance related parameters, in the PBH, there are 189 village Panchayats (nodes), 11 Taluka Headquarters (THQ) router (Nodes) and State Head Quarter (SHQ) router (node) and District Head Quarter (DHQ) Router (Node). The same nodes are also considered in EBH. Therefore, the total nodes in the Network Performance related are 400.
 - The internet bandwidth is calculated depending upon the availability of internet which is terminated and distributed from NIC data center for which report from ISP Company i.e. Airtel is considered.
 - The Intrusion Prevention system (IPS) and firewall Outrages and backbone latency are considered in the Network quality parameters.
 - No credit for performance is given to these matrices as per the RFP/Agreement.
 - The response and rectification time taken by the GBBN Partner is considered in the Network Service maintenance related parameters.
 - The availability of IP telephony, Video-conferencing, uptime of core switch, Call Manger and Multi-conferencing Unit is considered in the service performance related parameters.

- Uptime of core switch, call manager and multi-conferencing Unit is considered in the service maintenance related parameters.
- The maximum credit points in the service matrices parameters as per the RFP are as follows:

Sr. No.	SLA Parameters/Metric	Maximum points as per RFP
1	Network performance related	33
2	Internet availability	7
3	Network quality related	0
4	Network maintenance related	30
5	Service performance related	20
6	Network maintenance related	10
		100

7. The SLA report is calculated on the monthly basis through Network Monitoring System, Helpdesk server, ISP report, CCM and some manual calculations. The details of the servers for calculating 23 parameters of the SLA for 46th QGR are placed at pages p-420/c to p-427 /c and for 47th QGR placed at pages p- 457/c to p- 463 /c.
8. TPA Agency has also submitted the GBBN Security Audit report placed at page p-393 /c to p-397/c for 46th QGR & page p- 430/c to p-436 /c for 47th QGR.
9. The report submitted by the TPA Agency for the credit points achieved by the GBBN Partner for the 46th QGR is as given below:-

Sr. No	SLA Parameters	Points				
		Total Points	Nov-20	Dec -20	Jan-21	Quarter-46
1.	Network Uptime, SHQ-DHQ, PBH	7.00	7.00	7.00	7.00	7.00
2.	Network Uptime, DHQ-THQ, PBH	7.00	7.00	4.72	5.72	5.81
3.	Network Uptime, THQ-VHQ, PBH	7.00	2.30	2.26	1.76	2.11
4.	Network Uptime, SHQ-DHQ, EBH	4.00	4.00	4.00	4.00	4.00
5.	Network Uptime, DHQ-THQ, EBH	4.00	4.00	3.63	3.18	3.60
6.	Network Uptime, THQ-VHQ, EBH	4.00	1.79	1.73	1.68	1.73
7.	Internet Availability	7.00	7.00	7.00	7.00	7.00
8.	IPS Firewall outages	0.00	0.00	0.00	0.00	0.00

9.	Backbone Latency	0.00	0.00	0.00	0.00	0.00
10.	Backbone packet loss	0.00	0.00	0.00	0.00	0.00
11.	Severity Level 1, Response Time	5.00	5.00	5.00	5.00	5.00
12.	Severity Level 1, Rectification Time	5.00	5.00	5.00	4.37	4.79
13.	Severity Level 2, Response Time	5.00	5.00	5.00	5.00	5.00
14.	Severity Level 2, Rectification Time	5.00	3.55	3.59	3.76	3.63
15.	Severity Level 3, Response Time	5.00	5.00	5.00	5.00	5.00
16.	Severity Level 3, Rectification Time	5.00	4.10	3.99	4.11	4.07
17.	Availability of IP Telephony, Video Conferencing, Services on Demand & Intranet	10.00	10.00	10.00	10.00	10.00
18.	Number of Concurrent VOIP Calls	5.00	5.00	5.00	5.00	5.00
19.	Number of Concurrent Video conferences	5.00	5.00	5.00	5.00	5.00
20.	IP Telephony and Data Services, Response Time	3.00	3.00	3.00	3.00	3.00
21.	Telephony, Data Services, Repair Time	3.00	3.00	3.00	3.00	3.00
22.	Video conferences, Response Time	2.00	2.00	2.00	2.00	2.00
23.	Video conference Restoration Time	2.00	2.00	2.00	2.00	2.00
		100.00	90.74	87.92	87.58	88.75

a) SLA report for the month of Nov 2020 as submitted by TPA Agency.

ANNEX	SLA Parameter Summary	Total Points	Points obtained	Remarks
I	Network performance related	33	26.09	Reports from NMS (Cygnet NMS-v38-b04)
II	Internet Availability	7	7	ISP (Airtel) uptime report
III	Network quality related	NA	NA	No credits as per RFP
IV	Network maintenance related	30	27.65	Calculated by TPA using force majeure of helpdesk server
V	Service Performance related	20	20	Uptime of core Switch is

				considered as CCM & MCU is connected with it.
VI	Service maintenance related	10	10	Uptime of core Switch is considered as CCM & MCU is connected with it
Total points		100	90.74	

b) SLA report for the month of December 2020 as submitted by TPA Agency

ANNEX	SLA Parameter Summary	Total Points	Points obtained	Remarks
I	Network performance related	33	23.34	Reports from NMS (Cygnet NMS-v38-b04)
II	Internet Availability	7	7	ISP (Airtel) uptime report
III	Network quality related	NA	NA	No credits as per RFP
IV	Network maintenance related	30	27.58	Calculated by TPA using force majeure of helpdesk server
V	Service Performance related	20	20	Uptime of core Switch is considered as CCM & MCU is connected with it.
VI	Service maintenance related	10	10	Uptime of core Switch is considered as CCM & MCU is connected with it
Total points		100	87.92	

c) SLA reports for the month of January 2021 as submitted by TPA Agency.

ANNEX	SLA Parameter Summary	Total Points	Points obtained	Remarks
I	Network performance related	33	23.34	Reports from NMS (Cygnet NMS-v38-b04)
II	Internet Availability	7	7	ISP (Airtel) uptime report
III	Network quality related	NA	NA	No credits as per RFP
IV	Network maintenance related	30	27.24	Calculated TPA using force majeure of helpdesk server
V	Service Performance related	20	20	Uptime of core Switch is considered as CCM & MCU is connected with it.
VI	Service maintenance related	10	10	Uptime of core Switch is considered as CCM & MCU is connected with it
Total points		100	87.58	

Reasons for penalty for all above 8 (a) to 8 (c) are as follows:-

Nodes were down due the following reasons:-

- Fiber cut
- Switch faulty
- GED power down/UPS down power down during the office hours

It may be noted that downtime due all the above reasons have been considered as shown by the TPA Agency in the severity level 1, 2, 3 rectification time SHQ, DHQ, THQ and for 189 village panchayats & 225 office building/Locations.

10. In view of above the SLA calculations month wise is as given below:-

46 th Quarters (November 2020-January 2021)		
Month	Actual payment due as per Agreement	Percentage achieved w.r.t. SLA
Nov 2020	11430000	90.74
Dec 2020	11430000	87.92
Jan 2021	11430000	87.58
	34290000	88.75

11. Penalty calculation

As per Supplementary Agreement clause no 1.2.5.5 VII-(iv)

Rs. 5,71,50,000/- is the QGR payment for GBBN project ----- A

QGR Calculations as per Supplementary Agreement:-

40% irrespective of SLA

Rs. 5,71,50,000/- x (40/100) = 22,860,000/-

40 % of the total QGR = Rs. 22,860,000/- ----- B

Remaining 60% of QGR = A- B = 34,290,000/- out of 60 % based on SLA (TPA recommendation)

For November 2020- January 2021 (TPA Report)

Amount based on 60% SLA = 3,42,90,000 x (88.75/100) = 3,04,32,375

Penalty = Rs. 3,42,90,000 – Rs. 3,04,32,375 = Rs. 38,57,625/-

So total amount to be released

40 % irrespective of SLA = Rs. 2,28,60,000/-

60 % based on SLA = Rs. 3,04,32,375/-

Total = Rs. 5,32,92,375/-

12. In view of above following is stated:

a. QGR for November 2019- January 2020

40% towards fix for capital expenditure Rs. 2,28,60,000/-

60% based on the SLA

(TPA agency Report i.e 88.75% which is below 90%)Rs. 30,432,375/-

Rs. 5,32,92,375/-

W.r.t Para. 6, on page 2/N, 5% kept on hold

Rs. 28, 82,500/-

Amount with GST (GST amount is Rs.90,73,777/-) Rs. 5,04,09,875/-

13. The report submitted by the TPA Agency for the credit points achieved by the GBBN Partner for the 47th QGR is as given below:-

Sr. No	SLA Parameters	Points				
		Total Points	Feb 21	Mar 21	April 21	Quarter-47
1.	Network Uptime, SHQ-DHQ, PBH	7.00	7.00	7.00	7.00	7.00
2.	Network Uptime, DHQ-THQ, PBH	7.00	5.81	6.45	7.00	6.42
3.	Network Uptime, THQ-VHQ, PBH	7.00	2.19	2.38	2.35	2.31
4.	Network Uptime, SHQ-DHQ, EBH	4.00	4.00	4.00	4.00	4.00
5.	Network Uptime, DHQ-THQ, EBH	4.00	3.22	4.00	4.00	3.74
6.	Network Uptime, THQ-VHQ, EBH	4.00	1.80	1.86	1.86	1.84
7.	Internet Availability	7.00	7.00	7.00	7.00	7.00
8.	IPS Firewall outages	0.00	0.00	0.00	0.00	0.00
9.	Backbone Latency	0.00	0.00	0.00	0.00	0.00
10.	Backbone packet loss	0.00	0.00	0.00	0.00	0.00
11.	Severity Level 1, Response Time	5.00	5.00	5.00	5.00	5.00
12.	Severity Level 1, Rectification Time	5.00	4.62	4.86	4.17	4.55
13.	Severity Level 2, Response Time	5.00	5.00	5.00	5.00	5.00
14.	Severity Level 2, Rectification Time	5.00	3.70	3.79	4.17	3.89
15.	Severity Level 3, Response Time	5.00	5.00	5.00	5.00	5.00
16.	Severity Level 3, Rectification Time	5.00	4.29	4.37	4.34	4.33
17.	Availability of IP Telephony, Video Conferencing, Services on Demand & Intranet	10.00	10.00	10.00	10.00	10.00
18.	Number of Concurrent VOIP Calls	5.00	5.00	5.00	5.00	5.00
19.	Number of Concurrent Video conferences	5.00	5.00	5.00	5.00	5.00
20.	IP Telephony and Data Services, Response Time	3.00	3.00	3.00	3.00	3.00
21.	Telephony, Data Services, Repair Time	3.00	3.00	3.00	3.00	3.00
22.	Video conferences, Response	2.00	2.00	2.00	2.00	2.00

-67/W-

	Time					
23.	Video conference Restoration Time	2.00	2.00	2.00	2.00	2.00
		100.00	88.63	90.71	90.89	90.08

a) SLA report for the month of February 2021 as submitted by TPA Agency.

ANNEX	SLA Parameter Summary	Total Points	Points obtained	Remarks
I	Network performance related	33	24.02	Reports from NMS (Cygnat NMS-v38-b04)
II	Internet Availability	7	7	ISP (Airtel) uptime report
III	Network quality related	NA	NA	No credits as per RFP
IV	Network maintenance related	30	27.61	Calculated by TPA using force majeure of helpdesk server
V	Service Performance related	20	20	Uptime of core Switch is considered as CCM & MCU is connected with it.
VI	Service maintenance related	10	10	Uptime of core Switch is considered as CCM & MCU is connected with it
Total points		100	88.63	

b) SLA report for the month of March 2021 as submitted by TPA Agency

ANNEX	SLA Parameter Summary	Total Points	Points obtained	Remarks
I	Network performance related	33	25.69	Reports from NMS (Cygnat NMS-v38-b04)

II	Internet Availability	7	7	ISP (Airtel) uptime report
III	Network quality related	NA	NA	No credits as per RFP
IV	Network maintenance related	30	28.02	Calculated by TPA using force majeure of helpdesk server
V	Service Performance related	20	20	Uptime of core Switch is considered as CCM & MCU is connected with it.
VI	Service maintenance related	10	10	Uptime of core Switch is considered as CCM & MCU is connected with it
Total points		100	90.71	

c) SLA reports for the month of April 2021 as submitted by TPA Agency.

ANNEX	SLA Parameter Summary	Total Points	Points obtained	Remarks
I	Network performance related	33	26.21	Reports from NMS (Cygnat NMS-v38-b04)
II	Internet Availability	7	7	ISP (Airtel) uptime report
III	Network quality related	NA	NA	No credits as per RFP
IV	Network maintenance related	30	27.68	Calculated TPA using force majeure of helpdesk server
V	Service Performance related	20	20	Uptime of core Switch is considered as CCM & MCU is connected with it.

VI	Service maintenance related	10	10	Uptime of core Switch is considered as CCM & MCU is connected with it
Total points		100	90.89	

The reasons for penalty for all above 8 (a) to 8 (c) are as follows:-

Nodes were down due the following reasons:-

- Fiber cut
- Switch faulty
- GED power down/UPS down power down during the office hours

It may be noted that downtime due all the above reasons have been considered as shown by the TPA Agency in the severity level 1, 2, 3 rectification time SHQ, DHQ, THQ and for 189 village Panchayats & 225 office building/Locations.

12. In view of above the SLA calculations month wise is as given below:-

47 th Quarters (February 2021-April 2021)		
Month	Actual payment due as per Agreement	Percentage achieved w.r.t. SLA
Feb 2021	11430000	88.63
March 2021	11430000	90.71
April 2021	11430000	90.89
	34290000	90.08

Note: Penalty cannot be imposed due to clause mentioned in para-10.

14. The detailed calculation is as below:

a. QGR for February 2020 – April 2020

40% towards fix for capital expenditure Rs. 2,28,60,000/-

60% based on the SLA

(TPA agency Report i.e % above 90%) Rs. 3,42,90,000/-

Rs. 5,71,50,000/-

W.r.t Para. 6, on page 2/N, 5% kept on hold

Rs. 28, 82,500/-

Amount with GST (GST amount is Rs.9768150/-)

Rs. 5,42,67,500/-

15. Kindly refer the RFP clause Goa Broadband Network Amendments & Clarification (p-67/c), it states that "The points earned during each month will be added to compute the net score out of 100. If the net score out of hundred is 90 or above but below 100 the operator shall be paid 100% of the 60% of the QI. Only if the net score is 100 out of 100 the Operator shall be paid 105% of the 60% QI. 40% of the QI is paid without linking to the SLA. The amount for the quarter will be calculated by adding up the total amount payable, adjusted for the Credits/debits for past 3 months." The Net score obtained for the 46th quarter is 88.75 i.e below 90% hence a penalty of 38,57,625 is imposed and the net score of 47th quarter is above 90%.
16. It may be noted that the total amount towards 44th and 45th QGR was Rs 11,41,20,000/- . The 12% revenue sharing for the quarter 44th and 45th was RS 80,79,162/- .The department while submitting the file to Government submitted the proposal by deducting 12 % revenue sharing amounting to Rs 80,79,162/- from 44th and 45th QGR. This created a short difference of Rs 80,79,162/-. Hence this additional amount of Rs 80,79,162/- is to be considered in this proposal. The copy is enclosed at page p-471/c.
17. The total revenue generated by M/s UTL by providing private connectivity for 45th & 46th QGR is as below
- In 45th QGR, revenue earned by M/s UTL is Rs. 4,68,66,919/-. The 12% of revenue shared of 45th QGR is Rs 56,24,030/-.
 - In 46th QGR, revenue earned by M/s UTL is Rs. 4,74,78,972/-. The 12% of revenue shared 46th QGR is Rs. 56,97,476/-
 - The total 12% of revenue earned during 45th & 46th QGR is Rs. 1,13,21,506/-
18. M/s UTL has not shared 12% revenue from revenue earned during 45th and 46th QGR, hence, it is recommended to recover the same from bills of 46th & 47th QGR payments and same will be deposit on receipt head by book adjustment.
19. In view of above and as per the recommendation of TPA Agency (STPI) the file is submitted for release of the payment as follows:-

Table A:

Sr.No	Quarter payment	Amount in Rs after deduction of penalty
1	46 th QGR (A)	Rs. 5,04,09,875/-
2	47 th QGR (B)	Rs. 5,42,67,500/-
	Total C= (A) +(B)	Rs 10,46,77,375/-
3	Previous adjustment paid less to M/s UTL (D)	Rs. 80,79,163/-
Total Amount to be paid to m/s UTL without deduction E= (C) + (D)		Rs 11,27,56,538/-

20. In view of above, the file is submitted for obtaining funds availability certificate under Demand No.82 Budget Head 2852- Industries, 07- Telecommunication & Electronics Industries, 800-Other Expenditure, 04- Infrastructure Development, 50-Other Charges amounting to Rs 11,27,56,538/-. Further, file may be forwarded for obtaining Administrative approval and Finance Department's Concurrence for payment to M/s UTL (GBBN partner) amounting of Rs 11,27,56,538/- (Eleven crores twenty seven lakhs fifty six thousand five hundred thirty eight only)

[Signature]
AD (REG)

DD (ASK) We may obtain FAC from Accts section of DoIT. Thereafter we may obtain Administrative & financial approval of Govt.

[Signature]
24/11/2021

DO (Accts) *[Signature]*
24/11/2021

AAO FAC is placed in the file for an amount of Rs. 11,27,56,538/- under budget head 2852/07/800/04/50.

[Signature]
24/11/2021

72/N

DD (~~Accts~~) FAC for Rs. 11,27,56,538/- is put up for Signature P/s. [Signature]
24/11/2021

Wir (~~IT~~) May kindly peruse through the netings on pages 59/N - 72/N with payment to M/s UTL (G BBN partnes) in regard to Q46 & Q47. Submitted for approval of Para 20 on pre-page.

DOIT, IT Hub, Alibhho
Panaji-Goa
Dispatch No.: 366
Date: 24/11/2021

Secretary (IT)
[Signature]
25/11

[Signature]
25/11/2021

Secretary (IT)
Inward No. 3483/F
Date: 25/11/2021

Hon'ble Min (IT)

[Signature]
25/11/21

Office of the Minister for Revenue,
IT, Labour & Employment
INWARD No.: 755/F
DATED: 25/11/2021

A.P.

FO (Exp)

The (Exp.) Department
Panaji
25/11/2021

73/N

F.No. 7(205)/2009/DOIT/GBBN Impl Payment/Part file-VI
 FMS NO.1400077351
 FINANCE (EXP) DEPARTMENT
 Dated: 26/11/2021

Note from pgs. 59/N to pre-pages may please be seen.

The proposal of Directorate of Information Technology is according expenditure sanction amounting to Rs. 11,27,56,538/- (Rupees Eleven Crores Seventy Seven Lakhs Fifty Six Thousand Five Hundred and Thirty Eight Only) towards 46th and 47th quarter (QGR) of GBBN to M/s. United Telecoms Limited (GBBN Partner) as recommended by Third Party Audit (TPA) Agency (Software Technology Park of India).

In this regards department may duly flag the Funds Availability Certificate and re-submit the same.

Submitted please.

Arati
 26/11/2021
 (Arati)
 Sr. Asst.

S.O. NSB
 26/11/2021
 U.S. (Fin Exp)

R. K. Kulkarni
 1/12/2021

DOIT file resubmitted with FAC.

U.S. (Fin Exp)

[Signature]
 1/12/2021



72/N

F.No. 7(205)/2009/DOIT/GBBN Impl Payment/Part file-VI
FMS NO.1400077351
FINANCE (EXP) DEPARTMENT
Dated: 01/12/2021

Note from pgs. 59/N to pre-pages may please be seen.

The proposal of Directorate of Information Technology is for according expenditure sanction amounting to Rs. 11,27,56,538/- (Rupees Eleven Crores Seventy Seven Lakhs Fifty Six Thousand Five Hundred and Thirty Eight Only) inclusive of GST towards 46th and 47th quarter (QGR) of GBBN to M/s. United Telecoms Limited (GBBN Partner) as recommended by Third Party Audit (TPA) Agency (Software Technology Park of India).

The department has stated that GBBN was declared operational from 1st August 2009 for a period of 10 years. The project was implemented on PPP and Build Own Operate model without any transfer of assets, fibre and equipments to Government of Goa after a period of 10 years. The project is extended 3 times from 01/08/2019 till 31/07/2022. The department has appointed M/s. Software Technology Park of India towards TPA of GBBN Project. M/s STPI is monitoring SLA and giving its recommendations to DOIT for release of payment.

Finance Department vide note at page 54/N had earlier accorded approval to release an amount of Rs. 10,04,55,837/- towards the 44th and 45th QGR to M/s. United Telecoms Limited (GBBN Partner).

Now as per recommendation of TPA Agency (STPI), department has submitted proposal for release of payment amounting to Rs. 11,27,56,538/- towards 46th and 47th quarter (QGR) of GBBN may see tabular form at page 71/N.

Certificate of availability of funds for the F.Y.2021-22 for the required amount of Rs. 11,27,56,538/- is placed at pages 472/C.

The proposal is administratively approved by Hon'ble Minister for Information Technology at page 72/N.

In view of the submissions made by department at pages 59/N-72/N, may like to accord for expenditure sanction amounting to Rs. 11,27,56,538/- inclusive of GST towards 46th and 47th quarter (QGR) of GBBN to M/s. United Telecoms

75/N

75/N

F.No. 7(205)/2009/DOIT/GBBN Impl Payment/Part file-VI
FMS NO.1400077351
FINANCE (EXP) DEPARTMENT
Dated: 01/12/2021

(from pre-page)

Limited (GBBN Partner) as recommended by Third Party Audit (TPA) Agency
(Software Technology Park of India).

Submitted please.

~~Asst. Secy. (Admin)~~
01/12/2021
Sr. Asst.

~~S.O. (Exp)~~
MSB
01/12/2021

~~U.S. (Exp)~~

~~Asst. Secy. (FIN-EXP)~~
11/12/2021
02/12/2021

~~Asst. Secy. (FIN-EXP)~~

~~Asst. Secy. (FIN-EXP)~~
11/12

~~Asst. Secy. (FIN-EXP)~~

~~Asst. Secy. (FIN-EXP)~~
Rameshwar
7/1/21

~~Hon'ble Member~~

→ ~~Asst. Secy. (FIN-EXP)~~
7/1/21

For
5385/F
2/12/21

~~Asst. Secy. (FIN-EXP)~~

~~Asst. Secy. (FIN-EXP)~~
11/12

~~Asst. Secy. (FIN-EXP)~~

~~Asst. Secy. (FIN-EXP)~~
Rameshwar
7/1/21

~~Asst. Secy. (FIN-EXP)~~

~~Asst. Secy. (FIN-EXP)~~
11/12/2021

~~Asst. Secy. (FIN-EXP)~~

~~Asst. Secy. (FIN-EXP)~~
8/1/21

to prevent the bills

~~Asst. Secy. (FIN-EXP)~~

~~Asst. Secy. (FIN-EXP)~~
11/12/2021

pls certify the bills & place aside.

~~Asst. Secy. (FIN-EXP)~~

~~Asst. Secy. (FIN-EXP)~~
8/1/21

~~Asst. Secy. (FIN-EXP)~~

202/21/10
1/12/21

A certify invoices towards 46th, 47th Quarter
along with ~~per~~ short payment & invoice bills
is placed aside for signature please

~~AD (PSC)~~
9/12/2021

~~DD (ASK)~~ 9/12/21

~~DD (Accn)~~ 9/12/2021

AAO

LDC ~~Put up~~
9/12/2021

77/N

The proposal to incur an expenditure amounting to Rs.11,25,76,537/- (Rupees ^{Code:- O.R.-17} Eleven Crores Twenty Five Lakhs Seventy Six Thousand Five Hundred Thirty Seven Only) has been approved by the Government and Concurrence of Finance (Exp) Department towards 46th and 47th quarter (QGR) of GBBN to M/s. United Telecoms Limited (GBBN Partner) as recommended by Third Party Audit (TPA) Agency (Software Technology Park of India).

Accordingly, sanction order under Demand No.82, Budget Head - 2852 - 07 - 800 - 04 - 50 for an amount of Rs. 11,25,76,537/- (Rupees Eleven Crores Twenty Five Lakhs Seventy Six Thousand Five Hundred Thirty Seven Only) is placed at correspondence side for Approval/Signature of Director (IT) please.

Acctt. (on training)

A.A.O. [Signature]
9/12/2021

D.D. Accts Sanction Order for Rs. 11,25,76,537/- is put up for Signature pls. [Signature]
10/12/2021

Director(IT) [Signature]
10/12/2021

DD(A/c) [Signature]
10/12/2021

DD(ASK) [Signature]
10/12

AD(P&G)

1. Goa Broadband Network (GBBN) was declared operational from 1st August 2009 for a period of 10 years. Project was implemented on Public Private Partnership (PPP) and Build Own Operate (BOO) model without any transfer of assets, fiber and equipments to Government of Goa after a period of 10 years. The project is extended thrice i.e. from 1st August 2019 to 31st July 2020, from 1st August 2020 to 31st July 2021 and from 1st August 2021 to 31st July 2022. The department has appointed M/s Software Technology Parks of India (STPI) (*An Autonomous society under Government of India, Ministry of Communication & Information Technology, Department of Electronics & Information Technology*) towards the Third Party Auditing of GBBN Project. M/s STPI is monitoring SLA and giving its recommendations to DOIT for release of payment.
2. IT is to inform that before the expiry of the GBBN Contract, the department through M/s STPI had appointed M/s Pricewatercooperhouse (PwC) to analyse Exit Management of GBBN and to find a way forward for GBBN project after completion of 10 years. M/s PwC has submitted Exit Management report of GBBN indicating various options for a way forward for GBBN project. The Exit Management report is placed in the file from page 124/C to page 149/c.
3. The following options were proposed by M/s PwC in Exit Management Report.
 - i. **Option A :** Buy back the asset from UTL
 - ii. **Option B:** Lease the fiber from M/s UTL and get lease from the infrastructure and Right of Way provided by Government to M/s UTL.
 - iii. **Option C:** Negotiate and extend the contract with UTL on terms which are beneficial to DoIT Goa.
 - iv. **Option D:** (Additional option available with DoIT is to exit out of the current agreement)

4. Further the file was moved to the Government for taking necessary action on the options provided by M/s PwC for way forward for GBBN Project. Hon'ble Minister IT has approved **Option D** i.e to exit out of the current Agreement vide U.O No. 373/F dated 29/05/2020 placed at page 180/c. Further, the observations raised by M/s pwC were reviewed by the committee formed by the Government under the Chairmanship of Director (IT) with member from NIC, members from DoIT from STPI, and members from ITG and the report is placed at page 124/c to page 149/c. **The Committee has recommended to keep 5% payment on bill value of Rs. 5,76,50,000/- of the each QGR w.r.t 41st QGR on hold till the verification and compliance of connectivity to 88 VGP's through underground cabling is completed by the department**
5. Kindly refer the invoices received from M/s UTL towards providing (internet and intranet) services through Goa Broadband Network (GBBN) project. The details of invoices are as below
- a. Invoice No. UTLGA2122PI0008 dated 08-03-2021 for the month of May 2021, June 2021 & July 2021, (*placed at page 583/c*).
 - b. Invoice No. UTLGA2122PI0004 dated 08-03-2021 for the month of August 2021, September 2021 & October 2021, (*placed at 584/c*).
 - c. Invoice No. UTLGOA2022PI005 dated 03-02-2022 for month of November 2021, December 2021 & January 2022, (*placed at page 585/c*)
6. TPA Agency i.e. M/s STPI has carried out SLA monitoring for the 48th Quarter i.e May 2021, June 2021, July 2021 & 49th Quarter i.e August 2021, September 2021 & October 2021, 50th Quarter i.e November 2021, December 2021 & January 2022 and has submitted SLA reports for the above mentioned quarters vide Reference No. STPIM/P/PCG/GBBN/2018-19/VII/15/222 dated 07/10/2021, & STPIM/P/PCG/GBBN/2019-20/VIII/23/ dated 09/12/2021, STPIM/P/PCG/GBBN/2019-20/VIII/23/479 dated 15/02/2022 & placed from p-467/C to p-574/C. STPI has requested to consider the

payment as per the GBBN RFP Volume III (4.1) with specific clauses No. 4.1 (a) , (b) and (j) which is further clarified/amended in RFP: Goa Broadband Network-Amendments and Clarifications with Sr.No.208 page no. 61 of 64 along with all other relevant clauses of RFP (may refer page p-303/C)

7. TPA Agency has submitted a report for considering the release of payment to the GBBN Partner (M/s UTL) as per the Principal and Supplementary Agreement given below :

a. 40% of total QGR amount which is irrespective of SLA may be released.

b. 60% of total QGR is based on the proportionate percentage of SLA calculation which is based on Network availability.

8. As per the report submitted by TPA i.e. M/s STPI for 48th QGR, the network availability report is 90.01%, 49th QGR network availability report is 90.78% & 50th QGR network availability report is 90.55%

9. The following points below indicates SLA calculations along with details of the SLA and reasons for penalty are also indicated below based on the parameters :

- Network related parameters are classified based on hours of operations:
 - I. Prime Business Hours (PBH)-8.00 A.M to 8.00 P.M (all days of the week, everyday of the year)
 - II. Extended Business Hours (EBH)-8.00 P.M to 8.00 A.M (all days of the week, everyday of the year)
- Network Performance related parameters, in the PBH, there are 189 village Panchayats (nodes), 11 Taluka Headquarters (THQ) router (Nodes) and State Head Quarter (SHQ) router (node) and District Head Quarter (DHQ) Router (Node). The same nodes are also

considered in EBH. Therefore, the total nodes in the Network Performance related are 414.

- The internet bandwidth is calculated depending upon the availability of internet which is terminated and distributed from NIC data center for which report from ISP Company i.e. Airtel is considered.
- The Intrusion Prevention system (IPS) and firewall Outrages and backbone latency are considered in the Network quality parameters.
- No credit for performance is given to these matrices as per the RFP/Agreement.
- The response and rectification time taken by the GBBN Partner is considered in the Network Service maintenance related parameters.
- The availability of IP telephony, Video-conferencing, uptime of core switch, Call Manger and Multi-conferencing Unit is considered in the service performance related parameters.
- Uptime of core switch, call manager and multi-conferencing Unit is considered in the service maintenance related parameters.
- The maximum credit points in the service matrices parameters as per the RFP are as follows:

Sr. No.	SLA Parameters/Metric	Maximum points as per RFP
1	Network performance related	33
2	Internet availability	7
3	Network quality related	0
4	Network maintenance related	30
5	Service performance related	20
6	Network maintenance related	10
		100

10. The SLA report is calculated on the monthly basis through Network Monitoring System, Helpdesk server, ISP report, CCM and some manual calculations. The details Network Availability report Considered for calculating 23 parameters of the SLA for 48th QGR are placed at pages p-494/c to p-497/c, 49th QGR placed at pages p- 530/c to p- 533 /c and for 50th QGR placed at pages p- 565/c to p- 568 /c
11. TPA Agency has also submitted the GBBN Security Audit report placed at page p-467 /c to p-473/c for 48th QGR, page p- 504/c to p-509/c for 49th QGR & p-540 /c to p-544/c for 50th QGR.
12. The report submitted by the TPA Agency for the credit points achieved by the GBBN Partner for the 48th QGR is placed at Page 501/C.
13. Reasons for penalty are as follows:-

Nodes were down due the following reasons:-

- Fiber cut
- Switch faulty
- GED power down/UPS down power down during the office hours

It may be noted that downtime due all the above reasons have been considered as shown by the TPA Agency in the severity level 1, 2, 3 rectification time SHQ, DHQ, THQ and for 189 village panchayats & 225 office building/Locations.

14. In view of above the SLA calculations month wise is as given below:-

48 th Quarters (May 2021 -July 2021)		
Month	Actual payment due as per Agreement	Percentage achieved w.r.t. SLA
May 2021	11430000	87.35
June 2021	11430000	91.55
July 2021	11430000	91.12
	34290000	90.01

15. In view of above following is stated:

a. QGR for May 2021- July 2021

40% towards fix for capital expenditure Rs. 2,28,60,000/-

60% based on the SLA

(TPA agency Report i.e % above 90%) Rs. 3,42,90,000/-

Rs. 5,71,50,000/-

W.r.t Para. 4, on page 79/N, 5% kept on hold (-) Rs. 28,82,500/-
on bill Value of Rs. 5,76,50,000/-

Amount with GST (GST amount is Rs.9768150/-) Rs. 5,42,67,500/-

16. The report submitted by the TPA Agency for the credit points achieved by the GBBN Partner for the 49th QGR is placed at Page 537/C

17. The reasons for penalty are as follows:-

Nodes were down due the following reasons:-

- Fiber cut
- Switch faulty
- GED power down/UPS down power down during the office hours

It may be noted that downtime due all the above reasons have been considered as shown by the TPA Agency in the severity level 1, 2, 3 rectification time SHQ, DHQ, THQ and for 189 village panchayats & 225 office building/Locations.

18. In view of above, the SLA calculations month wise is as given below:-

49 th Quarters (August 2021-October 2021)		
Month	Actual payment due as per Agreement	Percentage achieved w.r.t. SLA
Aug 2021	11430000	90.69
Sep 2021	11430000	90.94
Oct 2021	11430000	90.71
	34290000	90.78

Note: Penalty cannot be imposed due to clause mentioned in para-10.

19. The detailed calculation is as below:

a. QGR for August 2021 - October 2021	
40% towards fix for capital expenditure	Rs. 2,28,60,000/-
60% based on the SLA	
(TPA agency Report i.e % above 90%)	Rs. 3,42,90,000/-
	Rs. 5,71,50,000/-
W.r.t Para. 4, on page 79/N, 5% kept on hold (-)	Rs. 28,82,500/-
on bill Value of Rs. 5,76,50,000/-	
Amount with GST (GST amount is Rs.9768150/-)	Rs. 5,42,67,500/-

20. The report submitted by the TPA Agency for the credit points achieved by the GBBN Partner for the 50th QGR is placed at Page 572/C

21. The reasons for penalty are as follows:-

Nodes were down due the following reasons:-

- Fiber cut
- Switch faulty
- GED power down/UPS down power down during the office hours

It may be noted that downtime due all the above reasons have been considered as shown by the TPA Agency in the severity level 1, 2, 3 rectification time SHQ, DHQ, THQ and for 189 village panchayats & 225 office building/Locations.

22. In view of above the SLA calculations month wise is as given below:-

50 th Quarters (November 2021-Januray 2022)		
Month	Actual payment due as per Agreement	Percentage achieved w.r.t. SLA
Nov 2021	11430000	91.04
Dec 2021	11430000	90.38
Jan 2022	11430000	90.23
	34290000	90.55

Note: Penalty cannot be imposed due to clause mentioned in para-10.

23. The detailed calculation is as below:

a. QGR for November 2021 - January 2022	
40% towards fix for capital expenditure	Rs. 2,28,60,000/-
60% based on the SLA	
(TPA agency Report i.e % above 90%)	Rs. 3,42,90,000/-
	Rs. 5,71,50,000/-
W.r.t Para. 4, on page 79/N, 5% kept on hold (-)	Rs. 28,82,500/-
on bill Value of Rs. 5,76,50,000/-	
Amount with GST (GST amount is Rs.9768150/-)	Rs. 5,42,67,500/-

24. Kindly refer the RFP clause Goa Broadband Network Amendments & Clarification (p-67/c), it states that "The points earned during each month will be added to compute the net score out of 100. If the net score out of hundred is 90 or above but below 100 the operator shall be paid 100% of the 60% of the QI. Only if the net score is 100 out of 100 the Operator shall be paid 105% of the 60% QI. 40% of the QI is paid without linking to the SLA. The amount for the quarter will be calculated by adding up the total amount payable, adjusted for the Credits/debits for past 3 months." The Net score obtained 90.08% which is **above 90%**.

25. It may be noted that, as per the terms and conditions of GBBN RFP and extension order total **outlay per year is Rs. 22.86 Crores** which is Rs. 5,71,50,000/- per quarter. However, M/s UTL raises invoices of Rs 5,70,60,000/- per quarter w.e.f 41st QGR in which Rs.90,000/- is shown less. Further, it is to informed that the payment is calculated as per the RFP & extension of GBBN contract order to M/s UTL i.e QGR amount of Rs. 5,71,50,000/- per quarter. The total amount payable to M/s UTL towards 48th, 49th and 50th QGR is Rs. 16,28,02,500/- after holding 5% as per para 4, on page 79/N.

26. The total revenue generated by M/s UTL by providing private connectivity for ^{48th}48th, ^{49th}49th & ^{50th}50th QGR is as below (May seen at page 575/c to page 582/c)

- a. In 47th QGR, revenue earned by M/s UTL is Rs. 3,94,37,420/-. The 12% of revenue shared of 47th QGR is Rs 47,32,490/-.
- b. In 48th QGR, revenue earned by M/s UTL is Rs. 3,58,19,468/-. The 12% of revenue shared of 48th QGR is Rs 42,98,336/-.
- c. In 49th QGR, revenue earned by M/s UTL is Rs. 3,49,22,879/-. The 12% of revenue shared 49th QGR is Rs. 41,90,745/-.

The 12% of revenue earned during 47th, 48th and 49th QGR amounting of Rs. 1,32,21,571/-

27. M/s UTL has not shared 12% revenue from revenue earned during 47th, 48th and 49th QGR, hence, it is decided to recovered the same from bills of 48th, 49th & 50th QGR payments and same will be deposit on receipt head by book adjustment amounting of Rs. 1,32,21,571/-

28. In view of above and as per the recommendation of TPA Agency (STPI) the file is submitted for release of the payment towards 48th QGR amounting to Rs. 5,71,50,000/-, 49th QGR amounting to Rs. 5,71,50,000/- & 50th QGR amounting to Rs. 5,71,50,000/-. The total payment to be made to M/s UTL is Rs. 16,28,02,500/- (i.e Rs. 5,42,67,500/- + Rs. 5,42,67,500/- + Rs. 5,42,67,500) after holding 5% on bill value of Rs. 5,76,50,000/-

29. Account Section may place funds availability certificate of Rs.17,14,50,000/- under Demand No.82 Budget Head 2852- Industries, 07-Telecommunication & Electronics Industries, 800-Other Expenditure, 04- Infrastructure Development, 50-Other Charges. Further, Account Section may forward file for obtaining Administrative approval and Finance Department's Concurrence for payment to M/s UTL (GBBN partner) amounting of Rs.17,14,50,000/-.

Submitted please

[Signature]
25/5/22
AD(PBG)

~~DD(HVP)~~ Accts section may furnish FAC please.
[Signature]
26/05/22

~~DD (Accts)~~ :- *[Signature]*
31/05/22

87/N

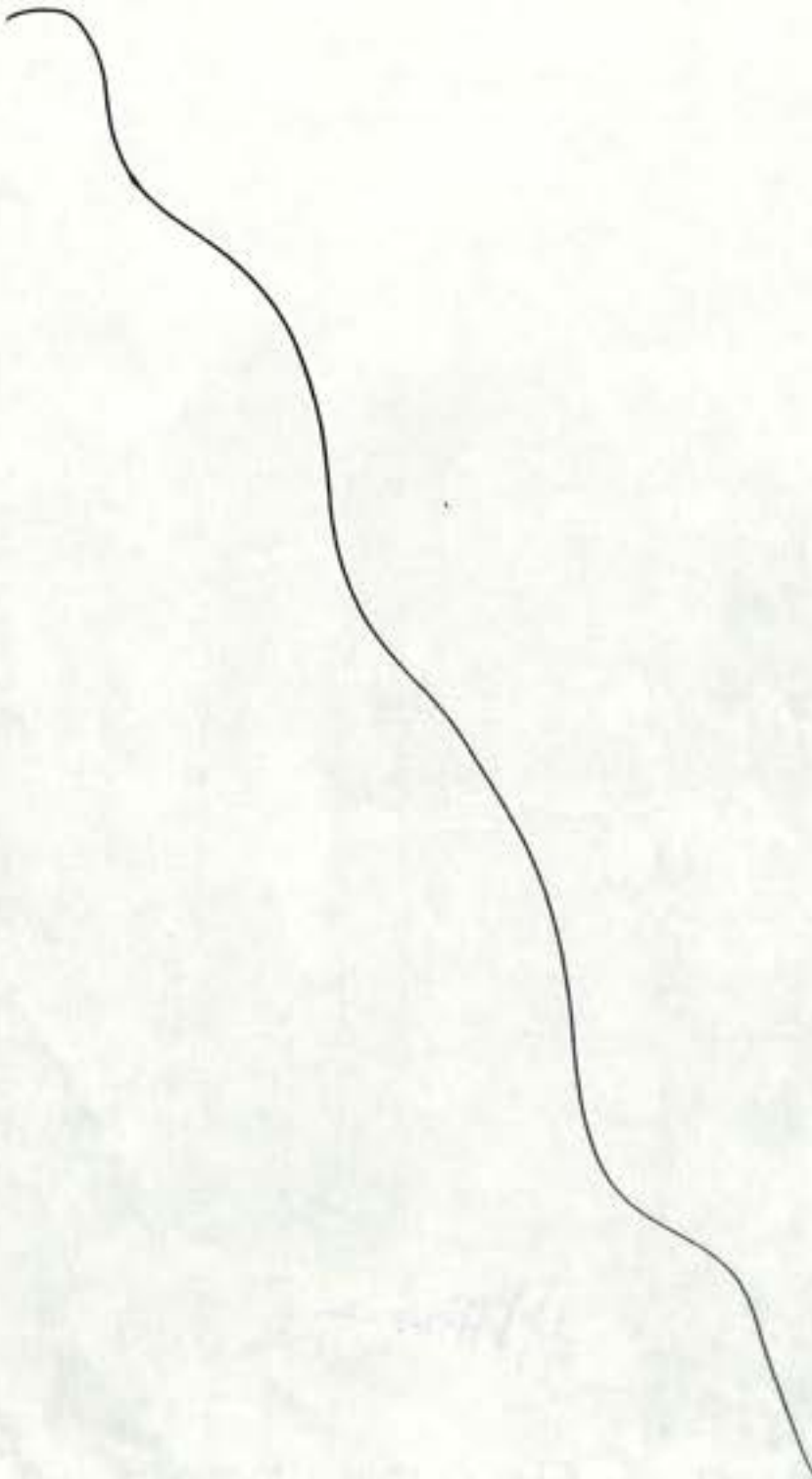
FAC for an amount of Rs 17,14,50,000/-
under budget head 2852/07/800/04/50 is
put up in the file for approval and signature.

~~DD~~
30/5/2022

DD (Accounts) *Dash*
30/05/2022

Dir (IT) *[Signature]*
30/5/2022

DD (MVP)



1. Kindly refer the notings from page 78/N.
2. The proposal is for payment of 48th, 49th and 50th QGR towards GBBN Project under extended contract tenure with M/s.United Telecom Limited (UTL). The initial contract was of 10 years from 01/08/2009 to 31/07/2019. The contract was extended thrice on same terms and conditions of the Principal Agreement and subsequent Supplementary Agreement.
3. The Payment calculations are made based on the SLA reports submitted by TPA i.e. STPI.
4. Further, as approved earlier the 12% revenue share i.e. Rs.1,32, 21,571/- of the Government towards the 47th, 48th and 49th QGR will be recovered from the bills of 48th, 49th and 50th QGR.
5. It may also be noted that before expiry of the initial GBBN contract, Department had appointed M/s.PWC through STPI to suggest exit Management of GBBN Project.
6. M/s.PWC suggested 4 Option(s) along with 12 observations, which may be seen at Para (3) & (4) on Page 78/N and 79/N.
7. Further, file was moved to Government and Option (C) was recommended by then Hon'ble Minister (IT) on 10/07/2019 and with the approval of Hon'ble CM the contract was initially extended for 1 year.
8. Subsequently, Option "D" was approved by the Government Vide U.O No.373/F dated 29/05/2020.
9. Further, observations raised by M/s.PWC were reviewed by the committee formed under Director (IT) with the approval of the Government and subsequently a report was made which was also then approved by the Government in Dec.2020. The major observations were Observation No. (2) and (3) which are transcribed as follows:-

PWC's Observation No.2:- "RFP envisaged requirement of redundant uplink from each of the VGPs to Taluka Head Quarter (THQ). This is not enabled"

Committee recommendation in brief

With regards to Observation No.2 it is indicated in the report that committee after analyzing GBBN RFP's, bids documents of M/s.UTL., details/reports submitted by M/s.STPI stated that M/s.UTL. has provided redundancy for all backbone links and some Village Panchayats. However some of the Village Panchayats/Office Locations are not having redundancy. It was further decided by the committee that M/s.UTL. should be directed to complete the

ring topology (redundancy) to remaining Village Panchayats. It is also stated in the report that this feature/matter is not linked with payments/SLA.

10. PWC's Observation No.3:- "The agreement required, the fiber up to all VGP should be underground. This has not been complied in entirety for all VGPs"

Committee recommendation in brief

With regards to Observation No.3, it is stated in the report that out of 189, STPI confirmed that 101 Village Panchayats are connected through fiber. Also, it is stated that remaining 88 Village Panchayats are also connected through fiber, however verification is remaining. Further, committee recommended to hold 5% QGR from 41st QGR till the verification process and compliance of the same is done. However, as per the available records till date verification is pending.

Accordingly, 5% of the QGR amount is kept on hold for 48th, 49th and 50th QGR bills. The decision may be taken to continue to hold 5% of the QGR amount.

11. In view of the above the file is submitted for:-

- a.) Decision with respect to Para(10)
- b.) To consider for release of Rs.16,28,02,500/- for 48th, 49th and 50th QGR by holding 5% bill value as indicated at Para(10).

Fund Availability Certificate of Rs.17,14,50,000/- is placed at 587/c.

Director (IT):- Notes from page 781N to 891N may please be perused.

08/06/22

→ With respect to para 11(a), it would be appropriate to get the verification done through the TPA i.e. STPI as carried out earlier by them at the time of User Acceptance Test (UAT) and Final Acceptance test (FAT) (May see the ref at pg 142/c (h)).

→ With regards to para 11(b), We may consider for release an amount of ₹ 16,28,02,500/- towards the 48th, 49th and 50th QGR by with holding 5% bill value as proposed above.

submitted please
15/06/22

Secretary (IT)

15/06/2022

Handwritten notes in a box on the left side of the page, including "Director (IT)", "Para 11(a)", "Para 11(b)", and "16/06/2022".

90) N

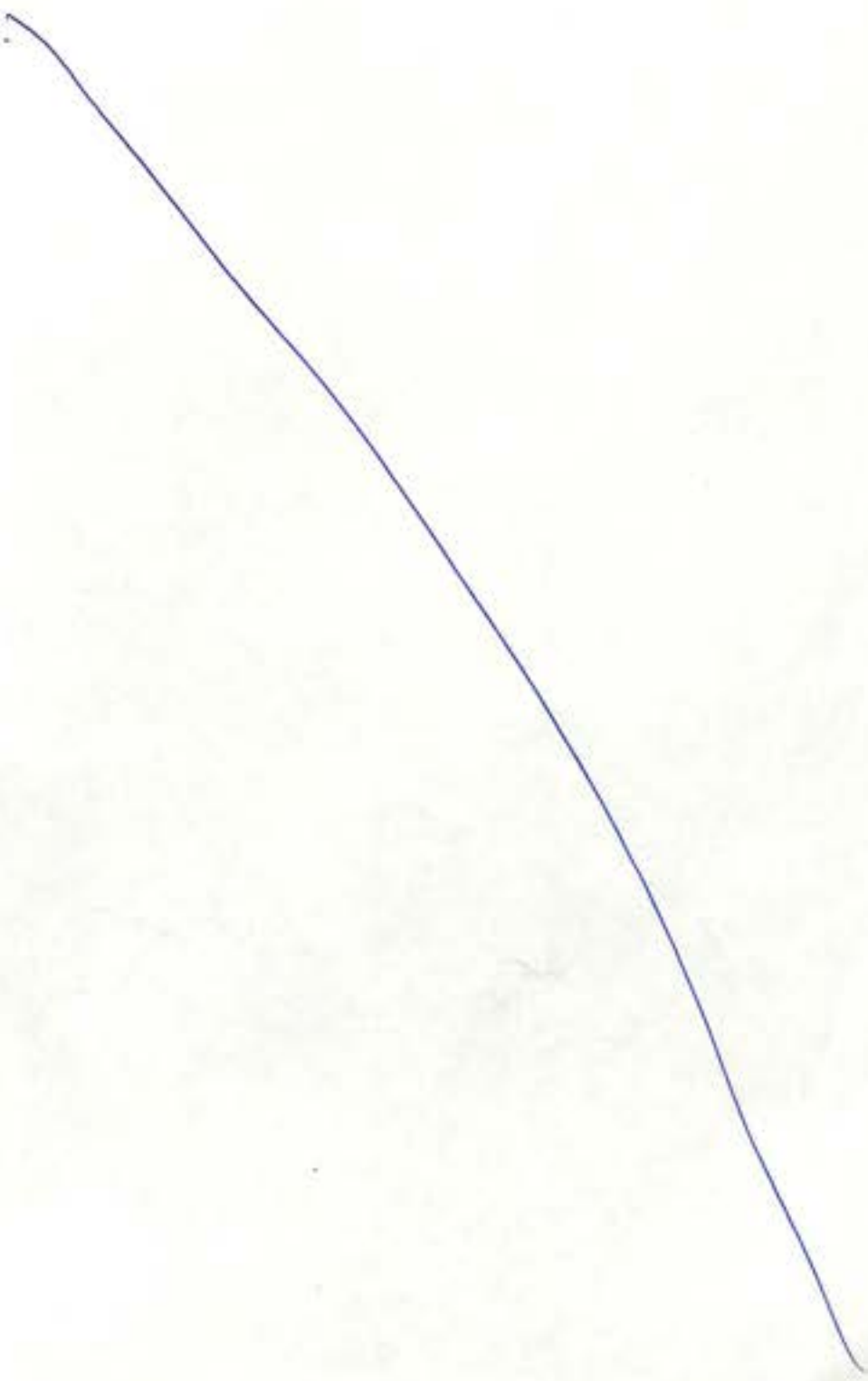
Hon'ble Minister (IT)

Note of
approved.

Dr. (IT) at Pg 89

Pray
20/06/22

FD (Exp)



O/o Minister for
Information & Technology
Secretariat, Porvoin-Goa
Inward No.: 77/F
Date: 17/06/2022

O/o Minister for
Information & Technology
Secretariat, Porvoin-Goa
Outward No.: 72/F
Date: 27/06/2022

Fin (Exp.) Department
Received: 400077251
Date: 27/6/2022

AP

F.No. 7(205)/2009/DOIT/GBBN Impl Payment/Part file-VI
 FMS NO.1400077351
 FINANCE (EXP) DEPARTMENT
 Dated: 29/06/2022

Note from pgs. 78/N to pre-pages may please be seen.

The proposal of Directorate of Information Technology is for according expenditure sanction amounting to Rs. 16,28,02,500/- (Rupees sixteen crores twenty eight lakhs two thousand five Hundred only) inclusive of GST towards 48th, 49th and 50th QGR towards GBBN project under extended contract tenure with M/s. United Telecoms Limited as recommended by Third Party Audit (TPA) Agency (Software Technology Park of India).

The department has stated that GBBN was declared operational from 1st August 2009 for a period of 10 years. The project was implemented on PPP and Build Own Operate model without any transfer of assets, fibre and equipments to Government of Goa after a period of 10 years. The project is extended 3 times from 01/08/2019 till 31/07/2022. The department has appointed M/s. Software Technology Park of India towards TPA of GBBN Project. M/s STPI is monitoring SLA and giving its recommendations to DOIT for release of payment.

In this regards approval of Finance Department for release of an amount of Rs. 11,27,56,538/- towards the 46th and 47th QGR to M/s. United Telecoms Limited (GBBN Partner) may please be seen at page 75/N.

Now as per recommendation of TPA Agency (STPI), department has submitted proposal for release of payment amounting to Rs. 16,28,02,500/- (i.e. Rs.5,42,67,500+Rs.5,42,67,500+Rs.5,42,67,500) towards 48th, 49th and 50th (QGR) of GBBN may see para 15,19 & 23 at pages 83/N-85/N.

Further, in this regards minutes of Director (IT) may please be seen at page 88/N-89/N.

The proposal is administratively approved by Hon'ble Minister for Information Technology at page 90/N.

The Certificate of availability of funds for the F.Y.2022-23 is placed at pages 587/C.

In view of the submissions of the department made herein above and since budget is passed vote on account may like to see on according expenditure sanction only for amount of Rs. 14,58,33,333.33/- (5/12 of the Budget as per FAC duly flagged as flag A). However, department may re-submit the proposal

F.No 7(205)/2009/DOIT/GBBN Impl Payment/Part file-VI
FMS NO.1400077351
FINANCE (EXP) DEPARTMENT
Dated: 29/06/2022

(from pre-page)

for balance amount after total budget is passed for the year 2022-23 by the assembly

Submitted please.

~~APB
29/06/2022
Sr. Asst.~~

~~S.O. NAB
04/07/2022~~

~~U.S. (Fin Exp)~~

~~llhufay
15/7/2022~~

~~Addl. Secy. (FIN-EXP)~~

~~15/07~~

~~Pr. Secy. (FIN)~~

~~18/07/2022~~

~~Hon'ble FM/EM~~

~~Samir
18/7/22~~

ASCFin) O/D

US(fin) llhufay
19/7/22

DOIT
19/7

DOIT Hub) 19/07

~~Ad(PBU)~~


Secretary I
Inward No. 8/5/E
Date: 18/7/22

Office of Chief Minister
Inward No. 62/P
Date: 18/7/22

DOIT, IT Hub, APM
Inward No. 12792
Date: 19/07/2022

1. The amount to be paid to M/s UTL after holding 5% of each QGR i.e Rs. 28,82,500/- of QGR bill value of Rs. 5,76,50,000/- of GBBN project towards verification of Underground fiber of 88 VGP's and by recovering 12 % of revenue share from revenue earned from private connectivity during 47th, 48th & 49th QGR's from bills of 48th, 49th & 50th QGR's
2. As per GBBN RFP and Supplementary Agreement, the 12% revenue sharing of the Gwave shall start from 1st August 2014 till 31st July 2019. Subsequently, Government of Goa has extended GBBN project till 31st July 2022 with existing terms & conditions.
3. Further, it is to inform that, Finance (Exp) Department accorded approval for an amount of Rs. 14,58,33,333.33/- (i.e 5/12 of the Budget as per FAC placed at page 587/c) instead an amount of Rs. 17,14,50,000/- towards implementation of GBBN project.
4. DOIT released payment towards 48th & 49th QGR amounting of Rs 5,70,60,000/- (including GST) & Rs. 5,70,60,000/- (including GST) respectively. The balance sanction amounts remained after releasing 48th & 49th QGR is Rs. 3,17,13,333.3/- and amount need to paid for M/s UTL towards 50th QGR is Rs. 5,70,60,000/- (including GST).
5. In view of above, this department may release of Rs. 3,17,13,333.3/- and remaining balance of Rs. 2,53,46,666.7/- will pay once budget is passed for the year 2022-23 by the assembly as stated by Finance (Exp) Department. Now, after holding 5% of 50th QGR on QGR bill value of Rs. 5,76,50,000/- i.e Rs. 28,82,500/- & recovering of 12 % revenue share of Rs 41,90,745/- amount to be paid to M/s UTL is Rs. 2,46,40,088.3/-. M/s UTL has been appointed as a GBBN partner through tendering process.
6. A certify copy of bills of 48th, 49th & 50th QGR's are placed aside for approval and countersigned


AD(PBG)

DD(HY/P) 

Director (II) :-

DD (Acct)

The proposal to incur an expenditure amounting to Rs.13,71,85,833/- (Rupees Thirteen Crores Seventy One Lakhs Eighty Five Thousand Eight Hundred Thirty Three Only) has been approved by the Government and Concurrence of Finance (Exp) Department towards 48th, 49th and 49th quarter (QGR) of GBBN to M/s. United Telecoms Limited (GBBN Partner) as recommended by Third Party Audit (TPA) Agency (Software Technology Park of India).


Accordingly, sanction order under Demand No.82, Budget Head - 2852 - 07 - 800 - 04 - 50 for an amount of Rs.13,71,85,833/- (Rupees Thirteen Crores Seventy One Lakhs Eighty Five Thousand Eight Hundred Thirty Three Only) is placed at correspondence side for Approval/Signature of Director (IT) please.


A.A.O.: Not joined

D.D.Accts: On leave


Director(IT):



Accts: 
25/07/2022

DD (MVP) 

AD(PBu) i


20/07/2022

1. Goa Broadband Network (GBBN) was declared operational from 1st August 2009 for a period of 10 years. Project was implemented on Public Private Partnership (PPP) and Build Own Operate (BOO) model without any transfer of assets, fiber and equipments to Government of Goa after a period of 10 years. The project is extended thrice i.e. from 1st August 2019 to 31st July 2020, from 1st August 2020 to 31st July 2021 and from 1st August 2021 to 31st July 2022. The department has appointed M/s Software Technology Parks of India (STPI) (*An Autonomous society under Government of India, Ministry of Communication & Information Technology, Department of Electronics & Information Technology*) towards the Third Party Auditing of GBBN Project. M/s STPI is monitoring SLA and giving its recommendations to DOIT for release of payment.
2. It is to inform that before the expiry of the GBBN Contract, the department through M/s STPI had appointed M/s Pricewatercooperhouse (PwC) to analyse Exit Management of GBBN and to find a way forward for GBBN project after completion of 10 years. M/s PwC has submitted Exit Management report of GBBN indicating various options for a way forward for GBBN project. The Exit Management report is placed in the file from page 124/C to page 149/c.
3. The following options were proposed by M/s PwC in Exit Management Report.
 - i. **Option A :** Buy back the asset from UTL
 - ii. **Option B:** Lease the fiber from M/s UTL and get lease from the infrastructure and Right of Way provided by Government to M/s UTL.
 - iii. **Option C:** Negotiate and extend the contract with UTL on terms which are beneficial to DoIT Goa.

- iv. **Option D:** (Additional option available with DoIT is to exit out of the current agreement)
4. Further the file was moved to the Government for taking necessary action on the options provided by M/s PwC for way forward for GBBN Project. Hon'ble Minister IT has approved **Option D** i.e to exit out of the current Agreement vide U.O No. 373/F dated 29/05/2020 placed at page 180/c. Further, the observations raised by M/s PwC were reviewed by the committee formed by the Government under the Chairmanship of Director (IT) with member from NIC, members from DoIT from STPI, and members from ITG and the report is placed at page 124/c to page 149/c. **The Committee has recommended to keep 5% payment on bill value of Rs. 5,76,50,000/- of the each QGR w.r.t 41st QGR on hold till the verification and compliance of connectivity to 88 VGP's through underground cabling is completed by the department**
5. Kindly refer the invoices received from M/s UTL towards providing (internet and intranet) services through Goa Broadband Network (GBBN) project. The details of invoices are as below
- Invoice No. UTLGA2022PI0009 dated 12-05-2022 for the month of Feb 2022, March 2022 & April 2022, (*placed at page 702/c*).
 - Invoice No. UTLGA2022PI0005 dated 08-03-2022 for the month of May 2022, June 2022 & July 2022, (*placed at 704/c*).
6. TPA Agency i.e. M/s STPI has carried out SLA monitoring for the 51st Quarter i.e Feb 2022, March 2022, April 2022 & 52nd Quarter i.e May 2022, June 2022 & July 2022, and has submitted SLA reports for the above mentioned quarters vide Reference No. STPI/GOA/TECH/PMC/PROJ/2022-2023/1270 dated 19/09/2022, & STPI/GOA/TECH/PMC/PROJ/2022-2023/1271 dated 19/09/2022, placed from *p-622/c* to *p- 690/c*. STPI has requested to consider the payment as per the GBBN RFP Volume III (4.1) with specific clauses No. 4.1 (a) , (b) and (j) which is further clarified/amended in RFP: Goa Broadband Network-Amendments and Clarifications with Sr.No.208

page no. 61 of 64 along with all other relevant clauses of RFP (may refer page p-303/C)

7. TPA Agency has submitted a report for considering the release of payment to the GBBN Partner (M/s UTL) as per the Principal and Supplementary Agreement given below :
 - a. 40% of total QGR amount which is irrespective of SLA may be released.
 - b. 60% of total QGR is based on the proportionate percentage of SLA calculation which is based on Network availability.
8. As per the report submitted by TPA i.e. M/s STPI for 51st QGR, the network availability report is 90.52% & 52nd QGR network availability report is 90.18%.
9. The following points below indicates SLA calculations along with details of the SLA and reasons for penalty are also indicated below based on the parameters :
 - Network related parameters are classified based on hours of operations:
 - I. Prime Business Hours (PBH)-8.00 A.M to 8.00 P.M (all days of the week, everyday of the year)
 - II. Extended Business Hours (EBH)-8.00 P.M to 8.00 A.M (all days of the week, everyday of the year)
 - Network Performance related parameters, in the PBH, there are 189 village Panchayats (nodes), 11 Taluka Headquarters (THQ) router (Nodes) and State Head Quarter (SHQ) router (node) and District Head Quarter (DHQ) Router (Node). The same nodes are also considered in EBH. Therefore, the total nodes in the Network Performance related are 414.
 - The internet bandwidth is calculated depending upon the availability of internet which is terminated and distributed from NIC data center for which report from ISP Company i.e. Airtel is considered.

- The Intrusion Prevention system (IPS) and firewall Outrages and backbone latency are considered in the Network quality parameters.
- No credit for performance is given to these matrices as per the RFP/Agreement.
- The response and rectification time taken by the GBBN Partner is considered in the Network Service maintenance related parameters.
- The availability of IP telephony, Video-conferencing, uptime of core switch, Call Manger and Multi-conferencing Unit is considered in the service performance related parameters.
- Uptime of core switch, call manager and multi-conferencing Unit is considered in the service maintenance related parameters.
- The maximum credit points in the service matrices parameters as per the RFP are as follows:

Sr. No.	SLA Parameters/Metric	Maximum points as per RFP
1	Network performance related	33
2	Internet availability	7
3	Network quality related	0
4	Network maintenance related	30
5	Service performance related	20
6	Network maintenance related	10
		100

10. The SLA report is calculated on the monthly basis through Network Monitoring System, Helpdesk server, ISP report, CCM and some manual calculations. The details Network Availability report Considered for calculating 23 parameters of the SLA for 51st QGR are placed at pages p- 647/c to p-653/c & 52nd QGR placed at pages p- 682/c to p-688/c.

11. TPA Agency has also submitted the GBBN Security Audit report placed at page p-622 /c to p-625/c for 51st QGR & page p- 656 /c to p-660 /c for 52nd QGR.
12. The report submitted by the TPA Agency for the credit points achieved by the GBBN Partner for the 51st QGR is placed at Page 654/c.
13. Reasons for penalty are as follows:-

Nodes were down due the following reasons:-

- Fiber cut
- Switch faulty
- GED power down/UPS down power down during the office hours

It may be noted that downtime due all the above reasons have been considered as shown by the TPA Agency in the severity level 1, 2, 3 rectification time SHQ, DHQ, THQ and for 189 village panchayats & 225 office building/Locations.

14. In view of above the SLA calculations month wise is as given below:-

51 st Quarters (Feb 2022 -April 2022)		
Month	Actual payment due as per Agreement	Percentage achieved w.r.t. SLA
Feb 2022	11430000	90.58
March 2022	11430000	90.80
April 2022	11430000	90.18
	34290000	90.52

15. In view of above following is stated:

a. QGR for Feb 2022- April 2022

40% towards fix for capital expenditure Rs. 2,28,60,000/-

60% based on the SLA

(TPA agency Report i.e % above 90%) Rs. 3,42,90,000/-

Rs. 5,71,50,000/-

W.r.t Para. 4, on page 79/N, 5% kept on hold (-) Rs. 28, 82,500/-
on bill Value of Rs. 5,76,50,000/-

Amount with GST (GST amount is Rs.9768150/-) Rs. 5,42,67,500/-

16. The report submitted by the TPA Agency for the credit points achieved by the GBBN Partner for the 52nd QGR is placed at Page 689/c

17. The reasons for penalty are as follows:-

Nodes were down due the following reasons:-

- Fiber cut
- Switch faulty
- GED power down/UPS down power down during the office hours

It may be noted that downtime due all the above reasons have been considered as shown by the TPA Agency in the severity level 1, 2, 3 rectification time SHQ, DHQ, THQ and for 189 village panchayats & 225 office building/Locations.

18. In view of above, the SLA calculations month wise is as given below:-

52 nd Quarters (May 2022-July 2022)		
Month	Actual payment due as per Agreement	Percentage achieved w.r.t. SLA
May 2022	11430000	90.37
June 2022	11430000	89.58
July 2022	11430000	90.59
	34290000	90.18

Note: Penalty cannot be imposed due to clause mentioned in para-10.

19. The detailed calculation is as below:

a. QGR for May 2022 -July 2022

40% towards fix for capital expenditure Rs. 2,28,60,000/-

60% based on the SLA

(TPA agency Report i.e % above 90%) Rs. 3,42,90,000/-

Rs. 5,71,50,000/-

W.r.t Para. 4, on page 79/N, 5% kept on hold (-) Rs. 28,82,500/-

on bill Value of Rs. 5,76,50,000/-

Amount with GST (GST amount is Rs.9768150/-) **Rs. 5,42,67,500/-**

20. Kindly refer the RFP clause Goa Broadband Network Amendments & Clarification (p-67/c), it states that "The points earned during each month will be added to compute the net score out of 100. If the net score out of hundred is 90 or above but below 100 the operator shall be paid 100% of the 60% of the QI. Only if the net score is 100 out of 100 the Operator shall be paid 105% of the 60% QI. 40% of the QI is paid without linking to the SLA. The amount for the quarter will be calculated by adding up the total amount payable, adjusted for the Credits/debits for past 3 months." The Net score obtained 90.08% which is **above 90%**.
21. It may be noted that, as per the terms and conditions of GBBN RFP and extension order total **outlay per year is Rs. 22.86 Crores** which is Rs. 5,71,50,000/- per quarter. However, M/s UTL raises invoices of Rs 5,70,60,000/- per quarter w.e.f 41st QGR in which Rs.90,000/- is shown less. Further, it is to informed that the payment is calculated as per the RFP & extension of GBBN contract order to M/s UTL i.e QGR amount of Rs. 5,71,50,000/- per quarter. The total amount payable to M/s UTL towards 51st and 52nd QGR is **Rs. 10,85,35,500/-** after holding 5% as per para 4, on **page 79/N**.
22. The total revenue generated by M/s UTL by providing private connectivity for 50th QGR & 51st is as below (May seen at page 697/c to page 701/c)
- In 50th QGR, revenue earned by M/s UTL is Rs. 75,54,105/-. The 12% of revenue shared of 50th QGR is Rs 9,06,493/-.
 - In 51st QGR, revenue earned by M/s UTL is Rs. 3,20,99,145/-. The 12% of revenue shared of 51st QGR is Rs 38,51,897.4/-.
- The 12% of revenue earned during 50th QGR & 51st QGR amounting of **Rs. 47,58,390.4/-**
23. M/s UTL has not shared 12% revenue from revenue earned during 50th & 51st QGR, hence, it is decided to recovered the same from bills of 51st & 52nd QGR payments respectively and same will be deposit on receipt head by book adjustment amounting of **Rs. 47,58,390.4/-**

24. As per the recommendation of TPA Agency (STPI) the file is submitted for release of the payment towards 51st QGR amounting to Rs. 5,71,50,000/- & 52nd QGR amounting to Rs. 5,71,50,000/-. The total payment to be made to M/s UTL is Rs. 10,85,35,000/- (i.e. Rs. 5,42,67,500/- + Rs. 5,42,67,500/-) after holding 5% on bill value of Rs. 5,76,50,000/-.
25. Further, it is to inform that, Finance (Exp) Department accorded approval for an amount of Rs. 14,58,33,333.33/- (i.e. 5/12 of the Budget as per FAC placed at page 587/c) instead an amount of Rs. 17,14,50,000/- towards implementation of GBBN project for Quarter 48th, 49th & 50th.
26. Thereafter, DOIT released payment towards 48th & 49th QGR, 50th QGR amounting of Rs. 13,71,85,8333 after deduction of 12% revenue share generated from 47th, 48th & 49th QGR and also by holding 5% payment of each Quarters as towards verification of 88 VGP's for fiber laid. Further, it is to inform that, DOIT while making payment full amount were paid towards 48th & 49th QGR and Rs. 3,17,13,333.3/- were paid for 50th QGR and remaining balance of Rs. 2,53,46,666.7/- was decided to pay once budget is passed for the year 2022-23 by the assembly as stated by Finance (Exp) Department.
27. In view of above, we may forward file for obtaining Administrative and FD(Exp) Concurrence for sanctioning an amount of Rs. 13,96,46,667/- towards GBBN QGR 51st & 52nd amounting of Rs. 5,71,50,000/- (including GST) & Rs. 5,71,50,000/- (including GST) respectively long with previous pending balance amount of Rs. 2,53,46,666.7/- from 50th QGR to be paid to M/s UTL, GBBN partner.
28. Account Section may place funds availability certificate of Rs. 13,96,46,667/- under Demand No.82 Budget Head 2852- Industries, 07-Telecommunication & Electronics Industries, 800-Other Expenditure, 04- Infrastructure Development, 50-Other Charges.

103/N

Further, Account Section may forward file for obtaining Administrative approval and Finance Department's Concurrence for payment to M/s UTL (GBBN partner) amounting of Rs.13,96,46,667/-

Submitted please

[Signature]
AD(PBG) 07/11/2022

DD(HVP) on leave till 06/11/2022
As per new work order dated 31/10/2022 the file may be marked to DD(ASK)
[Signature]
07/11/2022

DIT [Signature]
7/11/22

DD(ASK) As proposed by AD(PBG), Accts dept may put up Funds availability certificate amounting to Rs 13,96,46,667/- under demand no F2, Budget head 2852 - industries, electronics industries, Govt - other expenditure... 04 - Infrastructure development, so other charges
[Signature]
8/11/22

DD(ACCT) [Signature]
08/11/2022

Accts.
FAC FOR AN amt of Rs 13,96,46,667/- under the B.H 2852/07/500/04/50 - other charges is placed aside for approval and signature of Director (IT) already
[Signature]
08/11/2022

A.A.O.: Additional charge

DD(ACCT): [Signature]
08/11/2022

Director (IT): [Signature]
08/11/22

DD(ASK) file submitted for administrative & financial approval of Govt for release of payment to M/s UTL as indicated in x para (28)
[Signature]
08/11/22

DIT

104/N

from prepge

D/T Pl. put up details note.

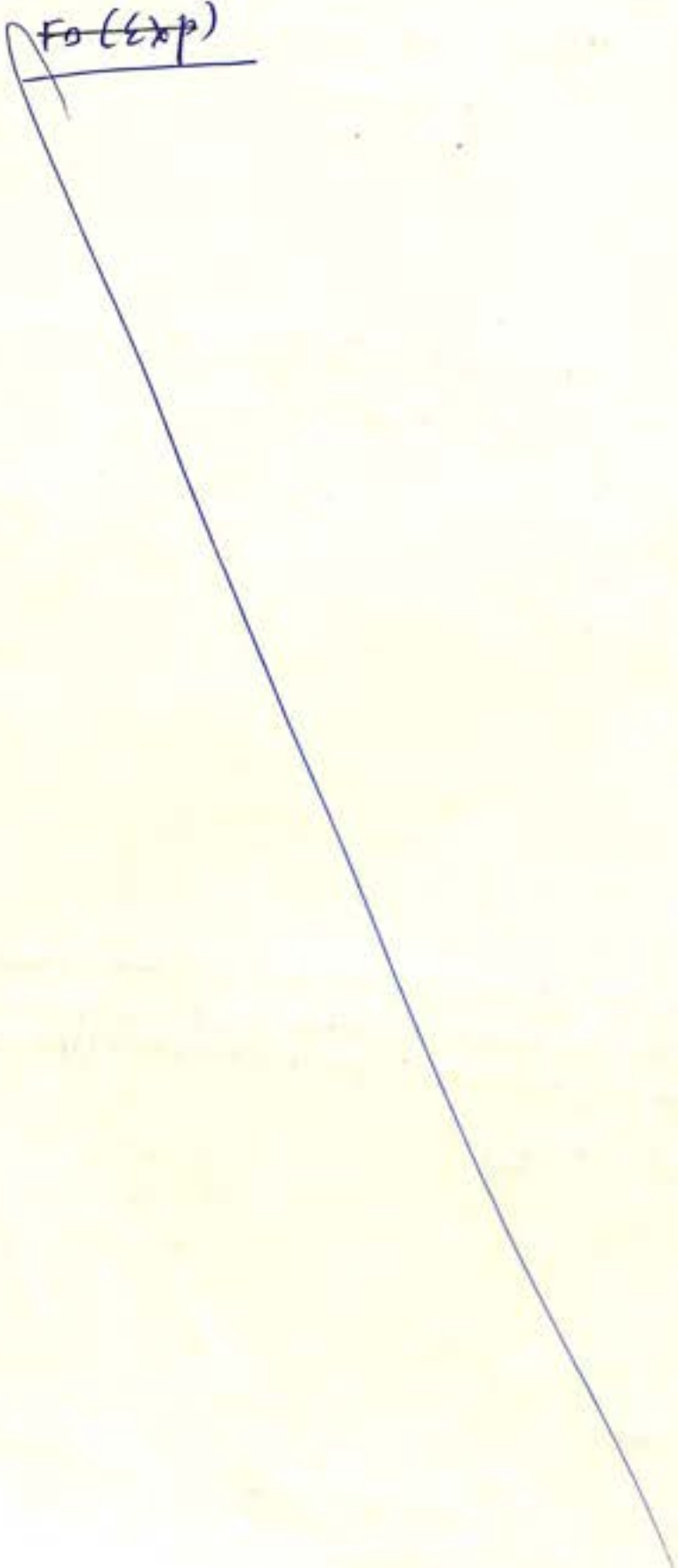

8/11/22

Secretary (H)

Hon'ble Minister (H)

DD (ASK)

Fo (Exp)



1. The matter is pertaining to the payment of m/s UTL for the 51 quarter (Feb2022 – April 2022) and 52 quarter (May2022 –July 2022) as recommended by M/s STPI and Proposed by AD(PBG). The total amount payable for these 2 quarters is Rs 10,85,35,000/- (without 5% of QGR kept on hold towards pending verifying of 88 Village Panchayats) . The following are the details of the payments to be made to M/s UTL.

Sr.No	Details of payment	Amount
1	Quarter 51 quarter (Feb2022 –April 2022) {5% of QGR kept on hold towards pending verifying of 88 Village Panchayats}	5,42,67,500/-
2	Quarter 52 (May2022 –July 2022) {5% of QGR kept on hold towards pending verifying of 88 Village Panchayats}	5,42,67,500/-
3	Balance Amount of 50 th Quarter kept on hold and was decided to pay once budget is passed for the year 2022-23 by assembly.	2,53,46,666/-
	Total Amount Payable	13,38,81,666/-

2. M/s UTL has to pay 12% revenue earned through private connectivity as per the agreement as follows:-

Sr.No	Quarter	12% Revenue Earned
1	Quarter 50	Rs 9,06,493/-
2	Quarter 51	Rs 38,51,897.4/-
	Total Amount (Govt. share)	Rs 47,58,390.4/-

3. The amount of Rs 47,58,390/- mentioned at para 2 shall be recovered from the total amount payable to M/s UTL and shall be deposited on the receipt head by book adjustment of 12% revenue earned for the quarter 51 and quarter 52.

4. The Department has also kept an amount of Rs 57,65,000/- on hold (5% of the QGR) for the quarter 51 and quarter 52 towards pending verifying of 88 Village Panchayats which is in process.

5. The fund availability of Rs 13,96,46,667/- (Rs 13,38,81,666/- (amount payable to M/s UTL without deduction) + Rs 57,65,000/- amount kept on hold (5% of the QGR)) is placed aside and the file is submitted for administrative and financial approval of Government for which Rs 12,91,23,276/- shall be paid to M/s UTL

and Rs. 47,58,390/- shall be deposited on the receipt head by book adjustment of 12% revenue earned for the quarter 51 and quarter 52.

Submitted please.

[Signature]
9/11/22
DD(ASK)

D/T The file is submitted for obtaining Administrative Approval and FD concurrence as proposed at Para 5 on pre-page.

~~Secretary (IT)~~ *[Signature]*
9/11/22

~~Hon'ble Minister (IT)~~ *[Signature]*
16/01/2023

FD(Exp)

[Signature]
9/11/22

... .. 825
Date :- 09/11/2022
DIT/Ed-C,
Atrinho, Panaji-Goa.

Secretary
IT
Date 9/11/2022

O/o Minister for
Information & Technology
Secretariat, Porvorim-Goa
Outward No.: 342/F
Date: 23/01/2023

O/o Minister for
Information & Technology
Secretariat, Porvorim-Goa
Inward No.: 262/F
Date: 09/11/2022

Fin (Exp.) Department
Received: 1400090799
Date: 23/11/2023

F.No. 7(205)/2009/DOIT/GBBN Impl Payment/Part file-VI

FMS NO.1400090799

FINANCE (EXP) DEPARTMENT

Dated: 31/01/2023

Note at pre-pages may please be seen.

The proposal of Directorate of Information Technology is regarding payment towards 50th, 51st and 52nd QGR for GBBN project under extended contract tenure with M/s. United Telecoms Limited as recommended by Third Party Audit (TPA) Agency (Software Technology Park of India).

The department has stated that GBBN was declared operational from 1st August 2009 for a period of 10 years. The project was implemented on PPP and Build Own Operate model without any transfer of assets, fibre and equipments to Government of Goa after a period of 10 years. The project is extended 3 times from 01/08/2019 till 31/07/2022. The department has appointed M/s. Software Technology Park of India towards TPA of GBBN Project. M/s STPI is monitoring SLA and giving its recommendations to DOIT for release of payment.

In this regards department had earlier submitted proposal to FD for seeking expenditure sanction amounting to Rs.16,28,02,500/- towards the 48th, 49th and 50th QGR to M/s. United Telecoms Limited (GBBN Partner), however FD had accorded its approval for an amount of Rs.14,58,33,333.33/- as budget was passed vote on account may please see page 91/N-92/N.

Now as per recommendation of TPA Agency (STPI), department has submitted proposal for release of payment towards 51st QGR amounting to Rs. 5,71,50,000/- and 52nd QGR amounting to Rs.5,71,50,000/-. The total payment to be made to Ms UTL is Rs. 10,85,35,000/-. (i.e. Rs.5,42,67,500 + Rs.5,42,67,500) after holding 5% on bill value of Rs.5,76,50,000/- may see para 15 at pages 99/N and para 19 at page 100/N.

Further, department has stated that DOIT released payment towards 48th, 49th and 50th QGR amounting to Rs.13,71,85,833.3/- after deduction of 12% revenue share generated from 48th, 49th and 50th QGR and also by holding 5% payment from each quarters. in this regards minutes of Director (IT) may please be seen at page 88/N-89/N. While making payment full amount was paid towards 48th, 49th QGR and Rs.3,17,13,333.3/- was paid for 50th QGR and remaining balance of Rs.2,53,46,666.7/- was decided to pay once budget is passed for the year 2022-

(from pre-page)

Considering "X" and "Y" at re-page, total amount payable to M/s UTL amounts to Rs.13,38,81,666/- may see tabular form at page 105/N.

Further department has stated that M/s UTL has to pay 12% revenue earned through private connectivity total amounting to Rs.47,58,390/- for quarter 50 and 51 may see para (2) at page 105/N and same shall be recovered from total amount payable to M/s UTL and shall be deposited on receipt head by book adjustment of 12% revenue earned for 51 and quarter 52.

Hence out of total amount payable to M/s UTL amounting to Rs.13,38,81,666/- an amount of Rs. 12,91,23,276/- shall be paid to M/s UTL and Rs.47,58,390/- shall be deposited on the receipt head by book adjustment of 12% revenue earned for 51 and quarter 52.

A

The proposal is administratively approved by Hon'ble Minister for Information Technology at page 106/N.

The Certificate of availability of funds for the F.Y.2022-23 is placed at page 706/C, however amount required is indicated as Rs.13,96,46,667/- on the same which is inclusive of Rs.57,65,000/- amount kept on hold (5% of the QGR).

B

Considering "A" and "B" above department to clarify exact amount sought for expenditure sanction and accordingly place FAC for the same.

Department to also place in file approval of FD towards the extended contract period from 01/08/2021 till 31/07/2022.

12

Submitted please.

1283625
Date: 02/02/2023
DOIT, Goa
Atandole, Panaji-Goa.

~~31/01/2023~~
Sr. Asst.

~~S.O. NSS~~
21/01/2023

~~U.S. (Fin Exp)~~

~~31/1/2023~~
~~31/01~~

Do it for necessary compliance of FD observation

~~DD(ASK)~~

~~31/1/23~~

~~m (f/s)~~

~~02/02/23~~

TA(VDP)

312123

1. May refer to the pre-page noting from p-95/N.
2. The matter pertains to release of payment of M/s UTL for the 51st Quarter (Feb 2022- April 2022) and 52nd Quarter (May 2022-July 2022) for GBBN Project under extended contract period(01/08/2021 to 31/07/2022) .
3. As seen from pre-page, based on recommendation of M/s STPI (Third Party Auditor for GBBN), AD(PBG) has proposed to release amount towards 2 Quarters (51st and 52nd QGR) after withholding 5% of QGR towards pending verifying of 88 Village Panchayats . The details are as followed:

Sr. No.	Details of Payment	QGR Amount (₹)	5% kept on Hold (₹)	Amount payable to UTL (₹)
1	Quarter 51 (Feb 2022-April 2022)	5,71,50,000	28,57,500	5,42,92,500
2	Quarter 52 (May 2022-July 2022)	5,71,50,000	28,57,500	5,42,92,500
3	Balance amount of 50 th QGR kept on hold and was decided to pay once budget is passed for the year 2022-23 by Assembly.	2,53,46,666	-	2,53,46,666
Total		13,96,46,666	57,15,000	13,38,81,666

4. Further M/s UTL has to pay 12 % Revenue earned through private connectivity(GWave) to the Govt as per the agreement as follows:

Sr. No	Quarter	12 % Revenue Earned (₹)
1	Quarter 50 th (Nov 2021-Jan 2022)	9,06,493.00
2	Quarter 51 st (Feb 2022-April 2022)	38,51,897.40
Total Amount (Govt. Share)		47,58,390.40


5. The amount of Rs.47,58,390/- mentioned at Para 4 shall be recovered from the total amount payable to M/s UTL and shall deposit on the receipt head by book adjustment of 12 % revenue earned for quarter 51 and 52.
6. Further, this The Department has also kept an amount of Rs 57,65,000/- on hold (5 % of the QGR) for the 51st and 52nd quarters


towards pending verifying of 88 Village Panchayats which is in process.

7. Now, Finance Department has asked this department to clarify the exact amount for which expenditure sanction is required (Refer p-108/N).
8. In this regards, the matter was discussed with DD (Accounts), and it is proposed to obtain Expenditure Sanction of Rs. 13,38,81,666/- (Rs 13,96,46,666 - Rs 57,65,00 (5% of the QGR Amount Kept on hold)).
9. Accounts Sections of may place revised FAC of Rs. 13,38,81,666/- under the budget head 82-2852-07-800-04-50.
10. The proposal is been administratively approved by Hon'ble Minister (IT) (p-106/N).
11. Accordingly , file is re-submitted for obtaining Expenditure Sanction of Finance Department of Rs. 13,38,81,666/- of which Rs 12,91,23,276/- shall be paid to M/s UTL and Rs 47,58,390/- shall be deposited on the receipt head by book adjustment of 12 % earned for the QGR 51 and 52.

Submitted please.


TA(VDP)

~~AD(HSP)~~ 
06/02/2023.

~~DD(ASK)~~ 
07/02/2023

~~D.IT~~ 
07/02/23

DD (Accts)

-107/N-

FAC FOR AN AMT OF ₹ 13,38,81,666/- under the B.H 2852/07/800/04/50 - other charges is placed aside for approval and signature of Director CITE & C please.

Ad per fasc NO 110/N. A. NO 9.
07/02/2023

A.A.O: [Signature]
07/1/23

DD(A&S): [Signature]
07/02/2023

Director(CITE&C): [Signature]
07/02/23

DD (ASK) FD has seeked certain clarification towards payment of m/s VTL for GR 51, GR 52 & balance amount of ₹ 25,3,46,666/- of 50% GR that was kept on hold and was decided to pay once budget is passed for the year 2022-23 by Assembly. In this regards, reply for clarification is placed at pages 109/N to 110/N. file is submitted for onward submission to FD (Exp).
[Signature]
7/2/23

Fin (Exp.) Department
Received: 14/02/2023
Date: 08/02/2023

D/T The replies to the FD observation may be perused from 109/N to 110/N. File is resubmitted for FD for their concurrence.

[Signature]
7/2/23

Outward No.:
Date:
DITE:
Altitude:

FD (Exp)

Date: 08/02/2023
DITE: 032

F.No. 7(205)/2009/DOIT/GBBN Impl Payment/Part file-VI
FMS NO.1400091063
FINANCE (EXP) DEPARTMENT
Dated: 14/02/2023

Note at pre-pages may please be seen.

The proposal of Directorate of Information Technology is regarding payment towards 50th, 51st and 52nd QGR for GBBN project under extended contract tenure with M/s. United Telecoms Limited as recommended by Third Party Audit (TPA) Agency (Software Technology Park of India).

In view of the observation of FD at page 108/N, department has clarified that amount sought for expenditure sanction towards aforesaid proposal is Rs.13,38,81,666/- of which 12,91,23,276/- shall be paid to M/s. United Telecoms Limited and Rs.47,58,390/- shall be deposited on receipt head by book adjustment of 12% revenue earned for QGR 51 and 52. Accordingly, department has placed in file FAC to incur said expenditure may see page 707/C.

Further department has placed in file copy of letter issued to M/s ULT with the approval of FD towards extension period from 01/08/2021 till 31/07/2022 with financial outgo of Rs.22.86 crores (Rs.5.71 crores per quarter), at pg. 709/C.

In view of the above, it is stated that since FD has already accorded its approval for extended period, department may take necessary action in the matter at their end till the ceiling of approval.

Submitted please.

(Arati)
14/02/2023
Sr. Asst.

S.O. NRS
14/02/2023

U.S. (Fin Exp)

A.S. (Fin.)

Pr. Secy. (Fin.)

Hon'ble C.M./E.M.

AS (Fin)

Us (Exp)

[Signature]
21/2/2023

[Signature]
22/02/2023

[Signature]
22/02/2023

[Signature]
313123

[Signature]
8/03

[Signature]
9/3/2023

DOIT Process accordingly
9/3/23

Office of Chief Minister
Secretariat Porvayam
Inv. No. 1651/F
Date: 14/2/23

Inv. No. 1084369
Date: 09/03/2023
DITB&C
Altinho, Panaji-Coa

FIN
4672
21/02/2023

~~DD(CASK)~~

113/N -
Ash kindly certify as per approval.
9/3/23

SW(MDM) :- The certificates for certifying payments of 50th, 51st & 52nd OGR is placed aside for signature of concerned officials.

~~Amulika~~
9/3/23

~~DD(ASK)~~: ~~A~~
9/3/23

AD(NSP): ~~Amulika~~
13/03/2023

~~DD(ASK)~~:

DD (Accts):

TACVDP: May refer to page noting from 95/N. As approved and as directed certify bill towards 51st, 52nd and balance amount of 50th OGR is placed aside.

~~AD(NSP)~~ ~~Amulika~~
13/03/2023

~~DD(CASK)~~: ~~A~~
13/3/23

~~OGR~~

DD (Accts): ~~Amulika~~
13/03/2023

Accts.

Three bills of "UNITED TELECOMS LTD." is received and Certified by Dy. Director (IT Infrastructure) for GBBN project under extended contract tenure respectively has been approved by the Government vide U.O No. 342/F, dated 23/01/2023 (at pg.106/N) and Concurrence of Finance (Exp) Department vide U.O No. 1651/F, dated 22/02/2023 (at pg.112/N).

The details of the bills are as follow:-

Sr. No.	Invoice No.	Date	Quarter	Period	Amount(Rs)
1	UTLGA2223I0 4815	12/07/2022	50 th Quarter Balance Amount to be paid	November 2021 to January 2022	5,70,60,000/-
2	UTLGA2223I2 3923	01/03/2023	51 th Quarter	February 2022 to April 2022	5,70,60,000/-
3	UTLGA2223I2 3924	01/03/2023	52 th Quarter	May 2022 to July 2022	5,70,60,000/-
Amount claimed for 3 Quarters (Incl GST)					17,11,80,000/-
Amount restricted to (Incl GST)					13,37,51,666/-

Accordingly, three sanction orders under Demand No.82, Budget Head - 2852 - 07 - 800 - 04 - 50 for an amount of Rs.2,53,46,666/- (Rupees Two Crore Fifty Three Lakh Forty Six Thousand Six Hundred Sixty Six Only), Rs.5,42,02,500/- (Rupees Five Crore Forty Two Lakh Two Thousand Five Hundred Only) and an amount of Rs.5,42,02,500/- (Rupees Five Crore Forty Two Lakh Two Thousand Five Hundred Only) are placed at correspondence side for Approval/Signature of Director (ITE&C) please.

Submitted please.

14/3/23
CISO on (Contract)

Accountant:

14/03/2023

~~A.A.O.:~~ Rawerh
14/3/23

~~D.D. Accts:~~ Josh
14/03/2023

~~Director (ITE&C):~~ [Signature]
14/03/23

~~DD (Accts)~~ Josh
21/03/2023

DD (Ask)

1. The matter pertains to release of payment of M/s UTL for the 53rd Quarter (August 2022, September- 22 and October 2022) and 54th Quarter (November 2022-December 2022- January 2023) for GBBN Project under extended contract period(01/08/2022 to 31/07/2023) Refer p- 719/c) .
2. Goa Broadband Network (GBBN) was declared operational from 1st August 2009 for a period of 10 years Project was implemented on Public Private Partnership (PPP) and Build Own Operate (BOO) model without any transfer of assets, fiber and equipments to Government of Goa after a period of 10 years. The project is extended 4 times i.e. from 1st August 2019 to 31st July 2020, from 1st August 2020 to 31st July 2021, 1st August 2021 to 31st July 2022 and 1st August 2022 to 31st July 2023. The department has appointed M/s Software Technology Parks of India (STPI, *An autonomous society under Government of India, Ministry of Communication & Information Technology, and Department of Electronics & Information Technology*) towards the Third Party Auditing of GBBN Project. M/s STPI monitoring SIA and giving its recommendations to DITEC for release of payment.
3. It is to inform that before the expiry of the GBBN Contract, the department through M/s STPI had appointed M/ Pricewatercooperhouse (PwC) to analyse Exit Management of GBBN and in find a way forward for GBBN project after completion of 10 years. M/s PwC has submitted Exit Management report of GBBN indicating various options for a way forward for GBBN project The Exit Management report is placed in the file from page 124/c to page 119/c.
4. The following options were proposed by M/s PwC in Eur Management Report
 - i. **Option A:** Buy back the asset from UTL.
 - ii. **Option B:** Lease the fiber from M/s UTL. and get lease from the infrastructure and Right of Way provided by Government to M/s UTL.

- iii. **Option C:** Negotiate and extend the contract with UTL terms which are beneficial to DoIT Goa.
 - iv. **Option D.** (Additional option available with DoIT is to exit out of the current agreement).
5. In this regard, file was moved to the Government for taking necessary action on the options provided by M/s PwC for way forward for GBBN Project. Hon'ble Minister IT has approved **Option D** i.e to exit out of the current Agreement vide U.O No. 373/F dated 29/05/2020 placed at page 180/c. Further, the observations raised by M/s PWC were reviewed by the Committee formed by the Government under the Chairmanship of Director (IT) with members from NIC, DoIT, STPI, and IIG and the report is placed at page 124/c to page 149/c The Committee has recommended to keep 5% payment on bill value of Rs. 5,76,50,000/- of the each QCR w.r.t 41st QGR on hold till the verification and compliance of connectivity to 88 VGP's through underground cabling is completed by the department.
6. Kindly refer the invoices received from M/s UTL towards providing (internet and intranet) services through Gas Broadband Network (GBBN) project. The details of invoices are as below:
- a) Invoice No UTL/GBBN/2022-2023/DOIT/079 dated 03/11/2022 Rs. 5,70,60,000 for 53rd Quarter (August 2022, September- 22 and October 2022)(Refer p- 802/c).
 - b) Invoice No UTL/GBBN/2022-2023/DOIT/097 dated 03/02/2023 Rs. 5,70,60,000 for 54th Quarter (November 2022- December 2022- January 2023) (Refer p- 800/c).
7. TPA Agency i.e. M/s. STPI has carried out SLA monitoring for the 53rd Quarter(August 2022, September- 22 and October 2022) and 54th Quarter (November 2022-December 2022- January 2023) and has submitted SLA reports for the above mentioned quarters vide. Reference No. STPIM/GOA/TECH/PMC/PROJ/2022-23/1/3 dated 20/02/2023 & STPIM/GOA/TECH/PMC/PROJ/2022-2023/1/8

dated 02/03/2022, placed from p-791/c to p-720/c. STPI has requested to consider the payment as per the GBBN RFP Volume III (4.1) with specific clauses No. 4.1 (a) , (b) and (J) which is further clarified/amended in RFP: Goa Broadband Network-Amendments and Clarifications with Sr. No. 208 page no. 61 of 64 along with all other relevant clauses of RFP (May refer p-303/C)

8. TPA Agency has submitted a report for considering the release of payment to the GBBN Partner (M/s. UTL) as per the principal and Supplementary Agreement given below:

- a) 40% of total QGR amount which is irrespective of SLA may be released
- b) 60% of total QGR is based on the proportionate percentage of SLA Calculation which is based on Network availability.

9. As per the report submitted by TPA i.e. M/s. STPI for 53rd QGR the network availability report is 90.55% & 54th QGR network availability report is 90.28%.

10. The following points below indicate SLA calculations along with details of the SLA and reason for penalty are also indicated below based on the parameters.

- Network related parameter are classified based on hours of operations:
 - I. Prime business Hours (PBH) – 8.0.00 A.M. to 8.00 P.M (all days of the week, everyday of the year)
 - II. Extended Business Hours (EBH)- 8.0.00 P.M. to 8.00 A.M. (all days of the week everyday of the year)
- Network Performance related parameters, in the PBH, there are 189 village Panchayats (nodes), 11 Taluka Headquarters (THQ) router (Nodes) and state Head Quarters (SHQ) router (node) and District Head Quarter (DHIQ) Router (node) the same node are also considered in EBH. Therefore the total nodes in the Network Performance related are 414.

- The internet bandwidth is calculated depending upon the availability of internet which is terminated and distributed from NIC data center for which report from ISP Company i.e. Airtel is considered.
- The Intrusion Prevention system (IPS) and firewall Outrages and back bone latency are considered in the Network quality parameters.
- No credit for performance is given to these matrices as per the RFP/ Agreement.
- The response and rectification time taken by the GBBN Partner is considered in the Network Services maintenance related parameters.
- The availability of IP telephony, Video - conferencing, uptime of core switch, call Manager and Multi-conferencing Unit is considered in the service performance related parameters.
- Uptime of core switch call manger and multi conferencing unit is considered in the service maintenance related parameters.
- The maximum credit points in the service matrices parameters as per the RFP are as follows.

Sr. No.	SLA Parameters/ Metric	Maximum points as per RFP
1	Network performance related	33
2	Internet Availabilty	7
3	Network quality related	0
4	Network maintenance related	30
5	Service performance related	20
6	Network maintenance related	10
		100

11. The SLA report is calculated on the monthly basis through Network monitoring System, Helpdesk server, ISP report, CCM and some Manuel calculations. The details Network Availability report

120/N

Considered for calculating 23 Parameters of the SLA for 53rd QGR are placed at pages p- 754/c & 54th QGR placed at pages p-791/c.

12.The report submitted by the TPA Agency for the credit points achieved by the GBBN Partner for the 53rd QGR is placed at p -752/c.

13.Reasons for penalty are as follows:

Nodes were down due the following reasons-

- Fiber cut
- Switch faulty
- GED power down/UPS down power down during the office hours

It may be noted that downtime due all the above reasons have been considered as shown by the TPA Agency in the severity level 1, 2, 3 rectification time SHQ, DHQ, THQ and for 189 village panchayats & 225 office building/Locations.

14.In view of above the SLA calculations month wise is as given below: -

53 rd Quarters (August 2022, September- 2022 and October 2022)		
Month	Actual payment due as per Agreement	Percentage achieved w.r.t. SLA
Aug 2022	11430000	89.77
Sep 2022	11430000	91.20
Oct 2022	11430000	90.69
	34290000	90.55

Note: Penalty cannot be imposed due to clause mentioned in para-10.

15.In view of above following is stated:

a. QGR for Aug 2022- Oct 2022

40% towards fix for capital expenditure

Rs.2,28,60000/-

60% based on the SLA

(TPA agency Report ie % above 90%)

Rs. 3,42,90,000/-

Rs. 5,71,50,000/-

W.r.t Para. 4, on, 5% kept on hold

on bill Value of Rs, 5,76,50,000/-

(-) Rs. 28, 82,500/-

Amount with GST

Rs. 5,42,67,500/-

16.The report submitted by the TPA Agency for the credit points achieved by the GBBN Partner for the 54th QGR is placed at p-787/c.

17.Reasons for penalty are as follows:

Nodes were down due the following reasons-

- Fiber cut
- Switch faulty
- GED power down/UPS down power down during the office hours

It may be noted that downtime due all the above reasons have been considered as shown by the TPA Agency in the severity level 1, 2, 3 rectification time SHQ, DHQ, THQ and for 189 village panchayats & 225 office building/Locations.

18. In view of above the SLA calculations month wise is as given below: -

54 th Quarters (November 2022-December 2022- January 2023)		
Month	Actual payment due as per Agreement	Percentage achieved w.r.t. SLA
Nov 2022	11430000	90.64
Dec 2022	11430000	90.37
Jan 2023	11430000	89.84
	34290000	90.28

Note: Penalty cannot be imposed due to clause mentioned in para-10.

19. In view of above following is stated:

a. QGR for Nov 2022- Jan 2023

40% towards fix for capital expenditure Rs.2,28,60000/-

60% based on the SLA

(TPA agency Report ie % above 90%) Rs. 3,42,90,000/-
Rs. 5,71,50,000/-

W.r.t Para. 4, on, 5% kept on hold (-) Rs. 28,82,500/-
on bill Value of Rs, 5,76,50,000/-

Amount with GST Rs. 5,42,67,500/-

20. Kindly refer the RFP clause Goa Broadband Network Amendments & Clarification(p-67/c), it states that "The points earned during each month will be added to compute the net score out of 10. If the net score out of hundred is 90 or above but below 100 the operator shall be paid 100% of the 60% of the QI. Only if the net score is 100 out of 100 the Operator shall be paid 105% of the 60% QI. 40% of the QI is paid without linking to the SLA. The amount for the quarter will be calculated by adding the total amount payable adjusted for the

Credits/debits for past 3 months. "The Net score obtained 90.08% which is above 90%.

21. It may be noted that, as per the terms and conditions of GBBN RFP and extension order total outlay per year is Rs. 22.86 Crores which is Rs. 5,71,50,000/- per quarter. However, M/s UTL raises invoices of Rs 5,70,60,000 per quarter w.e.f 41st QGR in which Rs. 90,000/- is shown less. Further, it is to informed that the payment is calculated as per the RFP & extension of GBBN contract order to M/S UTL i.e QGR amount of Rs 5,71,50,000/- per quarter. The total amount payable to M/s UTL towards 53rd and 54th QGR is Rs. 10,85,35,500/- after holding 5% as per para 4, on pre page.

22. The total revenue generated by M/s UTL by providing private connectivity for 52nd QGR & 53rd is as below (May seen at page /c to page /c)

- a) In 52nd QGR, revenue earned by M/s UTL is Rs 4,10,04,017/-. The 12% of revenue shared of 52nd QGR is Rs 49,20,482/-
- b) In 53rd QGR, revenue earned by M/s UTL is Rs. 3,37,08,866/-. The 12% of revenue shared of 53rd QGR is Rs 40,45,064/-

The 12% revenue earned during 52nd QGR & 53rd QGR amounting of Rs 89,65,546/-

M/s UTL has not shared 12% revenue from revenue earned during 52nd QGR & 53rd QGR, hence, it is decided to recovered the same from bills of 53rd and 54th QGR payments respectively and same will be deposit on receipt head by book adjustment amounting of Rs 89,65,546/-

23. As per the recommendation of TPA Agency (SIPS) the file is submitted for release of the payment towards 53rd QGR amounting to Rs. 5,71,50,000/- & 54th QGR amounting to Rs. 5,71,50,000/-. The total payment to be made to M/s UTL is Rs. 10,85,35,000/- (i.e Rs.

123/N

5,42,67,500/- + Rs. 5,42,67,500/-) after holding 5% on bill value of Rs. 5,76,50,000/-.

24. Account Section may place funds availability certificate of Rs. Rs. 10,85,35,000/- under Demand No.82 Budget Head 2852- Industries, 07-Telecommunication & Electronics Industries, 800-Other Expenditure, 04- Infrastructure Development, 50-Other Charges.

25. In view of above, we may forward file for obtaining Administrative and FD(Exp) Concurrence for sanctioning an amount of Rs. 10,85,35,000/- towards GBBN 53rd QGR & 54th QGR.

[Signature]
12/05/2023

AD(HSP)

~~DD(ASK)~~

Total amount proposed for QGR 53 & QGR 54 is Rs 10,85,35,000/- after deducting 5% of the bill value. Total book adjustment amount is Rs 89,65,546/- towards revenue sharing (12%).

Account section may put up funds availability certificate as per para (24) above & thereafter we may forward the file for administrative & financial approval of Govt.

[Signature]
12/5/23

~~DD(Accts)~~

[Signature]
12/05/2023

~~Joint Director (IT)~~

Acctt.

~~DD(Accts)~~

1241N

As on above page NO 123/N, point NO, 24. FAE
for an amt of ₹ 10,85,35,000/- under the
Budget Head 252107/800/04/50 - other charge is
placed aside for approval and signature of Director (IT etc)
please. [Signature]

12/05/2022

A.A.O.: Additional charge

~~DD (Accts):~~

[Signature]
12/05/2023

Jt. Dir (IT etc) Pl. discuss, w.r.t. para 21 at 'x' on pg. 122/N
along with DD (ASK).

[Signature]
15/5/23

DD (Accts)

Director (IT)

~~DD (ASK)~~

~~Secretary (IT)~~

~~Mr. Mr. Minister (IT)~~

FO (exp)

1. Discussed with Joint Director and Deputy Director(Accounts) on 15-05-2023. The following points were discussed,

- i. As per the original GBBN agreement up to 40 QTRs, the QGR bill amount is Rs 5,76,50,000/- this includes amount towards L3-switches supplied by M/s UTL. After the 40th QGR, DOIT reduced an amount of Rs 5,00,000/- towards the switches procured as an additional item as per original GBBN contract. After 40th QGR these switches were not considered for extension thus DOIT reduced the Rs.5,00,000/- from QGR bill amount is Rs 5,76,50,000/-.
- ii. As part of the extension from 41st QGR DOIT considered the QGR amount after reducing 5 lakhs amount is Rs. 5,71,50,000/-.
- iii. M/s UTL is billing amount of Rs. 5,70,60,000/- after reducing GST amount (18%) on Rs. 5,00,000/- that is Rs. 90,000/-. (Difference of Rs.90,000 is towards GST amount).
- iv. As per the noting on the file para 19 of page p-121/N, DOIT calculated 5% withheld amount on Rs.5,71,50,000/- towards the pending Under Ground verification of 88 VGPs. That is Rs 28,57,500/- on every QGR from 41st QGR onwards as per committee recommendation for GBBN exit management and subsequent approval from Hon'ble Chief Minister. 5% withheld amount from 41st QGR is depicted in below table:-

Table A:

S.NO	QGR Number	DOIT considered QGR amount	M/s UTL billed amount	5% withheld amount
01	41	Rs. 5,71,50,000/-	Rs.5,70,60,000	Rs. 28,57,500/-
02	42	Rs. 5,71,50,000/-	Rs.5,70,60,000	Rs. 28,57,500/-
03	43	Rs. 5,71,50,000/-	Rs.5,70,60,000	Rs. 28,57,500/-
04	44	Rs. 5,71,50,000/-	Rs.5,70,60,000	Rs. 28,57,500/-
05	45	Rs. 5,71,50,000/-	Rs.5,70,60,000	Rs. 28,57,500/-
06	46	Rs. 5,71,50,000/-	Rs.5,70,60,000	Rs. 28,57,500/-
07	47	Rs. 5,71,50,000/-	Rs.5,70,60,000	Rs. 28,57,500/-
08	48	Rs. 5,71,50,000/-	Rs.5,70,60,000	Rs. 28,57,500/-
09	49	Rs. 5,71,50,000/-	Rs.5,70,60,000	Rs. 28,57,500/-
10	50	Rs. 5,71,50,000/-	Rs.5,70,60,000	Rs. 28,57,500/-
11	51	Rs. 5,71,50,000/-	Rs.5,70,60,000	Rs. 28,57,500/-
12	52	Rs. 5,71,50,000/-	Rs.5,70,60,000	Rs. 28,57,500/-
13	53	Rs. 5,71,50,000/-	Rs.5,70,60,000	Rs. 28,53,000/-
14	54	Rs. 5,71,50,000/-	Rs.5,70,60,000	Rs. 28,53,000/-
Total withheld amount				Rs 3,99,96,000/-

2. In view of above, the following is proposed:-

a) The following are the calculations towards the QGR 53 and QGR 54 quarter

Aug 2022 to Oct 22

A) QGR 53(nov-22,dec22-, Jan23)

Total Amount as per RFP: Rs. 5,70,60,000/-

5% to be kept on hold Rs. 28,53,000/-

Amount With GST Rs 5,42,07,000/-

Nov 22 - Jan 23

B) QGR 54(Feb-22,Mar 22-, Apr23)

Total Amount as per RFP: Rs. 5,70,60,000/-

5% to be kept on hold Rs. 28,53,000/-

Amount With GST Rs 5,42,07,000/-

C) Total amount proposed is A+B Rs 10,84,14,000/-

b) Total amount to be deposited on receipt head by book adjustment is Rs 89,65,546/-

3. It may be noted that the department has/shall withheld an amount Rs 3,99,96,000/- as per the recommendation of Exit Management Committee till the verification of underground cabling of 88 village panchayats till 54 quarters (refer Table A).

X [4. In view of above, accounts section may put up funds availability certificate amounting to Rs 10,84,14,000/- and thereafter we may forward the file to Administrative and Financial approval of Government.

Submitted please....

DD(Accounts)

[Signature]
16/05/2023
Acctt.

[Signature]
16/5/23
DD(ASK)

For on above page no 127/N, point NO 4, FAE for an amt of Rs 10,84,14,000/- under the Budget Head 2832107/800/04/50 - other charges is placed aside for approval and signature of Director (IT&C) please. *[Signature]*
16/05/2023

A.A.O. *[Signature]*
16/5/23

DD(Accts) *[Signature]*
16/05/2023

Jt. Director (IT&C) As per the explanation given from pg. 125/N to 127/N, the proposal as proposed at para 4 at 'x' above may be considered. Submitted please *[Signature]*
16/5/23

[Signature]

[Signature]
16/5/23

from page -

Subject: IT
Inward No: 692
Date: 17/5/2023

~~Secretary (IT)~~

~~24/1/23~~

~~Hon'ble Minister (IT)~~

Pray

30/06/23

FO (exp)

Outward No: 86
Date: 17/05/2023
DITE&C
Alibaha

O/o Minister for
Information & Technology
Secretariat, Porvorim-Goa
Inward No.: 63/F
Date: 22/05/2023

O/o Minister for
Information & Technology
Secretariat, Porvorim-Goa
Outward No.: 240/F
Date: 20/10/2023

Pin (Exp.) Department
Receipt: 120004536
Date: 20/10/2023

A.P.

F.No. 7(205)/2009/DOIT/GBBN Impl Payment/Part file-VI
 FMS NO.1400095369
 FINANCE (EXP) DIVISION
 Dated: 07/11/2023

Note at pre-pages may please be seen.

The proposal of Directorate of Information Technology for according expenditure sanction amounting to **Rs.10,84,14,000/-** for payment towards **53rd and 54th QGR** for GBBN project under extended contract tenure with M/s. United Telecoms Limited as recommended by Third Party Audit (TPA) Agency (Software Technology Park of India).

The department has stated that GBBN was declared operational from 1st August 2009 for a period of 10 years. The project was implemented on PPP and Build Own Operate model without any transfer of assets, fibre and equipments to Government of Goa after a period of 10 years. The project is extended 4 times from 01/08/2019 till 31/07/2023. The department has appointed M/s. Software Technology Park of India towards TPA of GBBN Project. M/s STPI is monitoring SLA and giving its recommendations to DOIT for release of payment.

In this regards department had earlier submitted proposal to FD for seeking expenditure sanction amounting to Rs.13,38,81,666/- towards the 50th, 51st and 52nd QGR to M/s. United Telecoms Limited (GBBN Partner), however considering approval of FD for extension period from 01/08/2021 till 31/07/2022 with financial outgo of Rs.22.86 crores (Rs.5.71 crores per quarter) may refer page 709/C, department was requested to take necessary action at their end may see page 112/N.

Now as per recommendation of TPA Agency (STPI), department has submitted proposal for release of payment towards 53rd QGR amounting to Rs. 5,42,07,000/- and 54th QGR amounting to Rs.5,42,07,000/-. The total payment to be made to Ms UTI. is **Rs. 10,84,14,000/-** after holding 5% on bill value of Rs.5,70,60,000/- **may see para 2 at pages 126/N.** However it appears that department has mentioned the wrong period against the said QGR as same is for August 2022 to October 2022 and November 2022 to January 2023 as per bills placed in file at pages 802/C-799/C). } A

The proposal is administratively approved by Hon'ble Minister for Information Technology at page 128/N.

The Certificate of availability of funds for the F.Y.2023-24 is placed at page 803/C.

F.No. 7(205)/2009/DOIT/GBBN Impl Payment/Part file-VI
FMS NO.1400095369
FINANCE (EXP) DIVISION

(from pre-page)

In this regards department to clarify on the following points:-

1. Department to verify the period at "A" on pre-page.
2. Department to furnish details of all Government offices to which services of GBBN Network are provided during 53rd and 54th QGR, details such as name of the office, parent department, location of the office and bandwidth details to be furnished.
3. Department may also place in file confirmation/certification from all such offices as mentioned above stating that connectivity was available to the said offices during 53rd and 54th QGR.

Submitted please.

AS
07/11/2023
(Arati)
Sr. Asst.

Inv. No. 1299068
Date: 08/11/2023
DIT/C.C.
Altinho, Panaji-Goa.

S.O. *AS*
7/11/2023
U.S. (Fin Exp) *AS*
7/11/2023
A.S. (Fin.) *AS*
8/11

~~US~~ *AS*
8/11/23

~~DIT~~ · furnish copies.

AS
8/11/23

~~DD (ASE)~~ *AS*
9/11/23

AD (NSP)

→

1. The matter pertains to release of payment to M/s UTL towards the 53rd Quarter (August 2022, September-2022 and October 2022) and 54th Quarter (November 2022-December 2022- January 2023) for GBBN Project under extended contract period(01/08/2022 to 31/07/2023) (Refer p- 719/c) .
2. In this regards file was moved to obtaining Administrative and FD(Exp) Concurrence for sanctioning an amount of Rs. 10,84,14,000/- towards GBBN 53rd QGR & 54th QGR(Refer pre-page Noting from p-116/N. *Handwritten: 10,84,14,000/-*
3. The Administrative approval may be seen at p- 128/N.
4. The Finance Department has raised certain queries and sought clarification from this Department (May refer p-130/N). The query wise reply is as followed:

Sr. No.	Query	DITE&C Reply
1	Department to verify the period at "A" on pre-page.	The period for 53 rd Quarter is from August 2022 to October 2022 and 54 th Quarter is from November 2022- December 2022- January 2023)
2	Department to furnish details of all Government offices to which services of GBBN Network are provided during 53 rd and 54 th QGR, details such as name of the office, parent department, location of the office and bandwidth details to be furnished.	The list of Village Panchayats(189 locations) and Government offices(226 locations) connected under GBBN is placed at p-813/c to p- 804 /c.
3	Department may also place in file confirmation/certification from all such offices as mentioned above stating that connectivity was available to the said offices during 53 rd and 54 th OGR	This Department has appointed M/s Software Technology Park of India (STPI) as the Third party Auditor for GBBN Project. M/s STPI has submitted requisite reports conforming to the GBBN Service Level Agreement (SLA) as per the agreement. STPI report placed for 53 rd and 54 th QTRs is placed at p- 791/c to p- 720/c.

5. In view of the above, we may resubmit the file to Finance Department for its concurrence.

Submitted please.

DD(ASK)

Handwritten: 10/11/23 for approval

Handwritten: 03/11/2023
AD(HSP)

from prajay

Director (IT)

Submitted in response to queries. As far as Query No.3 is concerned the report of Third Party Auditor may be considered as getting US - Fin (Exp) Certification from all offices will not be practically feasible. Also, some offices may not be technically competent to ascertain if lack of connectivity is due to shortfall in GBBN Network or due to other issues at client location level.

To avoid such confusions, a third party was done as per guidelines of GBBN RFP. Hence the TPA report may be considered.

US - fin (Exp)

Shubul
10.11.2023

AP

Pa (Dep.) Department
Received: 1400095738
Date: 10/11/23

Outward No. - 468
Date :- 10/11/2023
DITE&C,
Altinho, Panaji-Goa.

F.No. 7(205)/2009/DOIT/GBBN Impl Payment/Part file-VI
FMS NO.1400095738
FINANCE (EXP) DIVISION
Dated: 14/11/2023

Note at pre-pages may please be seen.

The proposal of Directorate of Information Technology is for according expenditure sanction amounting to Rs.10,84,14,000/- for payment towards 53rd and 54th QGR for GBBN project under extended contract tenure with M/s. United Telecoms Limited as recommended by Third Party Audit (TPA) Agency (Software Technology Park of India).

The proposal stands examined by FD at page 129/N-130/N wherein certain observations were raised, in response to the same the department vide note at page 131/N-132/N has given clarification to the same which is self explanatory.

In view of the above, higher authorities may like to take a view in the matter.

Submitted please.

26
17/11/2023
Sr. Asst.

S/O. NYS...
15/11/2023 B)

U.S. (Fin Exp)

A. S. (Fin-Exp)

In view of submissions of referring department at 131/N and minutes of Director (D1) at 132/N, higher authorities may like to decide on proposal at 'A' above.

[Signature]
17/11

Pr. Secy (Fin)

[Signature]
17/11/2023

Office of Chief Minister
Secretariat Porvorn
Inward No. 7646
Date: 17/11/23

Secretary (Fin)
Inward No.: 2161
Date: 17/11/2023

Hon'ble P.M./G.M.

In view of 'B'; 'A' above is approved.

[Signature]
18/11/23

[Signature]
[Signature]
27/11

[Signature]
20/11/23

Director (CPT)

for n/a as approved
[Signature]
30/11/23

DD (HVP) *[Signature]*

AD (ASO) :-

Inward No. - 1290639
Date - 29/11/2023
DITE&C,
Altinho, Panaji-Goa.

As approved on pre-page certified bills
towards 53rd and 54th @ GR for GBN Project
are placed aside for approval and signature
please. ~~Samiksha~~
30/11/2023

~~DDCHUP):~~ ~~P~~
30/11/2023

~~DD(Accts) :-~~ ~~Book~~
30/11/2023

AA(Accts)

Two bills of "UNITED TELECOMS LTD." is received and Certified by Dy. Director (IT) for GBBN project under extended contract tenure respectively has been approved by the Government vide U.O No. 240/F, dated 20/10/2023 (at pg.128/N) and Concurrence of Finance (Exp) Department vide U.O No. 7646/F, dated 17/11/2023 (at pg.133/N).

The details of the bills are as follow:-

Sr. No.	Invoice No.	Date	Quarter	Period	Amount(Rs)
1	UTLGA2223I3 8140	29/11/2023	53 th Quarter	August 2022 to October 2022	5,70,60,000/-
2	UTLGA2223I3 8141	29/11/2023	54 th Quarter	November 2022 to January 2023	5,70,60,000/-
Amount claimed for 2 Quarters (Incl GST)					11,41,20,000/-
Amount restricted to (Incl GST)					10,84,14,000/-

Accordingly, two sanction orders under Demand No.82, Budget Head - 2852 - 07 - 800 - 04 - 50 for an amount of Rs.5,42,07,000/- (Rupees Five Crore Forty Two Lakh Seven Thousand Only) and an amount of Rs.5,42,07,000/- (Rupees Five Crore Forty Two Lakh Seven Thousand Only) are placed at correspondence side for Approval/Signature of Director (ITE&C) please.

Submitted please.

Accountant:

A.A.O.: *[Signature]*
11/12/2023

D.D.Accts: *[Signature]*
01/12/2023

Director(ITE&C): *[Signature]*
Signed as per Govt. approval.
DD(Acc.) *[Signature]* DD(HVP) *[Signature]* 20/12/2023
1.12.2023